14:11 Sat 27. May
17 %
AA
twitter.com
HARBANS SINGH on Twitter: "Aisa prashasa...
Inbox - harbans193nine@gmail.com - Gmail
(3) WhatsApp
Start Page

HARBANS SINGH
@harbans193nine

Thread

Aisa prashasan to sirf punya se hi prapt hota hai,
Bedhadak @BagpatDm aur @AdmBaghpat hamare @DirectorateofG1 ke saujanya se karkyakushalta poorvak avaidh khanan ko anjaam dete hue, ek bar fir sabhi se nivedan aise prashasan ko naman. @CMOfficeUP @ChiefSecyUP @NGTribunal

Translate Tweet

4:59 PM · May 22, 2023 · **30** Views

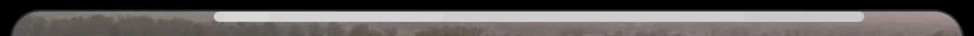
View Tweet analytics

1 Retweet

Tweet your reply!

Reply

HARBANS SINGH @harbans193nine · May 22
@BagpatDm @AdmBaghpat @CMOfficeUP @ChiefSecyUP @DirectorateofG1 @NGTribunal @myogiadityanath @baghpat_sp



Search Twitter

Relevant people

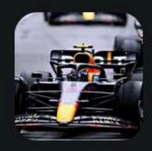
HARBANS SINGH
@harbans193nine

DM Baghpat Following
@BagpatDm
Administration

ADM Baghpat Following
@AdmBaghpat
Official account of ADM Baghpat.

What's happening

Formula 1 · May 29, 2022
Monaco Grand Prix 2023



Korean music · Trending
WELCOME HOME TAEHYUNG
58.2K Tweets

Trending in India
#फर्जी_गौरव_यात्रा
Trending with #RajputSamratMihirbhoj

Politics · Trending
Article 370
Trending with Ram Mandir, Digital India

Trending in India
#BGMI
5,150 Tweets

Show more

14:11 Sat 27. May
17 %
AA
twitter.com
HARBANS SINGH (@harbans193nine) / Twitter
Inbox - harbans193nine@gmail.com - Gmail
(3) WhatsApp
Start Page

H
HARBANS SINGH
@harbans193nine

@BagpatDm @AdmBaghpat
@CMOfficeUP @ChiefSecyUP
@DirectorateofG1 @NGTribunal
@myogiadityanath @baghpat_sp

5:01 PM · May 22, 2023 · **30** Views

View Tweet analytics

1 Retweet

H Tweet your reply! Reply

HARBANS... @harba... · May 24
Reminder 2
8

H Add another Tweet

HARBANS ... @harbans... · 15h
REMINDER 3
11

HARBANS SINGH
2
1

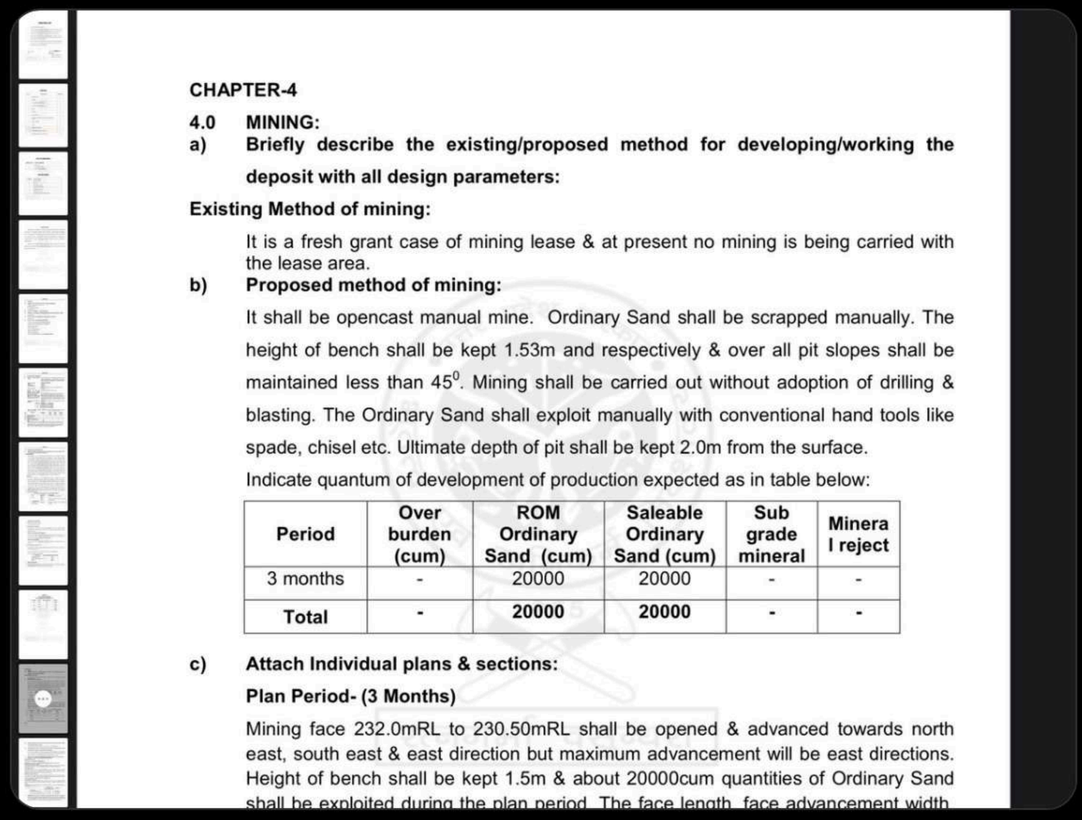
14:11 Sat 27. May
17 %
AA
twitter.com
HARBANS SINGH on Twitter: "@BagpatDm @...
Inbox - harbans193nine@gmail.com - Gmail
(3) WhatsApp
Start Page

Thread

HARBANS SINGH
@harbans193nine

@BagpatDm @AdmBaghpat @baghpat_sp @ChiefSecyUP @CMOfficeUP @myogiadityanath @myogioffice @KhekraSdo
Kripya Spashtikaran Dein, Niyamon ka Ulanghan kis Karan se andekha Kiya ha raha hai. #Yogiadityanath #NGT #nationalgreentribunal

Translate Tweet



CHAPTER-4

4.0 MINING:

a) Briefly describe the existing/proposed method for developing/working the deposit with all design parameters:

Existing Method of mining:

It is a fresh grant case of mining lease & at present no mining is being carried with the lease area.

b) Proposed method of mining:

It shall be opencast manual mine. Ordinary Sand shall be scrapped manually. The height of bench shall be kept 1.53m and respectively & over all pit slopes shall be maintained less than 45^0. Mining shall be carried out without adoption of drilling & blasting. The Ordinary Sand shall exploit manually with conventional hand tools like spade, chisel etc. Ultimate depth of pit shall be kept 2.0m from the surface.

Indicate quantum of development of production expected as in table below:

Period	Over burden (cum)	ROM Ordinary Sand (cum)	Saleable Ordinary Sand (cum)	Sub grade mineral	Mineral reject
3 months	-	20000	20000	-	-
Total	**-**	**20000**	**20000**	**-**	**-**

c) Attach Individual plans & sections:

Plan Period- (3 Months)

Mining face 232.0mRL to 230.50mRL shall be opened & advanced towards north east, south east & east direction but maximum advancement will be east directions. Height of bench shall be kept 1.5m & about 20000cum quantities of Ordinary Sand shall be exploited during the plan period. The face length, face advancement width

9:48 PM · May 16, 2023 · **57** Views

View Tweet analytics

1 Retweet **1** Quote

HARBANS SINGH
@harbans193nine

Search Twitter

Relevant people

HARBANS SINGH
@harbans193nine

DM Baghpat
@BagpatDm
Administration
Following

ADM Baghpat
@AdmBaghpat
Official account of ADM Baghpat.
Following

What's happening

Formula 1 · May 29, 2022
Monaco Grand Prix 2023

Korean music · Trending
WELCOME HOME TAEHYUNG
58.2K Tweets

Politics · Trending
Prime Minister of India
13.7K Tweets

Trending in India
#BGMI
5,150 Tweets

Trending in India
#9YearsofModiSarkar

Show more

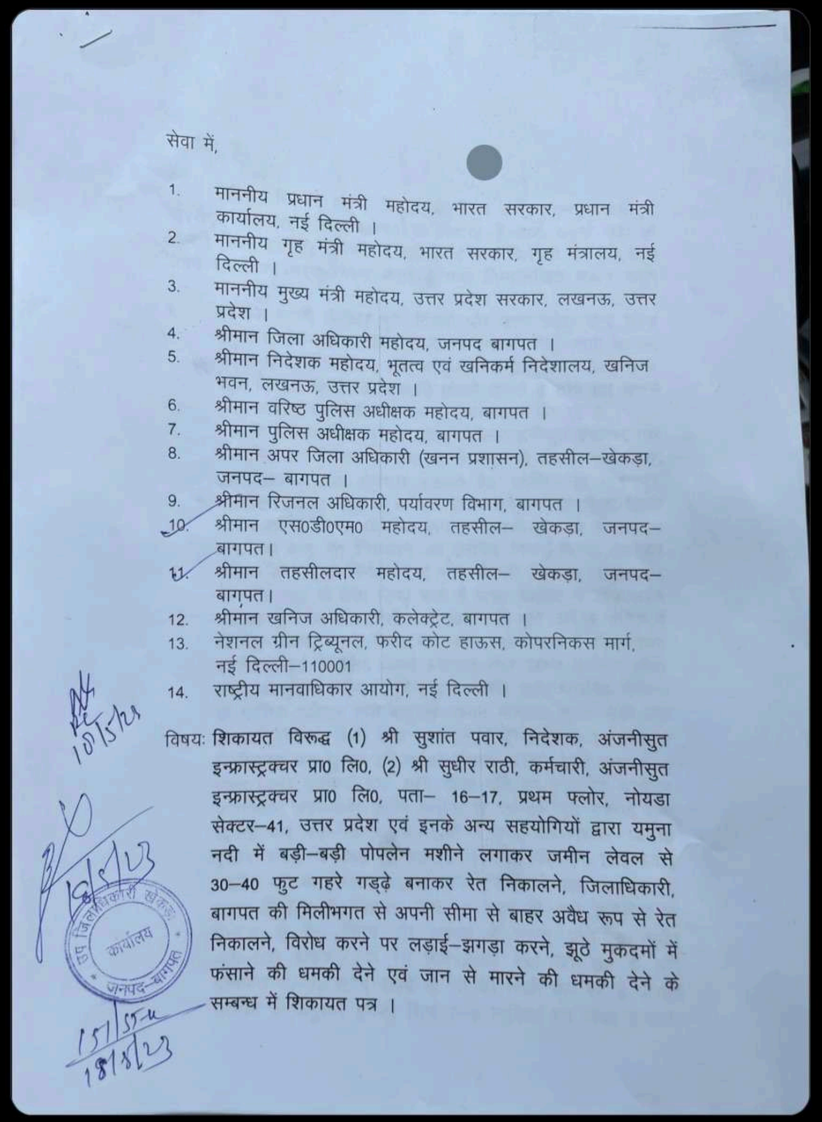
Terms of Service Privacy Policy Cookie Policy

14:10 Sat 27. May
twitter.com
17 %

2 2 57

HARBANS SINGH
@harbans193nine

@BagpatDm @AdmBaghpat @baghpat_sp @CMOfficeUP @ChiefSecyUP @NGTribunal @baghpatpolice @DM_DEO_BAGHPAT @SevadalBPT @DirectorateofG1
Nidar Prashasan Baghpat, Poorn Roop se avaidh Khanan ko Badhawa dete hue , @BagpatDm @AdmBaghpat kripya Spashtikaran dein is a andekhi ka.
Translate Tweet



सेवा में,

1. माननीय प्रधान मंत्री महोदय, भारत सरकार, प्रधान मंत्री कार्यालय, नई दिल्ली ।
2. माननीय गृह मंत्री महोदय, भारत सरकार, गृह मंत्रालय, नई दिल्ली ।
3. माननीय मुख्य मंत्री महोदय, उत्तर प्रदेश सरकार, लखनऊ, उत्तर प्रदेश ।
4. श्रीमान जिला अधिकारी महोदय, जनपद बागपत ।
5. श्रीमान निदेशक महोदय, भूतत्व एवं खनिकर्म निदेशालय, खनिज भवन, लखनऊ, उत्तर प्रदेश ।
6. श्रीमान वरिष्ठ पुलिस अधीक्षक महोदय, बागपत ।
7. श्रीमान पुलिस अधीक्षक महोदय, बागपत ।
8. श्रीमान अपर जिला अधिकारी (खनन प्रशासन), तहसील–खेकड़ा, जनपद– बागपत ।
9. श्रीमान रिजनल अधिकारी, पर्यावरण विभाग, बागपत ।
10. श्रीमान एस0डी0एम0 महोदय, तहसील– खेकड़ा, जनपद– बागपत।
11. श्रीमान तहसीलदार महोदय, तहसील– खेकड़ा, जनपद– बागपत।
12. श्रीमान खनिज अधिकारी, कलेक्ट्रेट, बागपत ।
13. नेशनल ग्रीन ट्रिब्यूनल, फरीद कोट हाऊस, कोपरनिकस मार्ग, नई दिल्ली–110001
14. राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली ।

विषय: शिकायत विरूद्ध (1) श्री सुशांत पवार, निदेशक, अंजनीसुत इन्फ्रास्ट्रक्चर प्रा0 लि0, (2) श्री सुधीर राठी, कर्मचारी, अंजनीसुत इन्फ्रास्ट्रक्चर प्रा0 लि0, पता– 16–17, प्रथम फ्लोर, नोयडा सेक्टर–41, उत्तर प्रदेश एवं इनके अन्य सहयोगियों द्वारा यमुना नदी में बड़ी–बड़ी पोपलेन मशीने लगाकर जमीन लेवल से 30–40 फुट गहरे गड्ढे बनाकर रेत निकालने, जिलाधिकारी, बागपत की मिलीभगत से अपनी सीमा से बाहर अवैध रूप से रेत निकालने, विरोध करने पर लड़ाई–झगड़ा करने, झूठे मुकदमों में फंसाने की धमकी देने एवं जान से मारने की धमकी देने के सम्बन्ध में शिकायत पत्र ।

4:36 PM · May 21, 2023 · **33** Views

View Tweet analytics

HARBANS SINGH
@harbans193nine

Relevant people

HARBANS SINGH
@harbans193nine

DM Baghpat Following
@BagpatDm
Administration

ADM Baghpat Following
@AdmBaghpat
Official account of ADM Baghpat.

What's happening

Formula 1 · May 29, 2022
Monaco Grand Prix 2023

Politics · Trending
Article 370
Trending with Ram Mandir, Digital India

Korean music · Trending
WELCOME HOME TAEHYUNG
55.4K Tweets

Trending in India
#फर्जी_गौरव_यात्रा
Trending with #RajputSamratMihirbhoj

Trending in India
#BGMI
5,150 Tweets

Show more

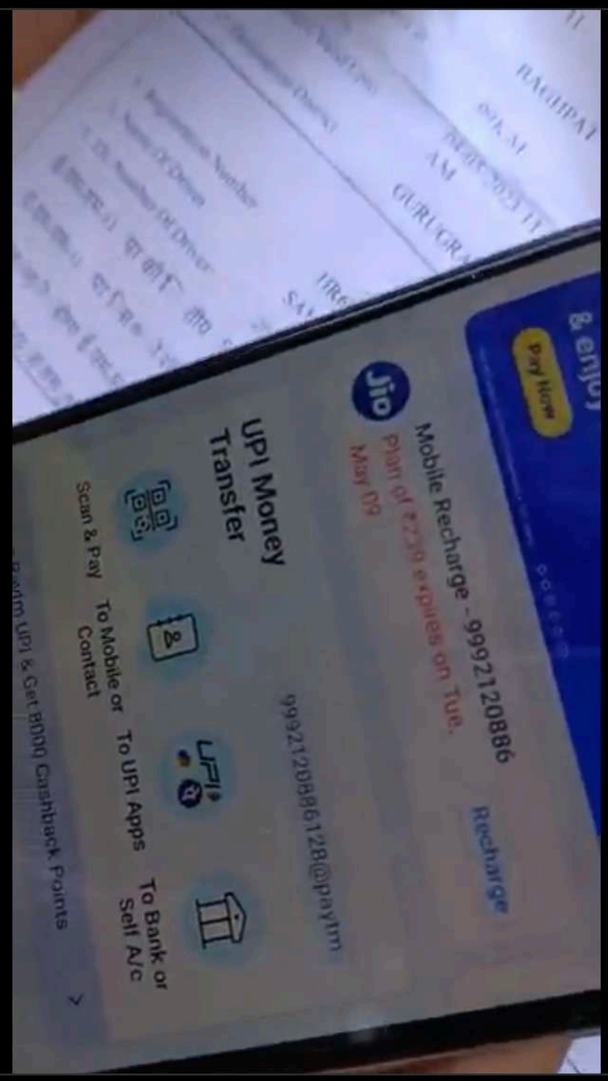
Terms of Service Privacy Policy
Cookie Policy Accessibility Ads info
More ... © 2023 X Corp.

14:10 Sat 27. May
17 %
Reader Available
HARBANS SINGH on Twitter: "@BagpatDm @...
Inbox - harbans193nine@gmail.com - Gmail
(3) WhatsApp
Start Page

Thread

HARBANS SINGH
@harbans193nine

@BagpatDm @ChiefSecyUP @ceoup @AdmBaghpat @baghpatpolice @dir_ed @CVCIndia
Jab Sampoorn Pradesh ka Prashasan Election mein ho vyast toh Baghpat Jila rehta hai avaidh Khanan mein mast !! Shame on you people stealing Govt revenue at the time it needs most!!



10:00 PM · May 9, 2023 · **66** Views

View Tweet analytics

Search Twitter

Relevant people

HARBANS SINGH
@harbans193nine

DM Baghpat Following
@BagpatDm
Administration

D.S. Mishra, Ch... Following
@ChiefSecyUP
Official Twitter Account of Chief Secretary, Government of Uttar Pradesh. मुख्य सचिव, उत्तर प्रदेश सरकार।

What's happening

Formula 1 · May 29, 2022
Monaco Grand Prix 2023

Politics · Trending
Article 370
Trending with Ram Mandir, Digital India

Korean music · Trending
WELCOME HOME TAEHYUNG
58.2K Tweets

Politics · Trending
#IndiaWantsMamataDi
16.1K Tweets

Politics · Trending
Prime Minister of India
13.7K Tweets

Show more

14:10 Sat 27. May
17 %
AA
twitter.com
HARBANS SINGH on Twitter: "@BagpatDm @...
Inbox - harbans193nine@gmail.com - Gmail
(3) WhatsApp
Start Page

Thread

HARBANS SINGH
@harbans193nine

@BagpatDm @AdmBaghpat @baghpat_sp @CMOfficeUP @ChiefSecyUP
Jila Adhikari Baghpat kripya is sandarbh mein aapke dwara Ki gayi karyawahi ka byora deine ka kasht karein
Niji bhoomi ke patte par machino dwara kiya ja raha hai khanan

Translate Tweet

7:35 PM · May 16, 2023 · **71** Views

View Tweet analytics

Search Twitter

Relevant people

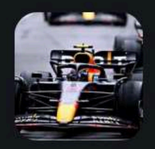
HARBANS SINGH
@harbans193nine

DM Baghpat Following
@BagpatDm
Administration

ADM Baghpat Following
@AdmBaghpat
Official account of ADM Baghpat.

What's happening

Formula 1 · May 29, 2022
Monaco Grand Prix 2023



Korean music · Trending
WELCOME HOME TAEHYUNG
58.2K Tweets

Trending in India
#फर्जी_गौरव_यात्रा
Trending with #RajputSamratMihirbhoj

Politics · Trending
Prime Minister of India
13.7K Tweets

Trending in India
WhatsApp University
2,495 Tweets

Show more

14:10 Sat 27. May
18 %
AA
twitter.com
HARBANS SINGH on Twitter: "@BagpatDm @...
Inbox - harbans193nine@gmail.com - Gmail
(3) WhatsApp
Start Page

Thread

HARBANS SINGH
@harbans193nine

@BagpatDm @AdmBaghpat @baghpat_sp @CMOfficeUP @ChiefSecyUP @CVCIndia @KhekraSdo @CMOfficeUP @myogiadityanath #NGT #nationalgreentribunal

8:11 PM · May 16, 2023 · **47** Views

View Tweet analytics

Search Twitter

Relevant people

HARBANS SINGH
@harbans193nine

DM Baghpat
@BagpatDm
Administration
Following

ADM Baghpat
@AdmBaghpat
Official account of ADM Baghpat.
Following

What's happening

Formula 1 · May 29, 2022
Monaco Grand Prix 2023

Politics · Trending
#IndiaWantsMamataDi
16K Tweets

Korean music · Trending
WELCOME HOME TAEHYUNG
55.4K Tweets

Politics · Trending
Article 370
Trending with Ram Mandir, Digital India

Trending in India
#samesexmarriage

Show more

Terms of Service Privacy Policy Cookie Policy

Zauba Corp
www.zaubacorp.com
(/)

Products
Careers (https://zauba.company/careers.html?utm_campaign=referral&utm_medium=zaubacorp&utm_source=careers)

Sign In (https://www.zaubacorp.com/user/login?destination=company/MAHAVIR-HANUMAN-DEVELOPERS-PRIVATELIMITED/U45201DL2005PTC141332)

Sign Up (https://www.zaubacorp.com/user/register?destination=company/MAHAVIR-HANUMAN-DEVELOPERS-PRIVATELIMITED/U45201DL2005PTC141332)

Company Director Trademark Address

Enter company name or cin

Browse Companies by Activity, Age and Location (https://www.zaubacorp.com/company-list)

Home (https://www.zaubacorp.com) › Mahavir Hanuman Developers Private Limited

Google Cloud Startups
Get started on a startup-friendly cloud and partner with us as you level your growth
LEARN MORE
Start up sustainably

MAHAVIR HANUMAN DEVELOPERS PRIVATE LIMITED

As on: April 4, 2022

Track this company

Basic Information (https://www.zaubacorp.com/company/MAHAVIR-HANUMAN-DEVELOPERS-PRIVATELIMITED/U45201DL2005PTC141332)

Documents (https://www.zaubacorp.com/documents/MAHAVIR-HANUMAN-DEVELOPERS-PRIVATELIMITED/U45201DL2005PTC141332)

Trademarks (https://www.zaubacorp.com/company-trademark/MAHAVIR-HANUMAN-DEVELOPERS-PRIVATELIMITED/U45201DL2005PTC141332)

Directors (https://www.zaubacorp.com/company-directors/MAHAVIR-HANUMAN-DEVELOPERS-PRIVATELIMITED/U45201DL2005PTC141332)

Map (https://www.zaubacorp.com/company-map/MAHAVIR-HANUMAN-DEVELOPERS-PRIVATELIMITED/U45201DL2005PTC141332/India)

Mahavir Hanuman Developers Private Limited is a Private incorporated on 30 September 2005. It is classified as Non-govt company and is registered at

Registrar of Companies, Delhi. Its authorized share capital is Rs. 5,000,000 and its paid up capital is Rs. 120,000. It is inolved in Building of complete constructions or parts thereof; civil engineering

Mahavir Hanuman Developers Private Limited's Annual General Meeting (AGM) was last held on 30 November 2021 and as per records from Ministry of Corporate Affairs (MCA), its balance sheet was last filed on 31 March 2021.

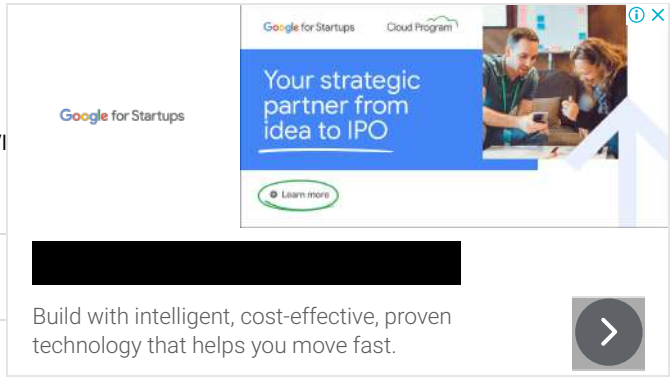
Directors of Mahavir Hanuman Developers Private Limited are Sushant Pawar, Mahesh Kumar Pawar, .

Mahavir Hanuman Developers Private Limited's Corporate Identification Number is (CIN) U45201DL2005PTC141332 and its registration number is 141332.Its Email address is mhdpl@yahoo.com and its registered address is D-104, MANGAL APARTMENTS, VASUNDHRA ENCLAVE DL 110096 IN .

Current status of Mahavir Hanuman Developers Private Limited is - Active.

Company Details

CIN	U45201DL2005PTC141332 (https://www.zaubacorp.com/company/MAHAVIR-HANUMAN-DEVELOPERS-PRIVATELIMITED/U45201DL2005PTC141332)
Company Name	MAHAVIR HANUMAN DEVELOPERS PRIVATE LIMITED
Company Status	Active
RoC	RoC-Delhi
Registration Number	141332
Company Category	Company limited by Shares
Company Sub Category	Non-govt company
Class of Company	Private
Date of Incorporation	30 September 2005
Age of Company	17 years, 7 month, 27 days
Activity	Building of complete constructions or parts thereof; civil engineering Click here (https://www.zaubacorp.com/company-list/nic-452-company.html) to see other companies



Financial Report

Balance Sheet	
Paid-up Capital	🔒
Reserves & Surplus	🔒
Long Term Borrowings	🔒
Short Term Borrowings	🔒
Trade Payables	🔒
Current Investments	🔒
Inventories	🔒
Trade Receivables	🔒
Cash and Bank Balances	🔒

Profit & Loss	
Employee Benefit Expenses	🔒
Finance Costs	🔒
Depriciation	🔒
Profit Before Tax	🔒
Profit After Tax	🔒

Previous Names

Login (https://www.zaubacorp.com/user/login?destination=company/MAHAVIR-HANUMAN-DEVELOPERS-PRIVATELIMITED/U45201DL2005PTC141332) to view previous names

Previous CINS

Login (https://www.zaubacorp.com/user/login?destination=company/MAHAVIR-HANUMAN-DEVELOPERS-PRIVATELIMITED/U45201DL2005PTC141332) to view previous cins

Share Capital & Number of Employees

Authorised Capital	₹5,000,000
Paid up capital	₹120,000
Number of Employees	Login to view (https://www.zaubacorp.com/user/login?destination=company/MAHAVIR-HANUMAN-DEVELOPERS-PRIVATELIMITED/U45201DL2005PTC141332)

Listing and Annual Compliance Details

Listing status	Unlisted
Date of Last Annual General Meeting	30 November 2021
Date of Latest Balance Sheet	31 March 2021

Unlock complete report with historical financials and view all 78 documents for ₹499 only

Add to Cart (https://www

✔ Graphical report containing historical financial performance. Click Here (https://www.zaubacorp.com/company-report/L85110KA1981PLC013115) to view financial report of Infosys Ltd.

✔ Lifetime access to all documents

✔ Download all 78 documents in one click

✔ View Events Timeline - List of all company events since inception. Click Here (https://www.zaubacorp.com/company-events/L85110KA1981PLC013115) to view Events Timeline of Infosys Ltd.

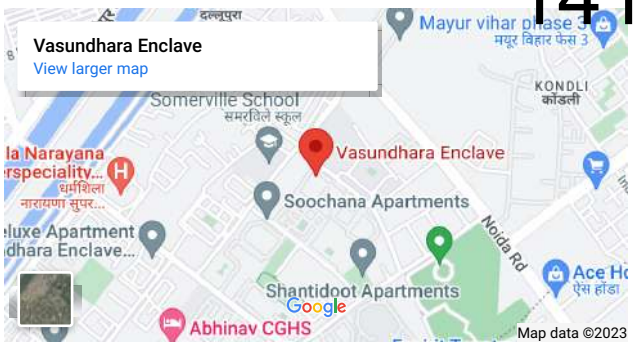
Contact Details

Email ID: mhdpl@yahoo.com

Website: Click here to add.

Address:

D-104, MANGAL APARTMENTS, VASUNDHRA ENCLAVE DL 110096 IN



Director Details

DIN	Director Name	Designation	Appointment Date	
01010818 (tel:01010818)	SUSHANT PAWAR (https://www.zaubacorp.com/director/SUSHANT-PAWAR/01010818)	Director	21 February 2007	View other directorships ()
00843090 (tel:00843090)	MAHESH KUMAR PAWAR (https://www.zaubacorp.com/director/MAHESH-KUMAR-PAWAR/00843090)	Director	30 September 2005	View other directorships ()

Past Director Details

DIN	Director Name	Appointment Date	Cessation Date

Login (https://www.zaubacorp.com/user/login?destination=company/MAHAVIR-HANUMAN-DEVELOPERS-PRIVATELIMITED/U45201DL2005PTC141332) to view past directors.

Companies with Similar Address

CIN	Name	Address
U45201DL2005PTC141332	MAHAVIR HANUMAN DEVELOPERS PRIVATE LIMITED (https://www.zaubacorp.com/company/MAHAVIR-HANUMAN-DEVELOPERS-PRIVATE-LIMITED/U45201DL2005PTC141332)	D-104, MANGAL APARTMENTS, VASUNDHRA ENCLAVE DL 110096 IN
U74999DL2005PTC133840	MEGA SOFT INFRASTRUCTURE PRIVATE LIMITED (https://www.zaubacorp.com/company/MEGA-SOFT-INFRASTRUCTURE-PRIVATE-LIMITED/U74999DL2005PTC133840)	D-104, MANGAL APARTMENTS, VASUNDHRA ENCLAVE DL 110096 IN
U70109DL2012PTC231843	MAYA KASHI DEVELOPERS PRIVATE LIMITED (https://www.zaubacorp.com/company/MAYA-KASHI-DEVELOPERS-PRIVATE-LIMITED/U70109DL2012PTC231843)	D-104, MANGAL APPARTMENTS PLOT NO 16, VASUNDHRA ENCLAVE DELHI DL 110096 IN
U51909DL2011PTC224025	BAP CREATIONS PRIVATE LIMITED (https://www.zaubacorp.com/company/BAP-CREATIONS-PRIVATE-LIMITED/U51909DL2011PTC224025)	D-306 MANGAL APARTMENTS, PLOT NO-16 VASUNDHRA ENCLAVE DELHI DL 110096 IN
U70100DL2012PTC231689	MAHA MAYA BUILDTECH PRIVATE LIMITED (https://www.zaubacorp.com/company/MAHA-MAYA-BUILDTECH-PRIVATE-LIMITED/U70100DL2012PTC231689)	D-104, MANGAL APPARTMENTS PLOT NO 16, VASUNDHRA ENCLAVE DELHI DL 110096 IN
U70109DL2012PTC231309	GAUTAM BUDH DEVELOPERS PRIVATE LIMITED	D-104, MANGAL APPARTMENTS

	(https://www.zaubacorp.com/company/GAUTAM-BUDH-DEVELOPERS-PRIVATE-LIMITED/U70109DL2012PTC231309)	PLOT NO 16, VASUNDHRA ENCLAVE DELHI DL 110096 IN
U30007DL1999PTC098743	SYNERGY INFONET PRIVATE LIMITED (https://www.zaubacorp.com/company/SYNERGY-INFONET-PRIVATE-LIMITED/U30007DL1999PTC098743)	C-II/48, MANGAL APARTMENTS, VASUNDHRA ENCLAVE DELHI DL 110096 IN
U74899DL2003PTC122086	PEREZ TRADING AND SERVICES PRIVATE LIMITED (https://www.zaubacorp.com/company/PEREZ-TRADING-AND-SERVICES-PRIVATE-LIMITED/U74899DL2003PTC122086)	A - 02, Mangal Apartments 16, Vasundhra Enclave Delhi DL 110096 IN
U52609DL2016PTC307961	HIGHWAYMEN COLLECTIVE PRIVATE LIMITED (https://www.zaubacorp.com/company/HIGHWAYMEN-COLLECTIVE-PRIVATE-LIMITED/U52609DL2016PTC307961)	D-201 Mahesh Apartments, Vasundhra Enclave Delhi North Delhi DL 110096 IN

similar address (https://www.zaubacorp.com/company-by-address/D-201-MAHESH-APARTMENTS-VASUNDHRA-ENCLAVE-DELHI-NORTH-DELHI-DL-110096-IN-)

Prosecution Details

S.No.	Defaulting Entities	Court Name	Prosecution Section	Date Of Order	Status
No prosecutions found					

Charges/Borrowing Details

Charge ID	Creation Date	Modification Date	Closure Date	Assets Under Charge	Amount	Charge Holder
100233972	2018-05-28	-	-		10,000,000	PUNJAB NATIONAL BANK

Establishments Details

Establishment Name	City	Pincode	Address
No establishments found			

*Industry classification is derived from National Industrial Classification. If the company has changed line of business without intimating the Registrar or is a diversified business, classification may be different. We make no warranties about accuracy of industrial classification.

Update Information

We are adding and updating information about hundreds of thousands of companies every day, and periodically add companies to the queue for being updated. You can ask for a company to be added to the front of the queue for updating, especially useful if the address, directors, or other critical information has changed. Just click on the 'Update Information' button below to start the process.

Update Information (https://www.zaubacorp.com/company-update/MAHAVIR-HANUMAN-DEVELOPERS-PRIVATELIMITED/U45201DL2005PTC141332)

© 2013 Zauba Technologies & Data Services Private Limited. All rights reserved.

शीघ्र कार्यवाही हेतु प्रार्थना

सेवा में,

1. मा0 मुख्यमंत्री जी, उत्तर प्रदेश लखनऊ
2. श्रीमान मुख्य सचिव महोदय, उ0प्र0 सरकार लखनऊ
3. श्रीमान निदेशक महोदया/रोशन जैकब जी, भूतत्व एवं खनिकर्म निदेशालय खनिज भवन लखनऊ।
4. श्रीमान जिलाधिकारी महोदय, जनपद बागपत।
5. श्रीमान अपर जिलाधिकारी महोदय, (वि/रा0)जनपद– बागपत
6. श्रीमान उपजिलाधिकारी महोदय, खेकडा
7. मा0 रजिस्ट्रार महोदय, एन0जी0दी0, कोपरनिक्स मार्ग, निकट इन्डिया गेट नई दिल्ली
8. श्रीमान हवलदार सिंह यादव, खनन अधिकारी, कलेक्ट्रेट कार्यालय जनपद बागपत।

विषयः ग्राम सुभानपुर में नियम विरूद्ध/आचार संहिताओं का उल्लंघन कर खनन माफियाओं से मिलीभगत कर तीन माह का कृषि भूमि से बालू उठाने की आड में तथा प्रतिबंधित पौकलैन मशीनों द्वारा 10–15 फुट गहराई से लाखों घनमीटर अवैध खनने करने के संबंध में।

महोदय,

निवेदन यह है कि ग्राम सुभानपुर जनपद बागपत में जिला प्रशासन द्वारा खसरा नम्बर 387, 388, 389, 400 रकबा 1.3900 हेक्टेयर में अन्जनीसूत इन्फ्राक्चर प्रा0लि0 को तीन माह का नीजि भूमि से पुनः कृषि योग्य बनाने हेतू बालू उठाने हेतू 20,000 घनमीटर का परमीट नियम

विरूद्ध/आचार संहिता के दौरान निर्गत किया गया है जो दिनांक 13.04. 2023 को तीन माह हेतू दिया गया है उक्त परमीट में ऑफलाईन प्रकिया तहत शीघ्रताशीघ्र कंार्यवाही की पूर्ति आचार संहिता में ही कर परमीट जारी किया गया उक्त तीन माह में जिस तरह कार्यवाही हुई है उसमें जिला प्रशासन तथा खनन माफिया महेश पंवार (हनुमान ग्रुफ) जो कि उक्त परमीट कम्पनी के मालिक परिवार तथा बाहुबली खनन माफिया सुधीर राठी नि0 अन्सल ट्रॉनिका सीटी, प्रवीन गौड तथा अन्य लोगों द्वारा जिला प्रशासन से मिलीभगत कर चुनाव प्रकिया के दौरान परमीट जारी हुआ है उक्त ठेकेदार खनन माफियों द्वारा कृषि योग्य भूमि पर बालू रेत दर्शाकर प्रतिबन्धित बडी–बडी पौकलैन मशीनों से 10.–15 फुट गहराई तक खुदाई कर बडे–बडे हाइवा/ट्रकों में बालू रेत भरकर 14–15 हजार रूपये में बेचा जा रहा है उक्त बलहीन हवा-हवाई परमीट की कुल मात्रा 20 हजार घनमीटर है जिसका क्षेत्रफल 1.3900 हेक्टेयर है जिसको मात्र 10 ट्रको से कम प्रतिदिन के हिसाब से पूरा किया जा सकता है परन्तु 150 ट्रको प्रतिदिन के हिसाब से निकाले जा रहे है

उक्त ठेकेदारों, खनन माफियो द्वारा मिली भगत कर 20 हजार घनमीटर से कई गुणा बालू की नीचे खुदाई कर तथा स्वीकृत परमीट के नम्बरों से अलग सीमा बन्धनपीलरों के बाहर खसरा नं0–387, 388, 389, 390, 392, 401, 402, 407, 408, 410, 413, 415 आदि से भारी मात्रा में अवैध खनन कर लिया है और आज भी परमीट की आड में तथा माईनिंग प्लान, परमीट की

शर्तो नियमावली /शासनादेशों का सरेआम उल्लंघन किया जा रहा है अब तक लाखों घनमीटर अवैध खनन कर लिया गया है।

उक्त खनन माफिया महेश पंवार पर करोडो बकाया है तथा जिला प्रशासन द्वारा मिलीभगत कर प्रत्येक दिन 150 वाहनों से अधिक बालू भरकर 90 प्रतिशत फर्जी रवन्ना पर्ची देकर तथा एक पर्ची पर कई–कई चक्कर भरकर बेचा जा रहा है और उपरोक्त माफियाओं द्वारा उस बालू खनन को जनपद गाजियाबाद के गांव खानपुर जप्ती ट्रॉनिका सिटी में मैसर्स राठी बिल्डर्स एवं सप्लायर्स प्रो0 सुधीर राठी निवासी अंसल ट्रॉनिका सीटी लोनी के नाम भारी मात्रा में फर्जी रवन्ना पर अवैध स्टॉक लगाया जा रहा है जिसके नाप तौलकर जब्त किया जाना उचित होगा उक्त माफियाओं द्वारा प्रतिबन्धित 6 मशीनों से भारी मात्रा में अवैध कर अन्य कृषि योग्य को भी भूमि को खुर्द बुर्द किया जा रहा है जिससे यमुना नदी अपनी मूल स्थिति से हटकर अलीपुर बांध की तरफ आकर तटबन्धों को भारी क्षति पहुँचायेगी और बरसात ऋतु के मौसम में यमुना नदी अन्य उपजाऊ भूमि का कटान कर देगी इस क्षेत्र में भौगोलिक स्थिति बडी नाजुक है क्षेत्र की क्षति की पूर्ण जिम्मेदारी शासन प्रशासन की होगी।

उक्त खनन माफिया खुलेआम रायफल, रिवाल्वर पिस्टल आदि लेकर बडी बडी गाडियों में गुण्डे बदमाश रखते है और स्थानीय लोगों में भय व्याप्त कर बेखौफ होकर अतीक अहमद (प्रयागराज) माफिया जैसे रौब खौप के साथ सुनील राठी गैंगस्टर का रौब दिखाकर तीन माह के परमीट की फर्जी रवन्नापर्ची की आड में तथा बिना पर्ची के भी भारी मात्रा में अवैध

खनन किया जा रहा है जिसे शीघ्रतशीघ्र बन्द कराना, जनहित में राजस्व हित में न्याय संगत होगा।

अतः श्रीमान से प्रार्थना है कि ग्राम सुभानपुर में मैसर्स अंजनीसूत इन्फ्राक्चर प्रा0लि0 को दिये गये बलहीन तत्वों व नियम विरूद्ध तथा आचार संहिता चुनाव के दौरान के मध्य में बनाये गये तीन माह के फर्जी परमीट की आड में तथा कृषि भूमि को पुनः उपजाऊ बनाने की बजाय 10–15 फुट गहराई तक प्रतिबन्धित 6 पौकलैन मशीनों द्वारा किये गये भारी मात्रा में अवैध खनन तथा स्वीकृत खसरा नम्बर से अलग अन्य खसरा नम्बरों से किये गये अवैध खनन की नाप तौल कर तथा फर्जी रवन्ना पर्चियों की जांच कर तथा खानपुर जप्ती में किये जा रहे बालू स्टॉक की जांच कर नियमवली/शासनादेशों तथा खनन की शर्तो के अधीन उपरोक्त खनन माफियों के विरूद्ध कानूनी कार्यवाही करते हुये शीघ्रताशीघ्र परमीट निरस्त करने की कृपा करे।

आपकी महान कृपा होगी।

दिनांक 16.05.2023ई0

प्रार्थीगण/स्थानीय लोग

ग्राम सुभानपुर, अलीपुर नौरसपुर,

पचायरा जिला–बागपत।

Kanwar सचिन बे गराज

अशोक Kafir विनोद त्यागी

काले सुनीता अमीत Gaurav. Anil

भूतत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश लखनऊ
Directorate of Geology & Mining,
Government of Uttar Pradesh

थम् ित(पS ा धारक हेतु)

Directorate Of Geology & Mining Uttar Pradesh

Minor Mineral Concession Rules 2021 e-Transit Pass For Transportation of Minor Mineral See Rule 72(1)

Form MM11

1. eMM11.	31652309007300657	2. Name Of Lessee / Permit Holder:	ANJANISUT INFRASTRUCTURE SUSHANT PAWAR
3. Mobile Number Of Lessee:	9625352660	4. Tin Number:	
5. Lessee Id:	316523090073	6. Lease Details [Address,Village, (Gata/Khand),Area]:	16/17 FIRST FLOOR SECTOR 39 NOIDA , SUBHANPUR , (397 398 399 400) , 3.43 acre
7. Tehsil Of Lease:	KHEKADA **	8. District Of Lease:	BAGHPAT
9. QTY Transported in (Cubic Meter/Ton for Silica sand/Diaspore/Pyrophylite):	14	10. Name Of Mineral:	ORDINARY SAND (CATEGORY-I)
11. Loading From:	BAGHPAT	12. Destination (Delivery Address):	GURUGRAM
13. Distance(Approx in K.M.):	99 K.M.	14. eMM11 Generated On:	13-05-2023 07:53:43 AM
15. eMM11 Valid Upto:	13-05-2023 02:57:21 AM	16. Traveling Duration :	7 Hr (Approx)
17. Destination District :	GURUGRAM	18.Pits Mouth Value(Rs/m3 &Rs/Ton for Silica sand)	130
1. Registration Number :	HR74A9688	2. Type Of Vehicle:	12 TYER
3. Name Of Driver :	SEMMIL	4. Mobile Number Of Driver:	9456156156
5. DL Number Of Driver:	200201		

ई-एम-एम-11 पा की ि तीय ित ही कायदायी स3थाओं के िलए मा होगी।

ई-एम-एम-11 पा िस® ो रटी फीचस् के साथ जारी िकया गया है, जो की छाया ित / फोटोशॉप करने पर दिशत नह ीं होगा। ई-एम-एम-11 पा की छाया ित / फोटोशॉप पाये जाने पर प रवहनकता से राय ी का 06 ग ना अथद ंड वस ला जाये गा।

 This eMM11 is valid up to 13-05-2023 02:57:21 AM

भूतत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश लखनऊ
Directorate of Geology & Mining, Government of Uttar Pradesh

थम ित(पS ा धारक हेतु)

Directorate Of Geology & Mining Uttar Pradesh

Minor Mineral Concession Rules 2021 e-Transit Pass For Transportation of Minor Mineral See Rule 72(1)

Form MM11

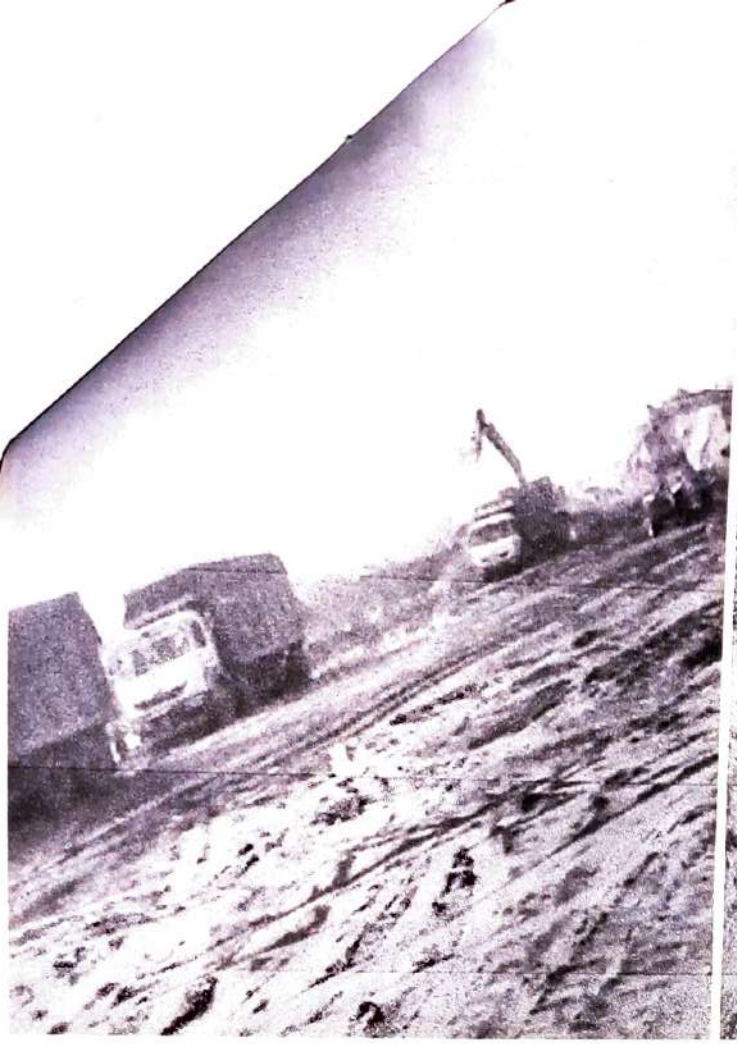
1. eMM11.	31652309007302774	2. Name Of Lessee / Permit Holder:	ANJANISUT INFRASTRUCTURE SUSHANT PAWAR
3. Mobile Number Of Lessee:	9625352660	4. Tin Number:	
5. Lessee Id:	316523090073	6. Lease Details [Address,Village, (Gata/Khand),Area]:	16/17 FIRST FLOOR SECTOR 39 NOIDA , SUBHANPUR , (397 398 399 400) , 3.43 acre
7. Tehsil Of Lease:	KHEKADA **	8. District Of Lease:	BAGHPAT
9. QTY Transported in (Cubic Meter/Ton for Silica sand/Diaspore/Pyrophylite):	4	10. Name Of Mineral:	ORDINARY SAND (CATEGORY-I)
11. Loading From:	BAGHPAT	12. Destination (Delivery Address):	GHAZIABAD
13. Distance(Approx in K.M.):	99 K.M.	14. eMM11 Generated On:	07-05-2023 11:00:26 AM
15. eMM11 Valid Upto:	07-05-2023 06:35:26 PM	16. Traveling Duration :	7 Hr (Approx)
17. Destination District :	GHAZIABAD	18.Pits Mouth Value(Rs/m3 &Rs/Ton for Silica sand)	130

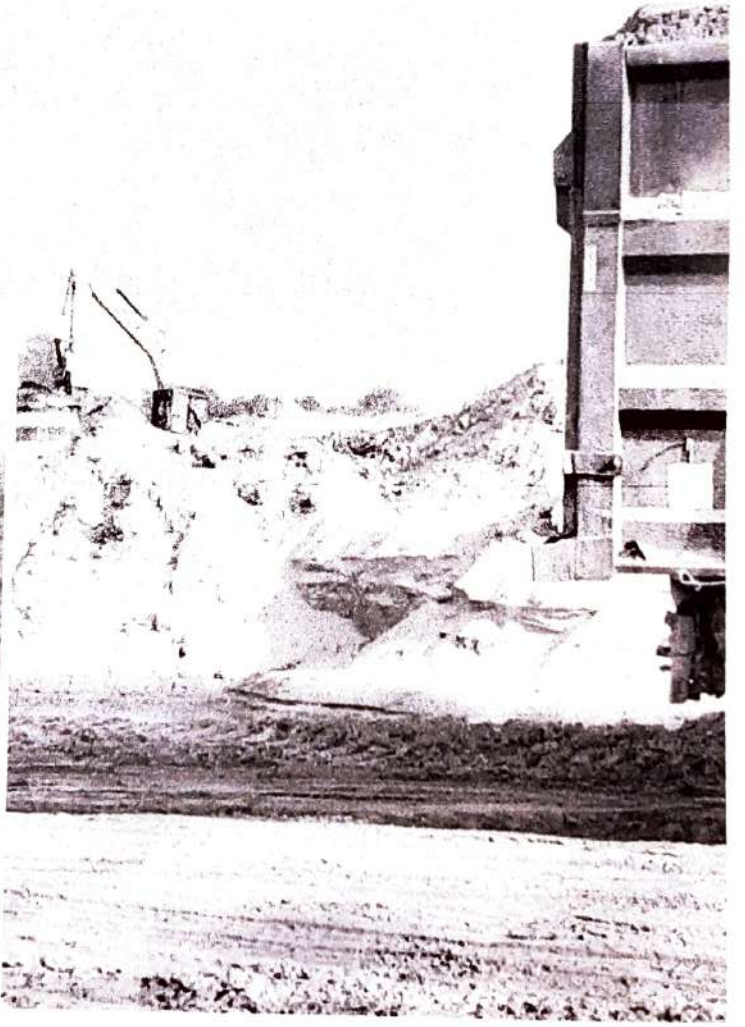
1. Registration Number :	HR10AM0659	2. Type Of Vehicle:	TRACTOR-TROLLY
3. Name Of Driver :	RAKESH	4. Mobile Number Of Driver:	88105 01211
5. DL Number Of Driver:	200201		

ई-एम-एम-11 पा की ि तीय ित ही कायदायी स3थाओं के िलए मा होगी।

ई-एम-एम-11 पा िस® ो रटी फीचस के साथ जारी िकया गया है, जो की छाया ित / फोटोशॉप करने पर दिशत नहीं होगा। ई-एम-एम-11 पा की छाया ित / फोटोशॉप पाये जाने पर प रवहनकता से राय ी का 06 ग ना अथदं ड वस ला जाय गा।

 This eMM11 is valid up to 07-05-2023 06:01:26 PM





सेवा में,

1- श्रीमान जिलाधिकारी महोदय जनपद बागपत

2- श्रीमान अपर जिलाधिकारी महोदय जनपद बागपत

3- श्रीमान हवलदार सिंह यादव खनन अधिकारी कलेक्ट्रेट जनपद बागपत

4- श्रीमान निदेशक महोदय भूतत्व एवं खनिकर्म निदेशालय खनिज भवन लखनऊ

5- मा० रजिस्ट्रार / न्यायालय , राष्ट्रीय हरित न्यायाधिकरण कोर्ट नंबर 2 कॉपरनिकस मार्ग निकट इंडिया गेट नई दिल्ली

विषय : जनपद-बागपत के ग्राम सभानपुर में नीजी भूमि के पुनः उपजाऊ बनाने की आड़ में 3 माह का परमिट जारी कर परमिट धारक व अन्य द्वारा प्रतिबंधित मशीनों द्वारा 20-25 फुट गहराई तक अवैध खनन कर बालू के वाहनों को फर्जी रवन्ना पर्ची / EMM-11 जारी करने के संबंध में

मान्यवर,

निवेदन यह है कि जनपद-बागपत के ग्राम सुभानपुर में निजी भूमि को पुनः उपजाऊ बनाने हेतु कृषि योग्य भूमि से ऊपर बालू रेत हटाने के लिए अंजनीसुत इंफ्रास्ट्रक्चर प्रा० लि० को 3 माह का परमिट जारी किया गया है लेकिन उक्त कंपनी के मालिक वह खनन माफिया सुधीर राठी व अन्य द्वारा उपजाऊ जमीन से नीचे 20-25 फुट गहराई यमुना नदी तल से भी नीचे तक प्रतिबंधित पोकलेन मशीन द्वारा अवैध खनन कर लगभग 90% से अधिक बालू के वाहनों/ट्रकों को फर्जी रवन्ना बुक दी जा रही है और एक ही फर्जी रवन्ना पर्ची पर कई-कई चक्कर लगवाए जा रहे हैं उक्त खनन माफियों द्वारा स्वीकृत खसरा नंबरों के अलावा भी भारी मात्रा में अवैध खनन कर लिया है उक्त स्थान से किए गए अवैध खनन से खनन माफिया सुधीर राठी आदि ने जनपद गाजियाबाद के खानपुर गांव ट्रॉनिका सिटी में अवैध खनन स्टॉक लगा लिया है सुभानपुर बालू के वाहनों को जारी फर्जी रवन्ना साथ में सलंग्न है

अतः श्रीमान जी से अनुरोध प्रार्थना है कि ग्राम सुभानपुर में किए गए अवैध खनन की जांच नापतोल कर / युक्त फर्जी रवन्ना पर्ची की जांच कर कानूनी कार्रवाई कर परमिट निरस्त करने की कृपा करें आपकी महान कृपा होगी ।

दि०- 21/05/023.

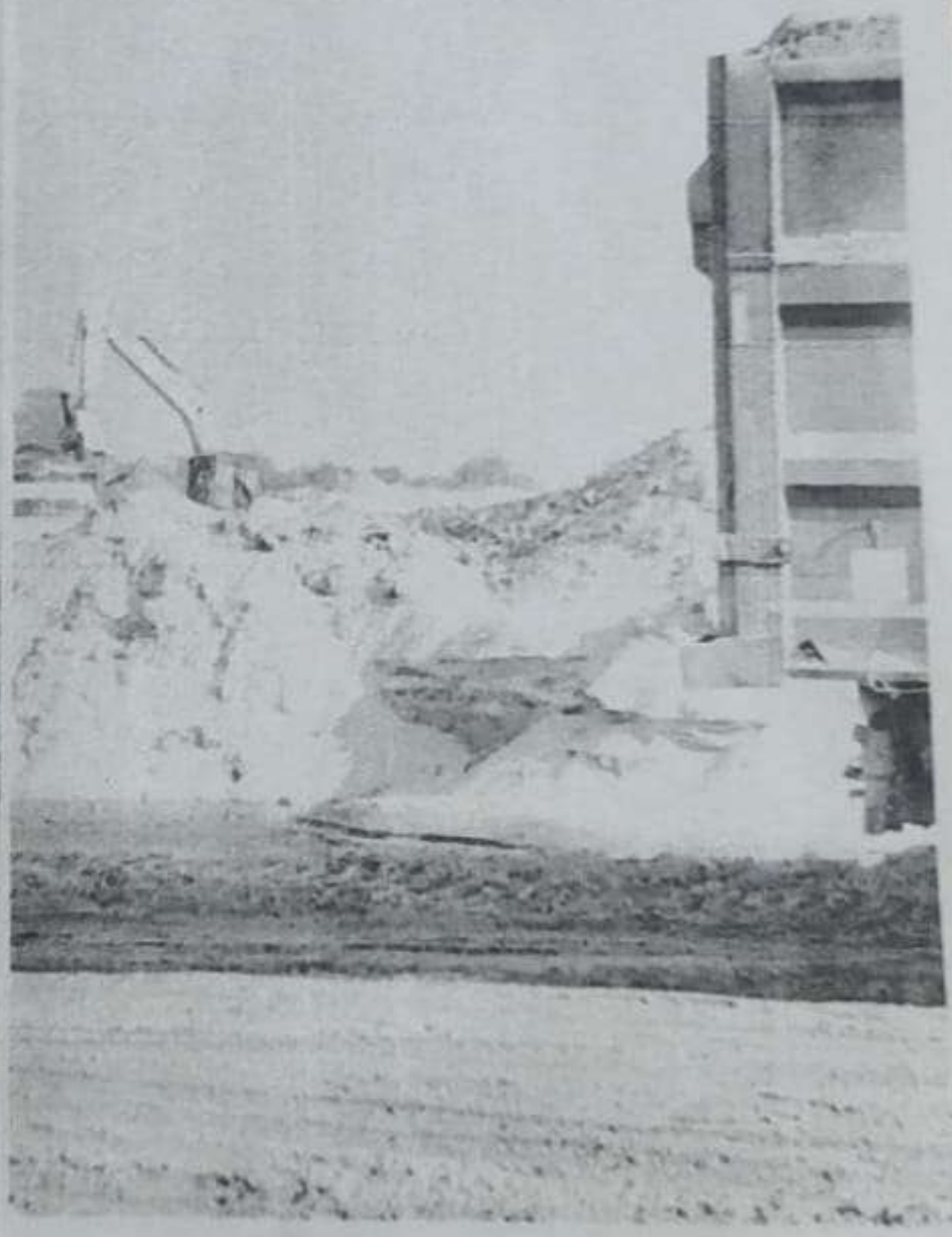
संलग्न : 1- 26 फर्जी रवन्ना पर्ची

2- स्थली अवैध खनना की फोटो प्रति

प्रार्थी गण

गांव सुभानपुर

जनपद बागपत



मान्यवर जी,

सविनय निवेदन यह है कि हम प्रार्थीगण ग्राम सुभानपुर, अलीपुर, नौरसपुर, पचायरा, जिला बागपत के निवासी हैं तथा यमुना नदी के किनारे स्थित खेतीहर जमीनों के मालिक हैं तथा किसानी कर अपना व अपने बच्चों का भरण–पोषण करते हैं तथा निम्नलिखित कथन करते हैं:–

1. यह कि हमारी खेतीहर भूमि दिल्ली और उत्तर प्रदेश दोनों तरफ यमुना के किनारों पर स्थित है जिनमें हम जौ, गेहूं, ज्वार, बाजरा, सरसों व अन्य सब्जियां जैसे तरबूज, ककड़ी, खीरा, घीया, तोरी, पेठा, टिण्डा, भिण्डी, बैंगन आदि फसलें उगाते हैं तथा हम अपनी उक्त जमीनों पर खेती कर अपना गुजर–बसर कर रहे हैं ।
2. यह कि उपरोक्त श्री सुशांत पवार जोकि अंजनीसुत इन्फ्रास्ट्रक्चर प्रा0 लि0 का निदेशक है, तथा उसने यमुना में खसरा नंबर–397, 398, 399 व 400, क्षेत्रफल 1.3900 है0, जोकि गांव सुभानपुर, तहसील खेकड़ा, जनपद बागपत, उत्तर प्रदेश में से बिना किसी मशीन का उपयोग किये लेबर लगाकर कस्सी–फावडा से 20,000 घनमीटर बालू रेत निकालने का परमिट नियम विरूद्ध/आचार सहिता के दौरान निर्गत किया गया है जो दिनाक 13.04.2023 को तीन माह के लिए लिया गया है उक्त परमिट में ऑफलाईन प्रक्रिया के तहत शीघ्रातिशीघ्र कार्यवाही की पूर्ति आचार संहित में ही कर परमिट जारी किया गया उक्त तीन माह में जिस तरह कार्यवाही हुई है उसमें जिला प्रशासन तथा खनन माफिया महेश पवार व सुशांत पवार (हनुमान ग्रुप) जोकि उक्त परामिट कम्पनी के मालिक परिवार तथा बाहुबली खनन माफिया सुधीर राठी नि0 अन्सल ट्रॉनिका सिटी तथा अन्य लोगों द्वारा जिला प्रशासन से मिलीभगत कर चुनाव प्रक्रिया के दौरान परमिट जारी हुआ है । उक्त खनन माफियों द्वारा कृषि योग्य भूमि पर बालू रेत दर्शाकर प्रतिबन्धित बड़ी–बड़ी पौलैन मशीनों से 30–40 फुट गहराई तक खुदाई कर बड़े–बड़े हाईवा/ट्रकों में बालू रेत भरकर 14–15 हजार रूपये में बेचा जा रहा है । उक्त बलहीन हवा–हवाई परमिट की कुल मात्रा 20,000 घनमीटर है जिसका क्षेत्रफल 1.3900 हैक्टेयर है जिसको मात्र 10 ट्रकों से कम प्रतिदिन के हिसाब से पूरा किया जा सकता है परन्तु प्रतिदिन करीब 400–500 हाईवा/ट्रक रेत निकालकर बेचा जा रहा है और प्रतिदिन 60–70 लाख रूपये के रेत की बिक्री कर रहे हैं जबकि परमिट के अनुसार इनको सिर्फ 7–8 गाड़ियां रेत लेबर लगाकर

सेवा में,

1. माननीय प्रधान मंत्री महोदय, भारत सरकार, प्रधान मंत्री कार्यालय, नई दिल्ली ।
2. माननीय गृह मंत्री महोदय, भारत सरकार, गृह मंत्रालय, नई दिल्ली ।
3. माननीय मुख्य मंत्री महोदय, उत्तर प्रदेश सरकार, लखनऊ, उत्तर प्रदेश ।
4. श्रीमान जिला अधिकारी महोदय, जनपद बागपत ।
5. श्रीमान निदेशक महोदय, भूतत्व एवं खनिकर्म निदेशालय, खनिज भवन, लखनऊ, उत्तर प्रदेश ।
6. श्रीमान वरिष्ठ पुलिस अधीक्षक महोदय, बागपत ।
7. श्रीमान पुलिस अधीक्षक महोदय, बागपत ।
8. श्रीमान अपर जिला अधिकारी (खनन प्रशासन), तहसील–खेकडा, जनपद– बागपत ।
9. श्रीमान रिजनल अधिकारी, पर्यावरण विभाग, बागपत ।
10. श्रीमान एस0डी0एम0 महोदय, तहसील– खेकड़ा, जनपद– बागपत।
11. श्रीमान तहसीलदार महोदय, तहसील– खेकड़ा, जनपद– बागपत।
12. श्रीमान खनिज अधिकारी, कलेक्ट्रेट, बागपत ।
13. नेशनल ग्रीन ट्रिब्यूनल, फरीद कोट हाऊस, कोपरनिकस मार्ग, नई दिल्ली–110001
14. राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली ।

20-05-2023

विषय: शिकायत विरूद्ध (1) श्री सुशांत पवार, निदेशक, अंजनीसुत इन्फ्रास्ट्रक्चर प्रा0 लि0, (2) श्री सुधीर राठी, कर्मचारी, अंजनीसुत इन्फ्रास्ट्रक्चर प्रा0 लि0, पता– 16–17, प्रथम फ्लोर, नोयडा सेक्टर–41, उत्तर प्रदेश एवं इनके अन्य सहयोगियों द्वारा यमुना नदी में बड़ी–बड़ी पोपलेन मशीने लगाकर जमीन लेवल से 30–40 फुट गहरे गड्ढे बनाकर रेत निकालने, जिलाधिकारी, बागपत की मिलीभगत से अपनी सीमा से बाहर अवैध रूप से रेत निकालने, विरोध करने पर लड़ाई–झगड़ा करने, झूठे मुकदमों में फंसाने की धमकी देने एवं जान से मारने की धमकी देने के सम्बन्ध में शिकायत पत्र ।

तो सरकार ये टेण्डर जारी करते समय उचित दिशा–निर्देश टेण्डर धारको को देती है परन्तु टेण्डर मिलने के बाद ये प्रशासनिक अधिकारियों से मिलीभगत कर अपनी मन–मर्जी से रेत निकालकर मोटे पैसे कमाते हैं । सरकार द्वारा सम्बन्धित विभागीय अधिकारियों को भी समय–समय पर देख–रेख करने का निर्देश जारी किया जाता है लेकिन पैसे में इतनी ताकत है कि पैसा मिलने के बाद सम्बन्धित अधिकारी वहां जाने की हिम्मत तक नहीं जुटा पाते हैं और इसी भ्रष्ट तन्त्र की वजह से आम जनता त्राहीमाम है ।

महोदय, सरकार द्वारा टेण्डर जारी करते वक्त स्पष्ट निर्देश जारी किये गये थे कि "(1) साधारण बालू (प्रथम श्रेणी), हटाने का कार्य भूमि को कृषि योग्य बनाये जाने के उद्देश्य से किया जायेगा, (2) बाढ़ से एकत्र साधारण बालू (प्रथम श्रेणी), हटाने का कार्य पर्यावरण, वनएवं जलवायु परिवर्तन अनु0 07 दिनांक 01.05.2020 उ0 प्र0 शासन तथा उ0 प्र0 उपखनिज परिहार नियमावली 2021 एवं भूतत्व एवं खनिकर्म विभाग उ0 प्र0 शासन द्वारा समय–समय पर निर्गत निर्देशों एवं शासनादेश में दी गई व्यवस्था के अनुसार किया जायेगा, (3) साधारण बालू (प्रथम श्रेणी), की निकासी इस प्रकार की जायेगी कि क्षेत्र में गड्ढ़े (पाण्डिंग इफेक्ट) न हो, (4) साधारण बालू (प्रथम श्रेणी), की निकासी के मार्ग पर जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से धूल उत्पन्न न हो, (5) पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय–समय पर जारी दिशा निर्देशों एवं माननीय न्यायालय के आदेशों को अनुपालन अनुज्ञाधारक द्वारा किया जायेगा एवं (6) अगल–बगल के खेतों को क्षति न पहुंचे।" हम यहां पर यह बताना चाहते हैं कि उक्त अनुज्ञाधारक द्वारा सरकार द्वारा जारी एक भी दिशा निर्देश का पालन नहीं किया है और वह अपने अवैध खनन के कार्य के धड़ल्ले से चला रहा है और मोटा पैसा कमा रहा है ।

6. यह कि हमारी फसलों और जमीनों को नुकसान होते देख हमनें उपरोक्त आरोपियों का मौके पर विरोध किया तो उपरोक्त आरोपीगण हमारे साथ लडाई–झगड़ा करने लगे और झूठे केसों में फंसाने तथा जान से मारने की धमकी देने लगे। यहां पर यह बताना आवश्यक है कि आरोपी नंबर–2 सुधीर राठी तो यहां तक धमकी देता है कि डी0एम0 हमारा पुराना जानकार है तथा हमारे

कस्सी–फावड़ा से निकालने की अनुमति है। उपरोक्त आरोपियों के प्रशासनिक रसूक इतने ज्यादा हैं कि इन्होंने प्रशासन के अधिकारियों से मिलीभगत कर जिन खसरों (387, 388, 389, 390, 392, 401, 402, 407, 408, 410, 413, 415 आदि) में इनका टेण्डर भी नहीं है, उनमें से भी सुशांत पवार एवं उसके अन्य सहयोगियों ने अवैध खनन कर लिया है तथा ये लोग हमेशा फर्जी रवन्ना बनाकर रात–दिन गाडियां चला रहे हैं। ये लोग हमेशा अपने साथ हथियार रखते हैं जिससे गांव में इनकी दहशत हर समय बनी रहती है और ये लोग अक्सर लोगों को डराने–धमकाने का काम भी करते रहते हैं जिससे गांव के लोग इनके आतंक के साये में रहने पर मजबूर हैं ।

यह कि उक्त खनन माफिया महेश पवार व सुशांत पवार पर करोड़ों बकाया है तथा जिला प्रशासन द्वारा मिलीभगत कर प्रत्येक दिन 400–500 वाहनों से अधिक बालू भरकर 90 प्रतिशत फर्जी रवन्ना पर्ची देकर तथा एक पर्ची पर कई–कई चक्कर भरकर बेचा जा रहा है और उपरोकत माफियाओं द्वारा उस बालू खनन को जनपद गाजियाबाद के गांव खानपुर जप्ती ट्रॉनिका सिटी में मैसर्स राठी बिल्डर्स एवं सप्लायर्स प्रो0 सुधीर राठी निवासी अंसल ट्रॉनिका सिटी लोनी के नाम भारी मात्रा में फर्जी रवन्ना पर अवैध स्टॉक लगाया जा रहा है जिसको नाप–तोलकर जब्त करना उचित होगा । उक्त खनन माफियाओं द्वारा प्रतिबन्धित पौकलैन मशीनों से भारी मात्रा में अवैध खनन कर अन्य कृषि योग्य भूमि को भी खुर्द–बुर्द किया जा रहा है जिससे यमुना नदी अपनी मूल स्थिति से हटकर अलीपुर बांध की तरफ आकर तटबन्धों को भारी क्षति पहुंचायेगी और बरसात के मौसम में यमुना नदी अन्य उपजाऊ भूमि का कटान कर देगी, इस क्षेत्र में भौगोलिक स्थिति बड़ी नाजुक है, क्षेत्र की क्षति की पूर्ण जिम्मेदारी शासन–प्रशासन की होगी । मौके के फोटोग्राफ्स व वीडियो इस पत्र के साथ संलग्न है ।

यह कि अब उपरोक्त कम्पनी के निदेशक सुशांत पवार, सुधीर राठी एवं इनके अन्य सहयोगी, मौके पर रहकर गलत रूप से यमुना में पोपलेन मशीने लगाकर 30–40 फुट गहरे गड्ढे बना रहे हैं जिसकी वजह से यमुना का पानी इन गड्ढों में भर जाता है तथा इससे हमारे खेतों में कटाव होकर हमारी फसलों के साथ–साथ हमारी खेतीहर जमीन को भी नुकसान होने का अंदेशा बना हुआ है अर्थात् जिस मंशा से सरकार ने उक्त टेण्डर दिया था उसका पूर्ण रूप से दुरूपयोग किया जा रहा है । वैसे

इस काम में उनका भी हिस्सा है इसलिए हमें अवैध खनन करने से कोई भी नहीं रोक सकता है ।

7 महोदय, हम यहां पर यह भी बताना उचित समझते हैं कि उपरोक्त आरोपीगण जिस तरह से यमुना में पोपलेन मशीनें उतारकर करीब 30 से 40 फुट नीचे तक रेत निकालकर बहुत गहरे–गहरे गड्ढे कर रहे हैं जिनसे हमारी फसलों और जमीनों को तो नुकसान होने का अंदेशा बना ही हुआ है बल्कि इन गड्ढों में यमुना नदी का पानी भरने से अन्जाने में किसी भी व्यक्ति या पशु के उतरने पर उनकी जान भी जा सकती है और उस जान–माल के नुकसान की भरपाई किसी भी सूरत में नहीं की जा सकती है। यहां पर यह भी बताना आवश्यक है कि इससे पहले भी इस तरह की अवैध खनन से यमुना में किये गए 30–40 फुट गहरे गड्ढों में कई बच्चे डूबकर मर चुके हैं ।

8. यह कि सम्बन्धित अधिकारियों को उनके ट्विटर एकाउंट पर पहले ही शिकायत की जा चुकी है तथा उन्हें समस्त फोटोग्रापस व वीडियो भेजे जा चुके हैं लेकिन अभी तक कोई कार्यवाही अधिकारियों द्वारा नहीं की गई ।

अतः आपसे प्रार्थना है कि उपरोक्त तथ्यों के आधार पर तुरन्त उपरोक्त आरोपियों द्वारा यमुना नदी में बड़ी–बड़ी पोपलेन मशीने लगाकर जमीन लेवल से 30–40 फुट गहरे गड्ढे बनाकर रेत निकालने, जिलाधिकारी, बागपत की मिलीभगत से अपनी सीमा से बाहर अवैध रूप से रेत निकालने, विरोध करने पर लडाई–झगड़ा करने, झूठे मुकदमों में फसाने की धमकी देने एवं जान से मारने की धमकी देने के एवज में केस दर्ज कर उनके खिलाफ सख्त से सख्त कानूनी कार्यवाही की जाये, उनके द्वारा किये जा रहे अवैध खनन को तुरन्त प्रभाव से रूकवाया जाये, हम प्रार्थीगण की फसलों और जमीनों को होने वाले नुकसान के अंदेशे को खत्म किया जाये तथा इस टेण्डर को समाप्त किया जाये, हम सभी प्रार्थीगण एवं हमारे परिवार के सदस्यों की जान–माल की सुरक्षा सुनिश्चित कराई जाये, आपकी अति कृपा होगी ।

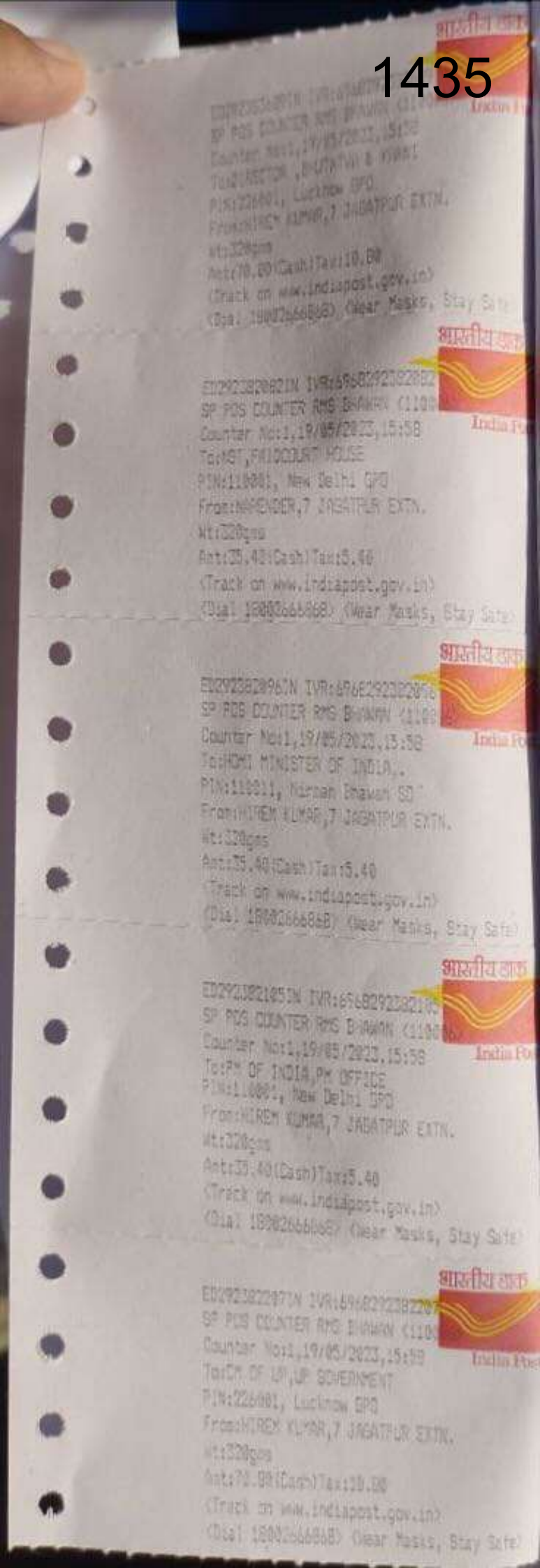
धन्यवाद ।

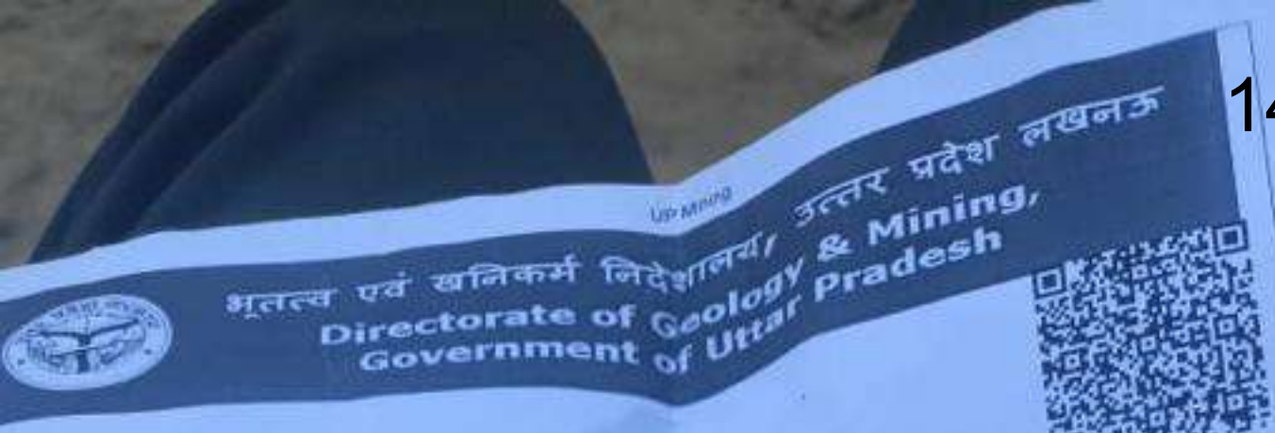
3/4/20

दिनांक:

[redacted] प्रार्थीगण
ग्राम सुभानपुर, अलीपुर, नौरसपुर,
पचायरा, जिला बागपत के निवासी

फोन नं. 8800825618


आजादी का
India Po
EE292382961N IVR:
SP POS COUNTER RMS
Counter No:1,19/05/2023,15:58
To:HOME MINISTER OF INDIA,.
PIN:110011, Nirman Bhawan SO
From:HIREM KUMAR,7 JAGATPUR EXTN.
Wt:320gms
Amt:35.40(Cash)Tax:5.40
(Track on www.indiapost.gov.in)
(Dial 18002666868) (Wear Masks, Stay Safe)
EE292382961N IVR:
SP POS COUNTER RMS
Counter No:1,19/05/2023,15:58
To:MINISTER OF INDIA,.
PIN:110011, Nirman Bhawan SO
From:HIREM KUMAR,7 JAGATPUR EXTN.
Wt:320gms
Amt:35.40(Cash)Tax:5.40
(Track on www.indiapost.gov.in)
(Dial 18002666868) (Wear Masks, Stay Safe)
EE292382961N IVR:
SP POS COUNTER RMS
Counter No:1,19/05/2023,15:58
To:PM OF INDIA,PM OFFICE
PIN:110011, New Delhi GPO
From:HIREM KUMAR,7 JAGATPUR EXTN.
Wt:320gms
Amt:35.40(Cash)Tax:5.40
(Track on www.indiapost.gov.in)
(Dial 18002666868) (Wear Masks, Stay Safe)
EE292382961N IVR:
SP POS COUNTER RMS
Counter No:1,19/05/2023,15:58
To:CM OF UP,UP GOVERNMENT
PIN:226001, Lucknow GPO
From:HIREM KUMAR,7 JAGATPUR EXTN.
Wt:320gms
Amt:70.80(Cash)Tax:10.80
(Track on www.indiapost.gov.in)
(Dial 18002666868) (Wear Masks, Stay Safe)
EE292382961N IVR:
SP POS COUNTER RMS
Counter No:1,19/05/2023,15:58
To:MST,PRIDDURT HOUSE
PIN:110001, New Delhi GPO
From:HIREM KUMAR,7 JAGATPUR EXTN.
Wt:320gms
Amt:35.40(Cash)Tax:5.40
(Track on www.indiapost.gov.in)
(Dial 18002666868) (Wear Masks, Stay Safe)



भूतत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश लखनऊ
Directorate of Geology & Mining,
Government of Uttar Pradesh

धम् ितप्स ाधारक हेतु

Directorate Of Geology & Mining Uttar Pradesh

Minor Mineral Concession Rules 2021 e-Transit Pass For Transportation of Minor Mineral See Rule 72(1)

Form MM11

111.	31652309007300384	2. Name Of Lessee / Permit Holder:	ANJANISUT INFRASTRUCTURE SUSHANT PAWAR
ile Number Of Lessee:	9625352660	4. Tin Number:	16/17 FIRST FLOOR SECTOR 39 NOIDA , SUBHANPUR , (397 398 399 400) , 3.43 acre
see Id:	316523090073	6. Lease Details [Address,Village, (Gata/Khand),Area]:	BAGHPAT
sil Of Lease:	KHEKADA **	8. District Of Lease:	ORDINARY SAND (CATEGORY-I)
Y Transported in (Cubic /Ton for Silica Diaspore/Pyrophylite):	11	10. Name Of Mineral:	GURUGRAM
oading From:	BAGHPAT	12. Destination (Delivery Address):	03-05-2023 11:53:26 PM
Distance(Approx in 1.):	99K.M.	14. eMM11 Generated On:	11Hr (Approx)
eMM11 Valid Upto:	04-05-2023 11:54:26 AM	16. Traveling Duration :	130
estination District :	GURUGRAM	18.Pits Mouth Value(Rs/m3 &Rs/Ton for Silica sand)	

Details Of Transported Vehicle

ration Number :	HR69B3273	2. Type Of Vehicle:	10TYRE
Of Driver :	SAMMY	4. Mobile Number Of Driver:	8810501211
ber Of Driver:	200201		

। पा की ि तीय ित ही कायदायी स ंधाओ के िलए मा होगी।

पा िस® ेरटी फीचस के साथ जारी िकया गया है, जो की छाया ित फोटोशॉप करने पर होगा ई-एम-एम-।। पा की छाया ित फोटोशॉप पाये जाने पर प रवहनकत ास राय ी का ड वस ूला जाय गा।

This eMM11 is valid up to 04-05-2023 11:55:26 AM

Shot on realme 8
2023.05.06 10:18

CATEGORY: "B"

MINING PLAN

(Submitted Under Amended UP Minor Mineral Concession Rule 34(2))

WITH

PROGRESSIVE MINE CLOSURE PLAN

(Under Amended Rule 34 (6) & (7) of UP Minor Mineral (Concession) Rule 1963)

OF

SUBHANPUR SAND DEPOSIT

VILLAGE- SUBHANPUR, TEHSIL- KHEKADA,

DISTRICT- BAGHPAT (U.P.)

LEASE AREA: 1.39Ha.

GATA NO. 397, 398, 399, 400

Mining Plan Period – 3 Months

(Effected from the data of permission granted)

रत्नगर्भा वसुन्धरा

UP MINE MITRA

APPLICANT

ANJANISUT INFRASTRUCTURE PVT LTD

DIR MR SUSHANT PA

R/O- 1617IST FLOOR NOIDA, UTTAR PRADESH

Prepared By:

DR. VIJAY KUMAR MISHRA

RQP/UPDGM/007/ 2018

Validity up to 16th DECEMBER, 2023

AUTHORISATION LETTER BY THE APPLICANT

I, AnjanisutInfrastructure Pvt ltddirMr SushantPa hereby authorise Dr.Vijay MishraRPQ/UPDGM/007/2018 to prepare the Mining Plan as per MoEF& CC Notification No.-S.O.141 (E) Dated 15 Jan, 2016 & under Rule 34 of UP Minor Mineral Concession rule 1963 in respect of Ordinary SandMineGata No.397, 398, 399, 400 over an area of 1.39ha situated inVillage- Subhanpur, Tehsil-Khekada, Distt-Baghpat(U.P.).

I request to the Director, Directorate of Geology & Mining Lucknowto make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan with the said recognized person on his following address:

Name of RQP

Dr.Vijay Kumar Mishra S/O ShriAkhilanand Mishra
House no. 403,Aimen Apartment, 29,Chandralok
coloney,Aliganj, Lucknow
Mob No: 9415215163
E mail: VKM.geo@gmail.com
RQP/UPDGM/007/ 2018
Valid up to 16/12/2023

.

Place: Baghpat
Date:

Your'sFaithfully

(AnjanisutInfrastructure Pvt ltddir
Mr SushantPa)
Baghpat

CERTIFICATE

I,Vijay Mishra hereby certify that-

1. Provisions of Mines Act. Rules and Regulations made there under have been observed in the aforesaid Mining plan and wherever specific permissions are required the lessee will approach the Director General of Mines Safety.

2. It is further certified that the aforesaid Miningplan is prepared as per the copies of the records and documents provided by lessee and information given as per discussions held with applicant.

3. It is also certified that the information's furnished in the aforesaid Miningplan are true and correct to the best of my knowledge & belief and in case of default the approval would be withdrawn.

Place: Lucknow

Date:

Vijay Mishra

RQP/UPDGM/007/ 2018

Valid up to 16/12/2023.

रत्नगर्भा वसुन्धरा

UP MINE MITRA

CONTENT

S.NO.	PARTICULARS	PAGE NO.
	INTRODUCTION	1
1.	GENERAL	2
2.	LOCATION AND ACCESSIBILITY	3
3.	GEOLOGY AND EXPLORATION	5
4.	MINING	8
5.	BLASTING	13
6.	MINE DRAINAGE	13
7.	STACKING OF MINERAL REJECTS AND DISPOSAL OF WASTE	14
8.	USE OF MINERAL	14
9.	OTHER	15
10.	MINERAL PROCESSING	16
11.	ENVIRONMENT MANAGEMENT PLAN	17
	PROGRESSIVE MINE CLOSURE PLAN	1-9

LIST OF ANNEXURES

ANNEXURE NO.	NAME OF ANNEXURE
1	Copy of LOI
2	Copy of RQP Certificate
3	Copy of Khasra Map/details

LIST OF PLATES

PLATE NO.	LIST OF PLATES
1	LOCATION PLAN
2	KEY PLAN
3	GEOLOGICAL PLAN
4	GEOLOGICAL SECTION
5	DEVELOPMENT PLAN
6	CONCEPTUAL PLAN
7	PROGRESSIVE MINE CLOSURE PLAN

MINE MITRA

INTRODUCTION

Application for the extraction of Ordinary Sand mine from Gata 397, 398, 399, 400 over an area of 1.39hectares situated in Village- Subhanpur, Tehsil-Khekada, Distt-Baghpat (U.P.) was submitted in official portal Online Application Mine Mitra. State Govt. has given its consent vide letter no. LOI/2023/4/13-04-2023 00:00:00/202168 for exploitation of Ordinary Sand for a period of three month. Copy of Consent letter (LOI) is enclosed as **Annexure No. 1.**

Mining Plan & Progressive Mine Closure Plan is being submitted per UP Minor Mineral Concession Rule 34(2) & Under Amended Rule 34 (6) & (7) of UP Minor Mineral (Concession) Rule 1963).

खनिकर्म 1955 रत्नगर्भा वसुन्धरा
UP MINE MITRA

CHAPTER-1

1.0 GENERAL:

A) NAME OF THE CONTRACTOR WITH COMPLETE ADDRESS:

ANJANISUT INFRASTRUCTURE PVT LTD
DIR MR SUSHANT PA
R/O- 1617IST FLOOR NOIDA,
UTTAR PRADESH

B) STATUS OF LESSEE: Private Individual

C) MINERAL, OCCURRING IN THE AREA & WHICH LESSEE INTENDS TO MINE

Ordinary Sand

D) Period for which the mining lease is proposed to be granted:

Three Months

E) Name of R.Q.P. preparing the mining plans:

Dr. Vijay Kumar Mishra S/O Shri Akhilanand Mishra
House no. 403, Aimen Apartment, 29, Chandralok
coloney, Aliganj, Lucknow
Mob No: 9415215163
E mail: VKM.geo@gmail.com
RQP/UPDGM/007/ 2018
Valid up to 16/12/2023
The copy of RQP certificate is enclosed **(Annexure No.2)**

UP MINE MITRA

CHAPTER-2

2.0 LOCATION AND ACCESSIBILITY:

(a) Details of area (with location map): The mining lease area is located at Subhanpur, Tehsil-Khekada, Distt-Baghpat, Uttar Pradesh. The lease hold falls in Subhanpur, which is about 12.75km towards South West direction from Baghpat. The location plan is enclosed as **Plate No. 1**

District and State: Baghpat, Uttar Pradesh
Tehsil: Khekada
Ghat/Village Subhanpur,
Zone No./ Plot No. 2/1 Ml

Copy of Khasra Map is enclosed as **Annexure No. 3.**

Lease Area (Hact.): **1.39Ha.**

Whether the area is recorded to be in forest (please specify whether protected, reserved etc.) The lease area is free from forest land.

Ownership/Occupancy: The land is owned by Private Individual & state Govt. has given its concert for the exploitation of Ordinary Sand.

Existence of public road /railway line, if any nearby and approximate distance: About 3.63km kuchaa path link with public road which is connected with NH-709B. Fakharpur Railway Station is the nearest railway station from applied field & it is about 6.0kms away towards North East direction from the project site.

Totpsheet No., Latitude and longitude: Geographical coordinates of the lease area is given below-

Pillar No.	Latitude N	Longitude E
A	28° 49'57.03"N	77°13'38.85"E
B	28° 49'56.54"N	77°13'37.30"E
C	28° 50'01.43"N	77°13'34.06"E
D	28° 50'03.48"N	77°13'37.28"E

Land use Pattern (Forest agricultural Barren, Barren etc.): The area is agricultural land the existing land use of area is given below:

S. No.	Land use	Agriculture (ha.)	Forest Land (ha.)	Barren land (ha.)	Grazing Land (ha.)
1	Mining pits Quarry	-	-	-	-
2	Approach Road	-	-		-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	-	-
5	Balance undisturbed land	1.39	-	-	-
	Total	**1.39**	**-**	-	**-**

b) Attach a general location map and vicinity map showing area boundaries and existing and proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, it none of these are available the area should shown on an accurate sketch map on a scale of 1:1000: Location map attached showing lease **(Plate No. 1)**

3.0 GEOLOGY AND EXPLORATION:

a) Briefly describe the topography & general geology & local mine geology of the mineral deposit including draining pattern.

PHYSIOGRAPHY:

District Baghpat is one of the district of Uttar Pradesh. The city is located on the bank of river Yamuna.It was originally known as 'Vyagprastha' - Land of Tigers (because of the population of tigers found many centuries ago.It lies between latitude 28°47′ and 29°18′N and longitude 77°07′30″ and 77°30′E and covers an area of about 1,345 km2 . The climate of the study area is sub-tropical with average rainfall of about 500 mm. In the north of the district Baghpat there is district Muzaffarnagar, in the south district Ghaziabad, in the west river Yamuna and district Rohtak of Harayana. The shape of the district Baghpat is rectangular which area is more in north to south than east to west. It is very closely located to (around 40 Km) the national capital New Delhi. Baghpat district is divided into 3 tehsils: Baghpat, The highest level of area is 233mRL towards – North East direction while the lowest level is 231.0mRL towards South -West direction. The topography of the area is shown in **Plat no. 3.**

GEOLOGY:

The area is underlain by the unconsolidated sediments of Quaternary to recent period which comprise of silt, clay, sand of various grades or gravel and kankar in varying proportions. The unconsolidated sediments deposited over the undulating surface of the basement granite Vindhyan sand stone rocks. It exhibits the existence of the thick succession of granular and clastic formations. The depth of basement varies between 100 to 200 mbgl along southern boundary of district along river subhanpur 200 to 350 mbgl in the central part of the district and 300 to 450 mbgl along subhanpu River boarding the northern part of district. The geological succession is as follows:

Table 2.4: Geological Succession of Baghpat District

Age	Formation	Lithography
Recent	Newer Alluvium	River Alluvium and residual soil
	Older Alluvium	Alluvium consisting of sand clay, pebble, kankar, gravel
Unconformity		
Precambrian to lower Cambrian	Vindhyan	Limestone, Dolomite, Shale, Sand and Quartzite

DETAILS OF EXPLORATION:

a) Already carried out in the area:

Area is fresh no pit is present.

b) Proposed to be carried out:

The existence of Ordinary Sand is already established in the area & grade & depth persistency has been already proved in the area is too small, therefore no future exploration shall be carried out.

METHOD OF ESTIMATION OF RESERVE:

The reserve estimation has been done by cross-sectional method. three cross-sections at of 64.0m, 50.0m & 61.0m is drawn. The average surface areas of one cross-section are multiplied by the cross-sectional interval to get the volume.

GEOLOGICAL RESERVES:

The geological reserves estimated by cross-sectional method can be categorized in to two classes:

a) Proved Mineral Reserves (111):

All the Quantities of Ordinary Sand occurring 2.0m below surface has been considered as under proved category (111).

The detail categorization of proved mineral reserves is shown **Table No.01**

The summary of reserves is as below:

Classification	Code	Quantity of Ordinary Sand
A) Mineral Reserves		**Cum**
1) Proved Mineral Reserve	111	26423
Total		**26423**

MINEABLE RESERVE:

Total quantitative of geological reserves under proved category (111) has been considered as mineable reserve. Hence mineable reserves are 26423 cum.

Table No. 1

GEOLOGICAL RESERVES

PROVED MINERAL RESERVES (111)

Section Line	Area (m^2)	Strike Influence (m)	Volume (Cum)
1-1'	180	64	11520
2-2'	148	50	7400
3-3'	123	61	7503
Total			**26423**

रत्नगर्भा वसुन्धरा
UP MINE MITRA

CHAPTER-4

4.0 MINING:

a) Briefly describe the existing/proposed method for developing/working the deposit with all design parameters:

Existing Method of mining:

It is a fresh grant case of mining lease & at present no mining is being carried with the lease area.

b) Proposed method of mining:

It shall be opencast manual mine. Ordinary Sand shall be scrapped manually. The height of bench shall be kept 1.53m and respectively & over all pit slopes shall be maintained less than 45^0. Mining shall be carried out without adoption of drilling & blasting. The Ordinary Sand shall exploit manually with conventional hand tools like spade, chisel etc. Ultimate depth of pit shall be kept 2.0m from the surface.

Indicate quantum of development of production expected as in table below:

Period	Over burden (cum)	ROM Ordinary Sand (cum)	Saleable Ordinary Sand (cum)	Sub grade mineral	Mineral reject
3 months	-	20000	20000	-	-
Total	**-**	**20000**	**20000**	**-**	**-**

c) Attach Individual plans & sections:

Plan Period- (3 Months)

Mining face 232.0mRL to 230.50mRL shall be opened & advanced towards north east, south east & east direction but maximum advancement will be east directions. Height of bench shall be kept 1.5m & about 20000cum quantities of Ordinary Sand shall be exploited during the plan period. The face length, face advancement width, height etc. is as below:

Bench Level (mRL)	Face length (m)	Face Advancement (m)	Height (m)	Volume of Ordinary Sand (cum)
232mRL-230.5mRL	173	77.07	1.5	20000
Total				**20000**

The pit position showing the advancement of faces & section is shown on **Plate No.5.**

(d) Attach supporting composite plan & section showing pit layout, dumps, stacks of subgrade mineral, if any etc. :

The Geological section showing lay out faces is shown in **Plate No. 4.**

(e) Indicate proposed rate of production when the mine is fully developed & the expected life of mine & the year from which effected.

It is a river bed deposit and mined out area shall be replenished each year during monsoon period and depth of quarry shall be filled back by river Ordinary Sand each year. Therefore it is not practically forecast the anticipated life of mine.

f) Attach a note furnishing a conceptual mining plan up to life of mine based on geological mining & environmental considerations.

CONCEPTUAL PLAN:

Time Frame of Completion of Exploration:

Exploration as on date: No exploration has been carried out within lease area.

Exploration during plan period:

The depth persistency & strike continuity & grade of Ordinary Sand has been already established & lease area is too small therefore no future exploration is proposed.

Conceptual Period:

The lease area is for small & depth persistence, grade & strike continuity has been established. Mining shall be carried out up to 1.5m depth from surface therefore no future exploration shall be carried out at the end of conceptual stage.

Ultimate shape & size of pit:

The ultimate shape of pit by the end of conceptual period shall be same as the shape of area except 1.5m barrier. Size of the lease hold by the end of conceptual period shall be 1.39ha. having length 176m & width 78.97m & depth 2.0m.

Conceptual Development:

Mining will be by opencast Manual means confined within ultimate pit limit. Road, habitation etc. will require diversion from mining area for the safety of workings. Details area is as follows:

The geometry of pit as on date, at the end of plan period & at the end of conceptual period is as below:

	Pit dimension			Shape
	L (m)	W (m)	D (m)	
As on date	-	-	-	-
At the end of plan period	173	77.07	1.5	Rectangle
At the end of conceptual Period	173	77.07	1.5	Rectangle

i) Plan period: One pit will be developed during plan periods & dimension of pit will be 173m long, 77.07m wide & 1.5m deep. The depth of pit will be confirming to 230.5mRL. The height of benches shall be kept 1.5m, slope of fences shall be kept 70 deg. **20000cum** of Ordinary Sand shall be generated during plan period. The entire area is devoid of soil cover, therefore generation of top soil shall be nil.

ii) Conceptual plan: The ultimate size will be 176m long, 77.07m wide deep & depth level of pit shall be 1.5m. The top level of bench shall be 232mRL while bottom level of quarry shall be 230.5mRL.

Anticipated life of mine

It is a river bed deposit and mined out area shall be replenished each year during monsoon period and depth of quarry shall be filled back by river Ordinary Sand each year. Therefore it is not practically forecast the anticipated life of mine.

Waste Management:

The area is devoid of soil cover, therefore generation of top soil shall be nil. All quantities of Ordinary Sand to be exploited shall be saleable. Therefore no question arises for waste management.

Reclamation/Rehabilitation:

The mined out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is as below.

	Area broken (ha.)	**Area replenish (ha.)**	**Quantities of Ordinary Sand to be replenished (cum)**
As on date	-	-	-
End of plan period	1.39	1.39	20000
End of conceptual period	1.39	1.39	20000

4.6 Post Mining Land use:

The land use at present, at the end of plan period & at the end of conceptual period is given below:

Sl. No	**Head**	**At present (ha.)**	**At the end of plan period (ha.)**	**At the end of conceptual period of mine (ha.)**
a)	Total area excavated (broken)	-	1.39	1.39
b)	Area fully mined out	Nil	-	1.39
c)	Area fully rehabilitated by replenish	Nil	-	1.39
d)	Area rehabilitated by afforestation	Nil	-	-

II Dump area:

Sl. No	**Head**	**At present (ha.)**	**At the end of Plan period (ha.)**	**At the end of conceptual period of mine (ha.)**
a)	Total area under dump	Nil	Nil	Nil
b)	Area under active dump	Nil	Nil	Nil
c)	Dump area fully rehabilitated	Nil	Nil	Nil

III Others:

Sl. No	Head	At present (ha.)	At the end of Plan period (ha.)	At the end of conceptual period of mine (ha.)
a)	Area under mineral stack	Nil	Nil	Nil
b)	Area under road	Nil	Nil	Nil
c)	Area under green belt (ie. plantation on area other then dump & backfilled area	Nil	-	-

Conceptual Plan & section is shown in Plate No.8

(g) Open Cast Mines:

i) Describe briefly giving salient features of the mode of working (mechanised, semi mechanised, manual):

It will be an opencast manual mine. Ordinary Sand shall be scrapped manually with conventional hand tools. The Excavated Ordinary Sand shall be loaded into the tractor trolleys with the help of JCB Backhoe Loader & transported to the destination intotruck/dumper/tippers/tractor Trolleys. Mining shall be carried out from top to down ward thought the formation of benches. The height of bench shall be kept 1.5m, with ultimate pit shape shall be less than 450. Approach road having width 4m & gradient 1:10 shall be provided to join the mining faces.

ii) Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.

Mining faces shall be opened from top to down word. It will be advanced towards north, north east, south provided east & east directions. Approach road shall be provided to each mining faces for transportation of mineral. No waste shall be generated during plan period therefore no proposed has been for its separate staking.

UP MINE MITRA

5.0 BLASTING:

No drilling & blasting shall be undertaken for Ordinary Sand mining.

6.0 MINE DRAINAGE:

a) Likely depth of water table based on observations from nearby wells and water bodies:

The river Ganga is about 40m away from applied area level is 232mRL. Working expected to be above the water table during plan period. The water level of river Ganga is 230.5mRL & mining activities shall be restricted upto 228mRL During plan period, the mine working will be confined up to 226mRL. Water table will not be intersected by mining operations.

c) Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.

The mining operations will be limited in the upper levels & the lowest bench will be formed at 230.0mRL, hence water table will be not be encountered by mining activities during plan period.

रत्नगर्भा वसुन्धरा

UP MINE MITRA

7.0 STACKING OF MINERAL REJECTS AND DISPOSAL OF WASTE:

a) Indicate briefly the nature and quantity of top soil, overburden/waste and mineral rejects likely to be generated during the next three months:

No soil will be generated during plan Period; therefore no proposal has been envisaged for its separate stacking.

b) Land chosen for disposal of waste with proposed justification.

No top soil shall be generated during mining activities; therefore no proposal has been envisaged for its separate stacking.

c) Attach a note indicating the manner of disposal, and configuration, sequence of build up of dumps along with the proposals for the stacking of sub-grade ore, to be indicated item wise.

As stated earlier no waste shall be generated during plan period, therefore no proposal has been given for disposal of waste & its configuration along with its protective measures.

8.0 USE OF MINERAL:

The Ordinary Sand will be used for making buildings, bridges, infrastructure etc. The Ordinary Sand of lease area is soft, medium to coarse grained yellowish in color. Ordinary Sand is an essential minor mineral used extensively across the country for construction purposes.

UP MINE MITRA

CHAPTER-9

9.0 OTHER:

9a) Site Services

The following temporary site services will be provided:

i) Office
ii) Drinking water shed
iii) Rest shelter
iv) First Aid Centre
v) Store

9b) Employment Potential

Thus category-wise employments will be as below:

Geologist (Part time)	:	1
Foreman (part time)	:	1
Office Staff	:	3
Piece of rated workers	:	20
Total:	**:**	**25**

रत्नगर्भा वसुन्धरा
UP MINE MITRA

CHAPTER-10

10.0 MINERAL PROCESSING:

a) If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing/ beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product),

The entire area consists of Ordinary Sand & it is ready market therefore, no beneficiation of mineral processing will required.

b) Explain the disposal method for tailing or waste from the processing plant (quantity and quality of tailings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailing dam)

As stated above that no beneficiation is required therefore no tailing or waste disposal from processing plant will be undertaken.

c) A flow sheet or schematic diagram of the processing procedure should be attached.

No beneficiation studies will be carried out therefore no flow sheet of processing process is attached.

d) Specify quantity and type of chemicals to be used in the processing plant.

No chemicals will be required.

e) Specify quantity and type of chemicals to be stored on site / plant.

No chemical will be stored on the site / plant.

f) Indicate quantity (cu.m.per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.

No water is required for mining and processing hence no disposal of water and extent for recycling is required.

CHAPTER-11

11. ENVIRONMENTAL MANAGEMENT PLAN:

(a) Attach a note on the status of base line information with regard to the following:

(I) Land Use:

The existing land use of the area is almost hundred percent Agriculture land.

The existing land use is given in tabular form:

Sr. No.	Land use	Agriculture land (ha.)	Forest Land (ha.)	Barren land (ha.)	Grazing Land (ha.)
1	Mining pits Quarry	-	-	-	-
2	Approach Road	-	-	-	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	-	-
5	Balance undisturbed land	1.39	-	-	-
	Total	**1.39**	**-**	**-**	**-**

The existing land use within 5km fields is about 30 to 40 mtrs. Buffer zone is agricultural land.

(II) Water Regime:

The River Ganga is perennial & flows from west to east. The depth of water table is about 15m below: general ground level & tapped in tube wells provides sufficient water round the year.

(iii) Flora and Fauna:

Forest cover plays an important role in the economy of the district. The supply of fuel, fodder and bamboo's etc. is made from these forests. The wild life of the district has depleted considerably owing to the destruction of forest and reckless shooting in the past. In 1880 wolves became such a past that rewards were given for their destruction. They are found in the trans-Yamuna tract and specially along the banks of the Ganga. The number and species of wild animals are much greater in the trans-Yamuna tract than elsewhere in the district. The bear (*Melursusursinus*) is found in the southern part of the trans-Yamuna tract. The bear and the Chinkara (*Gazellabennetti*) also known as the Indian gazelle or ravine deer are found in tahsil Bara and the Sambar (*Cervus unicolor*) occurs in small numbers in the southern part of tahsilMeja. The hyaena (*Hyaenahyaena*), considerable herds of the Indian blank buck (*Anteloppecervicapra*) and the boar (*Sussecrofa*), which do much damage to the crops, are also found in the last

also being met with in the flood plain of the Ganga and the doab. The milgai or blue bull (*Boselaphustragocamelus*) is found in the tahsil of trans-Yamuna tract. The fox (*Kulpusbengalensis*), the hare (*Lepusruficaudatus*), and the sahi or Indian porcupine (*Hystrixleucura*) are found throughout the district.

The reserved forest area under the state forest department in the district is 19839 hectares of which nearly 98 percent lie in trans Yamuna own mainly in two sub-divisions Meja14832 and Bara 4806. Phulpur and Karchhana have no forest cover. Till the beginning of thepresent century patches of 'dhak' were found in the trans-Ganga tract mostly between Phulpurand SaraiMamrez, along the bank of the sasurkhaderi, but most of them were cleared foragricultural purposes during the following decades. The right bank of the Ganga has patches of babul. Forest now exist only in the trans-Yamuna tracts in Bara tahsil and the southern tracts oftahsilMeja. The chief varieties of trees found in these forest are Dhak (*Buteamonosprma*), Kakor,(*Ziziphusgloberrima*), Aonla (*Emblicaofficinalis*), Kahwa (*Terminaliaarjuna*), Jharberi (*Ziziphusnumilaria*), Kanju (*Holopleleainegrifolia*), Mahua (*Madhucaindica*), Semal (*SalmaliaMalabarica*),Salai (*BoswelliaSerrata*), Khair (*Acacia Catechu*), Harra (*Terminaliachebula*), Chiraunji(*Buchananialanzon*), Bahera (*Terminaliabelerica*) and Babul.

(iv) Quality of ambient air noise level and water:

The proposed site is located in the remote area having a clean atmosphere. Therefore the quality of ambient air will be as good as heaven. SPM, SO_2, NOX. will be either below permissible limits or close to threshold limits. Similarly ambient noise level is as low as of any standard place.

The water quality will not be affected as mining is restricted to above ground level. Drinking water is being taken from the hand pumps, which is situated near the mining area. Number of hand pumps is dug in the villages.

(v) Climatic Conditions:

The climate of the district is characterised as sub-humid with hot summer and cold winter. The well distributed rainfall occurs during south west monsoon. There is no meteorological observatory in Bulandshahr . Nearest observatory is Herapur. The climatic data of this observatory has been considered for the evaluation of climate type. The annual rainfall based on 1931 to 1960 data is 1143.20 mm more than 85% rainfall occur during the monsoon period from June to September..

Winds are generally light and increase in speed from the beginning of summer and continue to have higher speedup to September. The annual potential evapotranspiration in the district in the district is of the order of 1428.9 mm. The maximum PET occurs in the month of May & June with 212.6 mm and 183.2 mm respectively.

vi) Human Settlement:

Human settlements are distributed in fringes of buffer zone. The inhabitants belong to all the four castes. The local inhabitants are bundels, who speak in bundeli and are farmers. The main occupation in 5 km. buffer zone is farming and mining. The agriculture alone does not appear to be sufficient to sustain the population. Poor literacy conditions prevail in the surrounding of lease area & condition of literacy is more pathetic in females. Older generation wear Dhoti Kurta while younger generation is adopting dresses like pant, shirts etc.

Occupation:

Agricultural remains the main occupation in this area. Study reveals that within 5Km. radius of lease each, 70% to 85% population is engaged in agriculture. Percentage of females engaged in agriculture is higher than males.

Disparity in agricultural land holding is less. But yield of agricultural produce is very poor to sustain the available hands. Consequently problem of unemployment and frustration amongst youth can be noticed in the area. The yield of crops is as below:

Rice	:	3000 Kg per ha.
Wheat	:	4000 Kg per ha. :
Soyabean	:	300 Kg per ha.

(vii) Public building, places of worship and monuments:

None of the above important features are within the lease hold or in close proximity of lease hold.

(viii) Does area (partly or fully) falls under notified area under water (Prevention & control of Pollution) Act 1974:

The lease hold has not been notified under water (Prevention & control of pollution) Act 1974.

(b) Attach an Environmental impact Assessment statement describing the impact of mining and beneficiation on the following over the plan period.

(i) Land use:

The area likely to be degraded due to quarrying, pitting & roads:

The impact on the land form or Physiography will be limited to the modification of the slope. The landscape and land use will undergo a radical change due to open cast mining. The impact during plan period is limited as benches will be formed. Besides these benches, roads will also modify the Physiography.

The impact on land use will also be limited. The various modifications due to mining allied & activities during plan period are given below:

Activity	Area Occupied (ha.) During plan period	At the end of conceptual period (ha.)
Mining and Existing pits	1.39	1.39
Waste dumps	0	0
Road	0	0
Area Replenished	1.39	1.39
Afforestation	0	0

(ii) Air Quality:

It has already been explained that mining will be in a very small scale with out of adopting of drilling and blasting. One of the most crucial element for air pollution is vehicular transport. Due limited movement tippers/tractor trolleys air quality will not undergo any significant change. However the only cause of concern in future will be SPM content. The daily average SPM will be less than 220 microgram per meter cube. Considering the manual operation for during the plan period, if safely believed that SPM content will seldom exceed 250 microgramme per meter cube. However, if required, water sprinkling on dry months may be undertaken on the haul road where the maximum traffic will be observed.

(iii) Water Quality

It has already been mentioned that water table does not have any relevance in this terrain. The water table in this area is found about 15m. below the ground level. The working during plan period will be confined 1.25m below the surface level there fore no impact on water quality will be observed.

(vi) Noise Level:

It has been explained earlier that proposed mining is of open cast manually without drilling & blasting Exploitation of Ordinary Sand shall be carried out manually with conventional hand tools. Therefore noise level too will not show any significant increase.

(v) Vibration level:

It has been mentioned that Mining shall be carried out without adoption of drilling & blasting therefore no impart on vibration level shall be envisaged.

(vi) Water Regime:

The River Yamuna is perennial drainage exists in the vicinity of lease area. During monsoon, water entered within lease area & after over the monsoon water drain down the slope & only Ordinary Sand accumulated in the area which shall be exploited after monsoon period therefore no significant impact on surface water will be made. However due to excavation some changes in base flow may occur but then it has been proposed that mining will be done in shallow depth so that it will not touch the water regime.

(vii) Socio-Economics:

Though employment potential is not very high but whatever employment will be generated will be available to surrounding. It has been mentioned that there is a serious problem of migration it this region for the need of livelihood, any attempt of generating employment will be important contribution to this area and should be welcomed. The activity will also provide indirect employment by way of shopkeepers, dhabas and truck drivers etc.

(viii) Historical Monuments etc.:

No historical monuments exist surrounding the lease hold.

(c) Attach an Environmental Management Plant supported by appropriate plans and sections dealing the time bound action proposed to be taken with sequence and timing in the following areas (or diagram should be added).

- Temporary storage and utilization top soil :

The area is devoid of soil cover therefore generation of top soil shall be nil & no proposal has been given for its temporarily storage & its utilization.

- Programme of afforestation year wise for the initial three months indicating number of plants with name of species, afforested under different areas in Ha.

Programme of Afforestation:

Other Area:

The lease area is marked by agriculture land. The area is flat so it is feasible to undertake the plantation outside the lease area. The tree species recommended are Ficus religosa (pipal), Boswellia serrata (Salai), Shorea robusta (sal) and tactone grandis (teak) may also be recommended. Mangifera indica (Aam), Emblica officinalis (Anwala), Aegle marmerlos (Ibei), Planting should be done in large sized 90 cm x 90 cm. due in advance and filled about 50 days before planting. The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh planting.

Year wise no of saplings to be planted is as below:

Period	Area (ha.)	No. of Saplings
3 Months	0.01	10
Total	**0.01**	**10**

Post Plantation Care:

Following precaution to be undertaken for survival of plants:

i) The samplings will be undertaken for survival of plants.
ii) Plants will be taken care by applying fertilizers and proper wedding etc.
iii) Healthy tree species will be recommends for plantation.
iv) Fatal saplings will be replaced with new healthy saplings.
v) Every saplings will be covered by tree guard to avoid damage through cattle grazing.
vi) A Gardner or mazdoor should be employed for care.
vii) Necessary arrangement will be provided for watering tree species planted at different parts.

4. Stabilisation and vegetation of dumps along with interburden dumps management year wise for initial plan period:

The area is divide of soil cover therefore generation of top soil shall be nil & no proposal has been given for its temporarily storage & its utilization.

5. Measures to Control erosion/sedimentation of water courses:

No drainage or water course will be disturbed due to mining. The area consists of agriculture land & during monsoon period the mining operation shall be suspended. Therefore no question arises to control erosion/sedimentation of water courses.

6. Treatment and disposal of water from mine:

Mining shall be carried out upto depth of 1.25m from surface & mined out pit shall be submerged by flood water during monsoon period. No mining activities shall be carried out during monsoon period Therefore no question arises to disposal of water from mine.

7. Measures for minimizing adverse effects on water regime:

It has already been stated that mining will not go beyond 1.5m depth & no water regime will be disturbed during plan period. Howe ever mining operation will be suspended during monsoon period.

8. Protective measures for ground vibration/air blast caused by blasting:

As the proposed mining is manual mining method. No drilling & blasting shall be required. The impact on this aspect is negligible.

9. Measure for protecting historical Monuments and for rehabilitation of human settlement likely to be disturbed due to mining activity:

No such feature exists within the lease area.

10. Socioeconomic beneficiate out of mining:

The scale of operation is limited with 90% local employment. Hence some benefit to the local community will occur on this aspect. Bsesides the direct employment, indirect employment will include tractor owners, shop keepers dhaba walas etc.

PROGRESSIVE MINE CLOSURE PLAN

1.0. Introduction: ANJANISUT INFRASTRUCTURE PVT LTD
DIR MR SUSHANT PA
R/O- 1617IST FLOOR NOIDA,
UTTAR PRADESH

b). Location: About 3.63km kuchaa path link with public road which is connected with NH-709B. Fakharpur Railway Station is the nearest railway station from applied field & it is about 6.0kms away towards North East direction from the project site. The location plan is enclosed as **Plate No. 1**

c). Extent of Lease area: **1.39Ha.**

d). Type of lease area: Total area is Agriculture land & it is free from forest land

e). Present land use pattern: The existing land use is given below:

Sr. No.	Land use	Agriculture land (ha.)	Forest Land (ha.)	Barren land (ha.)	Grazing Land (ha.)
1	Mining pits Quarry	-	-	-	-
2	Approach Road	-	-		-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	-	-
5	Balance undisturbed land	1.39	-	-	-
	Total	**1.39**	**-**	-	**-**

f). Method of mining and mineral processing:

Proposed Method of Mining:

It shall be opencast manual mine. Ordinary Sand shall be scrapped manually. The height of bench shall be kept 1.5m and respectively & over all pit slopes shall be maintained less than 45^0. Mining shall be carried out without adoption of drilling & blasting. The Ordinary Sand shall exploit manually with conventional hand tools like spade, chisel etc. Ultimate depth of pit shall be kept 1.5m from the surface..

1.1. Reasons for Closure:

At present there is no foreseeable reason regarding closure of mine. The progressive mine closure plan is being submitted Under Amended Rule 34 (6) & (7) of UP Minor Mineral (Concession) Rule 1963.

1.2. Statutory Obligations:

No statutory obligations have been imposed by any Govt. Agency, Private Institutions, NGOs, Court. ect in this lease area.

1.3. Closure plan preparation:

a). Name and address of the Lessee:

ANJANISUT INFRASTRUCTURE PVT LTD
DIR MR SUSHANT PA
R/O- 1617IST FLOOR NOIDA,
UTTAR PRADESH

b). Name, address & Registration No. of R. Q. P.

Dr. Vijay Kumar Mishra S/O Shri Akhilanand Mishra
House no. 403, Aimen Apartment, 29, Chandralok
coloney, Aliganj, Lucknow
Mob No: 9415215163
E mail: VKM.geo@gmail.com
RQP/UPDGM/007/ 2018
Valid up to 16/12/2023

c). Name of the executing agency:

The contractor shall execute himself the provision of mine closure plan.

2.0 Mine Description:

i) PHYSIOGRAPHY:

District Baghpat is one of the district of Uttar Pradesh. The city is located on the bank of river Yamuna.It was originally known as 'Vyagprastha' - Land of Tigers (because of the population of tigers found many centuries ago.It lies between latitude 28°47′ and 29°18′N and longitude 77°07′30″ and 77°30′E and covers an area of about 1,345 km2 . The climate of the study area is sub-tropical with average rainfall of about 500 mm. In the north of the district Baghpat there is district Muzaffarnagar, in the south district Ghaziabad, in the west river Yamuna and district Rohtak of Harayana. The shape of the district Baghpat is rectangular which area is more in north to south than east to west. It is very closely located to (around 40 Km) the national capital New Delhi. Baghpat district is divided into 3 tehsils: Baghpat, The highest level of area is 233mRL towards – North East direction while the lowest level is 231.0mRL towards South -West direction. The topography of the area is shown in **Plat no. 3.**

DETAILS OF EXPLORATION:

c) Already carried out in the area:

Area is fresh no pit is present.

d) Proposed to be carried out:

The existence of Ordinary Sand is already established in the area & grade & depth persistency has been already proved in the area is too small, therefore no future exploration shall be carried out.

METHOD OF ESTIMATION OF RESERVE:

The reserve estimation has been done by cross-sectional method. three cross-sections at of 64.0m, 50.0m & 61.0m is drawn. The average surface areas of one cross-section are multiplied by the cross-sectional interval to get the volume.

GEOLOGICAL RESERVES:

The geological reserves estimated by cross-sectional method can be categorized in to two classes:

b) Proved Mineral Reserves (111):

All the Quantities of Ordinary Sand occurring 1.5m below surface has been considered as under proved category (111).

The detail categorization of proved mineral reserves is shown **Table No.01**
The summary of reserves is as below:

Classification	Code	Quantity of Ordinary Sand
A) Mineral Reserves		**Cum**
1) Proved Mineral Reserve	111	26423
Total		**26423**

2.2 Mining Method:

a) Existing Method of mining:

It is fresh grant case of mining lease & at present no mining is being carried with the lease area.

b) Proposed method of mining:

It shall be opencast manual mine. Ordinary Sand shall be scrapped manually. The height of bench shall be kept 1.5m and respectively & over all pit slopes shall be maintained less than 45^0. Mining shall be carried out without adoption of drilling & blasting. The Ordinary Sand shall exploit manually with conventional hand tools like spade, chisel etc. Ultimate depth of pit shall be kept 1.5m from the surface.

3.0 Review of implementation of mining plan / scheme of mining including three years progressive closure plan up to the final closure of mine:

It is fresh grant case of mining lease it is therefore premature to make any comments about review of implementation.

4.0 Closure Plan:

4.1 Mined out land:

Mining is proposed in one pit. The mining will commence from the upper level and advance towards lower levels. As the pit shall reach the maximum economical depth (1.5m) from surface so that mined out shall be used for agricultural purpose backfilling will commence the reclamation will be undertaken in such a manner that original land use will be restored to agricultural fields.

The area already degrades due to mining & likely to be used during plan period is given below:

Activities	Area already used (ha.)	Area likely to be used in mining (ha.)
Pits & quarries	-	**1.39**
Approach road	-	-
Top soil Stack	-	-
Interburden dump	-	-
Backfilled pit	-	-
Total	-	1.39

The year wise proposal for reclamation is shown in **Plate Nos. 5.** The year wise mined out activities is given below**:**

(A) Mining:

Sl.No.	Activities	Area(ha.)
1.	Area already broken up	-
2.	Area already backfilled /reclaimed	-

Sl.No.	Activities	Area(ha.)
1.	Additional area proposed to be broken during plan period	**1.39**
2.	Additional area proposed to be replenished with flood water	**1.39**

(B) Dump:

Sl.No.	Activities	Area(ha.)
1.	Area already covered by dump	Nil
2.	Additional area to be covered by soil stack	-
3.	Additional area to be covered by interburden dump.	Nil
4.	Dump area to be covered by protective measures	-

(C) Plantation:

Sl.No.	Activities	Area(ha)
1.	Area already covered under plantation	-
2.	Area proposed to be covered under plantation in during plan period (with in area)	-
	Total	-

4.2 Water Quality Management:

The river Yamuna is perennial exists in the vicinity of area & other seasonal Nalla exists within the area the mined out shall be filled back with available top soil. The rain water accumulates in the pit & water percolates in to ground water.

Further no significant impact on water quality is anticipated as material exposed will be Sand & its shall very feebly react with water that too when water becomes acidic. Even of reaction takes place it gives arise to increased temporary hardness of water. Water is being supplied from the Tubewell.

4.3. Air Quality Management:

The mining shall be carried out manually with conventional hand tools without adoption of drilling & blasting mining shall be carried out in shadow depth. No doubt the mining in this remote area will deteriorate the air quality. The base line values are too low due to remoteness of the area with our past experience. In this kind of terrain, the SPM, SO2 and NOX will always below 100, 10 & 10 microgram per meter cube respectively. Air quality monitoring shall be conducted once in a year as per CCOM'S circular No 3/92.

4.4. Waste management:

No waste shall be generated due to mining activities. All quantities of sand to be generated shall be bold in the local market. Therefore no proposal of waste management has been envisaged.

4.5 Top Soil Management:

No soil shall be generated during plan period & no proposal has been envisaged for its separate stacking & this management.

4.6. Tailing Dam Management:

No tailing dam is proposed in the soapstone mine.

4.7. Infrastructure:

No infrastructure facilities like aerial ropeway, conveyor belts, building & structure, water treatment plant, transport & water supply sources are present within the lease area. Therefore no utilization & their physical stability & maintenance will be required. Also no infrastructure facilities like telephone line, water pipe line, sewer line, gas pipe line, electrical cables, culvert, bridges are not existing within the lease area. So question does not arise for their restoration. The approach road passed within the lease area & lessee shall maintain it during PMCP period.

4.8. Disposal of Mining Machinery:

The sand mine is open cast manual mining method. Less mechanization without drilling and blasting will be carried out in future. Hence disposal of mining machineries are not required. The Excavated Ordinary Sand shall be loaded into the tractor trolleys with the help of JCB Backhoe Loader & transported to the destination

4.9. Safety and Security:

1. Each worker shall be provided with helmets & safety shoes.
2. Safety belt shall be provided to workers and working the top benches.
3. Hanging of loose boulders shall be removed from mine faces.
4. The mining area shall be properly fenced to avoid any inadvertent entry in to mining pit.
5. Working hours shall be displaced at conspicuous places.

4.10 Disaster Management and risk assessment:

The mining is proposed in a gentler agricultural field. The mining will go up to the economical depth of 2.0m and during monsoon period the mined out area shall be replenished with flood water.

5.0. Economic repercussions of closure of mine and manpower retrenchments:

All the workers being employed are contractor labours.

An any industry will provide direct and indirect employment. The local residents will earn tremendous amount of money due to mining activities. It will change their life style. Due to closure of mine, it will create very negative impact on the economy of the workers for their survival. Those earning good money will get some occupation for survival of their families. The literate workers will move here and there for the search of job. In the overall view the closure of mine will give very bad impact on the society and surrounding areas.

5.1 Local residents of near by villages will be employed in the mine. The family occupation is most by farming. Few of them occupation carpentry & masonry.

5.2 The lessee pay each year about 5,000 to 10,000 as a compensation for the sustenance of the few workers family.

5.3 About 15% of the workers employed in mine are independent but they are controlled depended by their family members.

5.4 The local residents will be employed in the mining operations, and allied activities related to mining operations.

5.5 During mining operations the land owners & society of the area shall earn lucrative amount of money from direct & indirect activities. Individual land owners shall also earn good amount of money in terms of royalty. Most of them will spend money to establish other business also. After mining, the total land shall be backfilled & agricultural activities shall be recommended. No repercussion should be observed during the closure of mine.

रत्नगर्भा वसुन्धरा
UP MINE MITRA

6.0 Time Scheduling for abandonment:

It is proposed in the mining plan that mining will open from lower levels and subsequently advance towards higher elevations so that concurrent reclamation will be under taken to restore the topography of area. The mined out area shall be replenished each year by flood water. So that original topography of the area will be maintained during the monsoon period.

The year wise schedule of completion of quantities is given below:

Activities	Period
	3 Months
Plantation (No. of sampling, outside the area)	10
Wire Fencing	-

The tentative cost of implementation of activities during plan period is given below:

Sl. No.	Activities	Period	Total amount on Rs.
		3 Months	
1.	Plantation (Rs. 45/- sapling outside the area)	10	450
2.	Wire fencing @ Rs. 60/mtr	-	-
	Total	**-**	**450**

7.0 Abandonment Cost:

The tentative cost for implementing the protective and rehabilitation measures, the proposal given in the mining plan for during plan period is as under:

Activity	Period	Total	Rate In Rs.	Amount In Rs.
	3 Months			
i) Plantation (no. of sapling outside the area.)	10	10	45/sapling	450
ii) wire fencing (mtr)	-	-	@ Rs. 60/m	-
Total				**450**

8.0 Financial Assurance:

The financial assurance has been calculated on the basis of following parameters:

Sl. No.	Head	Area put on use at start of plan (In ha.)	Additional requirement during plan period. (In ha.)	Total (in ha.)	Area considered as fully reclaimed & rehabilitated (In ha.)	Net area considered for calculation (In ha.)
1.	Area under mining	-	1.39	1.39	-	1.39
2.	Storage for top soil	-	-	-	-	0
3.	interburden/ dump	-	-	-	-	0
4.	Mineral storage	-	-	-	-	0
5.	Infrastructure (Workshop, administrative building etc.)	-	-	-	-	0
6.	Approach Road		-	-	-	0
7.	Railways	-	-	-	-	0
8.	Green Belt	-	-	-	-	0
9.	Tailing pond	-	-	-	-	0
10.	Effluent Treatment Plant	-	-	-	-	0
11.	Mineral Separation Plant	-	-	-	-	0
12.	Township area	-	-	-	-	0
13.	Others to specify (retaining wall + toe walls	-	0	0	0	0
	Grand Total					**1.39**

Area to be considered for financial assurance 1.39 ha.

Financial assurance@Rs.15,000/- per ha.

1.39 ha. X 15,000 = Rs. 20850/-

However Rule 34 (6) & (7) of amended UP Minor Mineral (Concession) Rule 1963, the minimum amount of the bank guarantee shall be 2.0 Lac. The lessee shall submit bank guarantee to District Magistrate Baghpat and a copy of same shall be submitted to Director Geology & Mining, Lucknow.

10.0 Certificate:

Given separately

11.0 Plans and Sections:

All the plans and sections are enclosed.

Date:

Place: Lucknow

Form-B

DIRECTORATE OF GEOLOGY AND MINING, UP

CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON

(Under Rule 34 of U.P. Minor Minerals Concession Rules 1963)

DR. VIJAY KUMAR MISHRA S/o **SHRI AKHILANAND MISHRA**

House No.-403, Aimen Apartment, 29, Chandralok Colony, Aliganj, Lucknow.

whose photograph and signature is affixed herein below, having given satisfactory evidence of his qualification & experience as required in rule-34 is here by **RECOGNISED** as a qualified person to prepare Mining Plan under Rule 34 of the U.P. Minor Mineral Concession Rules-1963.

1. His registration number is **RQP/UPDGM/No. 007 /Year 2018**
2. This recognition is valid for a period of 05 years from **17-12-2018 to 16-12-2023.**
3. His office address is House No.-403, Aimen Apartment, 29, Chandralok Colony, Aliganj, Lucknow.
4. His mail ID-VKM.geo@gmail.com.
5. Contact No. 9415215163.
6. This certificate will liable to be withdrawn/cancelled in the event of furnishing the wrong information in the Mining Plan or producing the wrong documents.
7. This certificate shall be valid only for preparation of mining plan of the areas within the territory of Uttar Pradesh and not for any other purposes.

Specimen Signature of RQP

Place: Lucknow
Date: 17 - 12 - 2018

(Dr. Roshan Jacob)
Director

कार्यालय जिलाधिकारी, Baghpat

(खनन-अनुभाग)
सहमति पत्र (Letter of Intent)

1472

पत्रांक: LOI/2023/4/13-04-2023 00:00:00/202168 **दिनाँक: 13-04-2023**

उ.प्र. उपखनिज (परिहार) नियमावली, 1963 (यथासंशोधित) के नियम ५२ के अंतर्गत **भूमिधरी/ कृषिकीय भूमि** के अनुज्ञा पत्र से सम्बंधित।

आवेदक एवं अवधि	
आवेदक नाम	Anjanisut Infrastructure Pvt Ltd Dir Mr Sushant Pa
आवेदक पता	16-17 Ist floor Noida
मोबाइल	800400052
अनुज्ञा की अवधि	अनुज्ञा पत्र की दिनांक से 3 माह, 90 दिन माह अथवा मात्रा जो पहले पूर्ण हो।

भूमि का विवरण

जनपद	तहसील	ग्राम/मोहल्ला	गाटा/खसरा संख्या	क्षेत्रफल/मात्रा
Baghpat	Khekada	SUBHANPUR	397, 398, 399, 400	1.3900 हे० / 20000.00 घन मी०

देय धनराशि

अनुज्ञात उपखनिज	अनुज्ञात मात्रा	रॉयल्टी दर (₹)	देय रॉयल्टी (₹)	देय DMF (₹)	देय TCS (₹)	अन्य
Ordinary sand (Category-I)	**20000.00 घन मी०**	**130.00**	**2600000.00**	**260000.00**	**52000.00**	**0.00**
		कुल	**2600000.00**	**260000.00**	**52000.00**	**0.00**

अतः आपसे अपेक्षा की जाती है कि उपरोक्त देय धनराशि ३ कार्य दिवस के अंदर जमा करा कर चालान की मूल प्रति upminemitra.in पोर्टल पर अपने लॉगिन से अपलोड करें ताकि आपको नियमानुसार खनन अनुज्ञा पत्र निर्गत करने की कार्यवाही की जा सके।

आवेदक द्वारा अनुलग्नक-1 शर्तों का अनुपालन किया जाना आवश्यक है।

अनुलग्नक-1

सहमति पत्र की शर्तें निम्नवत हैं।

1. अनुज्ञा पत्र धारक संग्रह किये गये सभी खनिजों का लेखा रखेगा और एतदर्थ प्रतिनियुक्ति प्राधिकारी को ऐसे लेखो का निरीक्षण करने की अनुमति देगा।
2. उ0प्र0 उप खनिज परिहार नियमावली 1963 नियम 41 (ड) का पालन किया जायेगा।
3. बाढ़ से आए हुए खनिजों को हटाने की अवधि 3 माह अथवा अनुमोदित खनन योजना में दी गयी मात्रा जो भी पहले पूर्ण हो, तक ही वैध रहेगा।
4. अनुमोदित खनन योजना में दी गयी शर्तों का प्रभावी पालन किया जायेगा।
5. 3 माह की अवधि में कोई विस्तार भी अनुमन्य नहीं होगा।
6. परिवहन विभाग द्वारा नियत मानकों के अनुरूप ही खनिजों का परिवहन किया जायेगा।
7. शासनादेष संख्या 1407/86-2017-107 (सामान्य) भूतत्व एवं खनिकर्म अनुभाग, लखनऊ दिनांक 11 जुलाई, 2017 में दिये गये निर्देषों के अनुसार ई अभिवहन प्रपत्र (एम0एम0-11) खनिजों को परिवहन करने वाले वाहनों को जारी किया जायेगा।
8. खनन/परिवहन कार्य उ0 प्र0 उपखनिज (परिहार) नियमावली, 1963 तथा समय-समय पर निर्गत शासनादेषों में निहित शर्तों/प्राविधानों के अनुसार किया जायेगा।
9. अनुज्ञा पत्र धारक द्वारा उ0प्र0 उपखनिज (परिहार) नियमावली, 1963 तथा खान एवं खनिज (विकास और विनियम) अधिनियम, 1957 का अनुपालन सुनिष्चित किया जायेगा।
10. अनुज्ञा पत्र धारक, निर्धारित प्रपत्र E एम0एम0-11 से खनिजों का परिवहन करायेगा तथा सम्बन्धित विवरण पत्र एम0एम0-9 पर रखेगा एवं प्रतिनियुक्त अधिकारी को ऐसे लेखों का निरीक्षण करने की अनुमति देगा।
11. अनुज्ञा पत्र धारक किसी सार्वजनिक निर्माण को क्षति नहीं पहुंचायेगा।
12. खनन अनुज्ञा पत्र धारक किसी तीसरे पक्ष के दावे की क्षतिपूर्ति करता रहेगा और इस प्रकार के दावे उसके उत्पन्न होते ही स्वयं निक्षेपित करेगा।
13. अनुज्ञा पत्र की अवधि 3 माह या स्वीकृति मात्रा जो पहले समाप्त हो अनुज्ञा पत्र की अवधि मानी जायेगी।
14. अनुज्ञा पत्र धारक समय-समय पर शासन द्वारा निर्धारित-स्वामित्व राजस्व जमा करने के लिए बाध्य होगा।
15. अनुज्ञा पत्र धारण ऐसी रीति से खनन संक्रियायें करेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-गृहादि सार्वजनिक भू-स्थल या सार्वजनिक सम्पत्ति पर कोई बाधा न पड़े या उसे क्षति न पहुंचे।
16. यदि अनुज्ञापत्रधारक दी गयी शर्तों का उल्लघंन करता है अथवा विवाद की स्थिति पैदा करता है तो अनुज्ञा पत्र निरस्त कर दिया जायेगा और जमा रायल्टी और जमा रायल्टी राज्य सरकार के पक्ष में जब्त कर अनुज्ञा पत्र धारक के अनुज्ञा पत्र में उ0प्र0 उपखनिज (परिहार) नियमावली-1963 तथा खान और खनिज (विकास और विनियमन) अधिनियम, 1957 की सुसंगत धाराओं के अन्तगत कार्यवाही किया जायेगा।
17. अनुज्ञापत्रधारक आवेदित स्थल से उपरी सतह पर जमा उपखनिज को अनुमोदित खनन योजना के अनुसार हटाएगा।
18. यदि खनन करते समय खनन स्थल से कोई अन्य उपखनिज निकलता है तो उसकी सूचना जिलाधिकारी/जिला खनन अधिकारी कार्यालय, Baghpat को देगा तत्पष्चात् उपखनिज की मात्रा एवं रायल्टी का आंकलन कर आवेदक से रायल्टी के रूप में वसूली की जायेगी।
19. यदि अनुज्ञा पत्र धारक दी गयी शर्तो का उल्लंघन करता है अथवा विवाद की स्थिति पैदा करता है तो अनुज्ञा पत्र निरस्त कर दिया जायेगा और जमा रायल्टी राज्य सरकार के पक्ष में जब्त कर अनुज्ञा पत्र धारक के विरूद्ध MOEF की सुसंगत धाराओं, उ0प्र0 उपखनिज (परिहार) नियमावली, 1963 तथा खान और खनिज (विकास और विनियमन) अधिनियम, 1957 की सुसंगत धाराओं के अन्तर्गत कार्यवाही किया जायेगा।
20. जिलाधिकारी द्वारा दी गई अतिरिक्त शर्तों का पालन हेतु अनुज्ञापत्रधारक बाध्य होगा।1) आवेदक स्वयं आवेदित गाटाओं 397, 398, 399 ,400 में जमा बालू को हटाने का कार्य करेगा।
21. (2) आवेदक किसी अन्य व्यक्ति को जमा बालू को हटाने का कार्य हस्तान्तरित नही करेगा।
22. (3) अनुज्ञापत्रधारक ऐसी रीति से खनिज निकालेगा जिससे कोई सडक, सार्वजनिक मार्ग, भवन, भू-गृहादि, सार्वजनिक भू-स्थल या सार्वजनिक सम्पत्ति तथा वृक्षों पर कोई बाधा न पडें, या उसे क्षति न पहुँचे।
23. (4) खनन अनुज्ञा पत्र की अवधि समाप्त होने अथवा अनुज्ञात मात्रा उपलब्ध होने तक में से जो भी पहले घटित हो खनन अनुज्ञा पत्र समाप्त समझा जायेगा।
24. (5) खनन अनुज्ञा पत्र की अवधि समाप्त होने के उपरान्त आवेदक द्वारा जमा धनराशि की वापसी संबंधी कोई भी दावा विचारणीय नही होगा।
25. (6) अनुज्ञापत्रधारक द्वारा आवेदित स्थल से ऊपरी सतह पर जमा साधारण बालू को अनुमोदित खनन योजना के अनुसार हटाया जायेगा।
26. (7) अनुज्ञापत्रधारक, राज्य सरकार को किसी तीसरे पक्ष के दावे की क्षतिपूर्ति करता रहेगा और इस प्रकार के दावे को उसके उत्पन्न होते ही स्वंय निश्चित करेगा।
27. (8) अनुज्ञापत्रधारक अनुज्ञा से सम्बन्धित सभी अभिलेखों का लेखा जोखा रखेगा और एतदर्थ प्रतिनियुक्ति प्राधिकारी को एसे लेखों का निरीक्षण करने की अनुमति देगा।
28. (9) उपखनिज का परिवहन वैध ई-एमएम-11 व उसमें नियमानुसार अंकित मात्रा तथा इ-एमएम-11 में अंकित मात्रा से अधिक साधारण बालू का परिवहन किसी भी दशा मंे नही किया जायेगा।
29. (10) आवेदित गाटाओ का सीमांकन सम्बन्धित राजस्व विभाग द्वारा किया जायेगा तथा सुनिश्चित किया जायेगा कि किसी भी दशा में आवेदित गाटाओं की सीमा के बाहर खनन न होने पाये।
30. (11) यदि उपखनिज साधारण बालू की निकासी/हटाने के समय अन्य उपखनिज निकलता है तो उसकी सूचना तत्काल प्रभाव से जिलाधिकारी कार्यालय को देनी होगी व अन्य उपखनिज की रायल्टी का अनुपालन किया जायेगा जो आवेदक को अतिरिक्त रायल्टी के रूप में देना होगा।
31. (12) अनुज्ञापत्रधारक द्वारा नियमानुसार रायल्टी, डी0एम0एफ0 व टी0सी0एस0 अन्य देय की धनराशि अग्रिम रूप से जमा करानी होगी।
32. (13) अनुज्ञापत्रधारक किसी भी दशा में अनुमन्य मात्रा से अधिक या आवेदित गाटाओं की सीमा के बाहर खनन करते हुए पाया जाता है या अनुज्ञापत्र की किसी शर्त का उल्लंघन करते हुए पाया जाता है तो उसके विरूद्ध उ0प्र0 उपखनिज परिहार नियमावली 2021 के अन्तर्गत कार्यवाही की जायेगी। जिसके लिए वह स्वयं उत्तरदायी होगा।
33. (14) उ0प्र0 उपखनिज परिहार नियमावली 2021 के अन्य उपबन्ध नियम 52 के अधीन स्वीकृत खनन अनुज्ञापत्र के लिए आवश्यक परिवर्तन सहित लागू होगे।
34. (15) अनुज्ञापत्रधारक समय-समय पर माननीय न्यायालयों तथा राष्ट्रीय हरित अधिकरण ;छळज्द्ध द्वारा जारी निर्देशों का पालन करेगा।
35.

महोदय,

कृपया संलग्न आवेदन पत्र अंजनिसुत इन्फास्ट्रक्चर प्रा० लि० के द्वारा ग्राम सुभानपुर के खसरा सं० - 397, 398, 399 व 400 के सम्बन्ध में बालू खनन हेतु संदर्भित खसरा नम्बरान के सम्बन्ध में आख्या चाही गयी है। जांच आख्या निम्नवत है -

1. प्रस्तावित भूमि ग्राम सुभानपुर के खाता सं० - 383 के खसरा सं० 397, 398, 400 खाता सं० - 388 के खसरा सं० 399 अंकित 1-के संयुक्तधारित भूमिधरों के अधिकार/स्वामित्व की भूमि है।

2. प्रस्तावित भूमि पर अधिक पानी आने के कारण काफी जगह में रेत/बालू जमा हो गया है।

3. प्रस्तावित खसरा नम्बरान में अंजनिसुत इन्फास्ट्रक्चर प्रा० लि० का 0.1686 हे० (संलग्न शपथ पत्र अनुसार) हिस्सा है तथा संलग्न सुशान्त पंवार पुत्र महेश पंवार नि० 16-17, प्रथम फ्लोर, नोएडा सेक्टर 94 द्वारा दिये गये शपथपत्र के अनुसार वापुपुत्रा डेवलपर्स प्रा० लि० महावीर हनुमान प्रोजेक्टस प्रा० लि०, एम० सी० टी० भूमि अछाद प्रा० लि०, महावीर हनुमान डवलपर्स प्रा० लि०, संकट मोचन प्रोजेक्टस प्रा० लि०, एम० एच० जी० लैण्ड स्टो० प्रा० लि०, एम० सी० आर० फार्मलैण्ड स्टो० प्रा० लि० व निमल एनर्जी प्रा० लि० साझी कम्पनियों में डायरेक्टर स्वयं सुशान्त पंवार पुत्र महेश पंवार को बतायी है जिसके सम्बन्ध में शपथ पत्र संलग्न है। इसके अतिरिक्त पवन पुत्रा प्रोजेक्टस प्रा० लि० के डायरेक्टर श्री राजकुमार गर्ग ने उपरोक्त खसरा नम्बरानों में अंजनिसुत इन्फास्ट्रक्चर प्रा० लि० को अधिकृत किया है, जिसका शपथ पत्र संलग्न है।

4. उपरोक्त खसरा नम्बरानों 397, 398, 399 व 400 के कुल रकबा 1.3910 हे० पर अंजनिसुत इन्फास्ट्रक्चर प्रा० लि० कम्पनी ने अपना स्वामित्व दर्शाया है जिसके सम्बन्ध में शपथ पत्र संलग्न है। फर्द जमाबंदी में दर्ज साझी सहजातेदारो द्वारा शपथ पत्र के माध्यम से अपनी सहमति दी गयी है, जोकि साथ में संलग्न है।

5. प्रस्तावित खसरा नम्बरानों में ग्रामवासियों द्वारा पूछताछ में तस्दीक हुआ कि पूर्व में उक्त खसरा नम्बरानों में पूर्व में कृषि कार्य होता था किन्तु वर्तमान में रेत/बालू अधिक होने के कारण कृषि कार्य किया जाना सम्भव नहीं है।

6. प्रस्तावित खसरा नम्बरान के आस पास भौंजा सुभानपुर में कोई वन - विभाग की भूमि नहीं है।

7. भौंके का नजरी नक्शा संलग्न है।

आख्या लेख में सादर प्रेषित है।

महोदय,
लेखपाल आख्या सादर प्रेषित।

11/04/23
लेखपाल
क्षेत्र

आख्या RI
उपरोक्त

11.4.2023
राजस्व निरीक्षक
तहसील-खेकड़ा

तहसीलदार
खेकड़ा

BHULEKH
Uttar Pradesh

खाता विवरण (अप्रमाणित प्रति)

[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	1424 1429	[illegible]	[illegible]

खातेदार का नाम / पिता पति संरक्षक का नाम / किराया रकबा	खाता संख्या	रकबा (हे.)	अंश

श्रेणी : 1 क / भूमि जो सक्षमणीय भूमिधरों के अधिकार में है।

सफायर डेवलेपर्स प्रा.लि. व / एस.एस.बी.लैण्ड डवे.प्रा.लि. व / मिलेनियम एजेंसी प्रा.लि. व	19	0.4550
केया सोफ्ट प्रा.लि. व / एस.बी.आर फर्मा द्वारा / अधिकृत	244	1.0120
महेश कुमार / सोमचन्द / 16-17प्रथम तल नोयडा 41	259	0.3790
अजनिसुल इस्लाम टुकरा / प्रा.लि. 16-17 प्रथम तल / नोयडा 41 व	281	0.1390
महावीर हनुमान प्रोजेक्टस / प्रा.लि.16-17 प्रथम तल / नोयडा 41 व	292	0.1390
एन.सी.टी.भूमि भण्डार / प्रा.लि. 16-17 प्रथम तल / नोयडा द्वारा अधिकृत	437	0.1770
सुशांत कुमार / महेश कुमार फार / सहारा एक्लेव दिल्ली 95	241	0.4300
मनीष कुमार खरना / शादीलाल / 16-17 प्रथम तल नोयडा 41	205	0.3540
महावीर हनुमान डवलपर्स / प्रा.लि.16-17 सैक्टर 41 / नोयडा द्वारा अधिकृत व	223	0.3670
सकट मोचन प्रोजेक्टस / प्रा0लि0 16-17 सैक्टर / 41 नोयडा द्वारा अधिकृत	236	0.1390
राहुल चौधरी / के.पी.चौधरी / 41 नोयडा	246	0.6070
अजय तिवारी / मथुराप्रसाद तिवारी / 16-17 नोयडा 41	393	0.1900
नगेन्द्र / सुखबीर / माधोपुर दादरी गा.बाद	235	0.1900
श्रेष्ठा डवलपर्स प्रा0लि0 / नम्बर 37 प्रथम ए कास / आर.एम.बी.एक्सटेंशन बगलोर 560080 अधिकृत	240	0.2150
कोनवुरू वेंकटा शेखर राज / कोनवुरू वेंकटा नरसा राज / 37 क्रास आ.बी.एम एक्स0 बंगलौर 560080	239	0.3290
सुधीर माथुर / के.बी.माथुर / A.40 नीलगिरी सैक्टर 34 नोयडा	416	0.1260
कमलेश देवी पत्नि / चरण सिंह / गढी कटैया गा.बाद	423	0.1640
	424	0.4050
	426	0.1900
	440	0.4550
	225	0.9740
	291	0.6410
	221ख	0.8980
	234	0.4170
	397	0.4550
	400	0.2660
	288	0.0510
	289	0.0630
	380	0.4430
	257	0.3790
	261	0.4430
	262	0.4300
	248	0.1520
	250	0.2910
	252	0.4680
	231	0.4810
	218ग	0.5440
	221क	0.1640
	398	0.2530
	197ख	0.0630
योग	40	14.3380

कृपया उक्त खसरे की ग्रस्थिति (भूखंड (गाटा) के वाद ग्रस्त /विक्रय /भू-नक्शा) हेतु खसरा संख्या पर क्लिक करें

Disclaimer: उक्त आँकडे मात्र अवलोकनार्थ है, तहसील कम्प्यूटर केन्द्र एवम सी.एस.सी/लोकवाणी केन्द्र से उद्धरण की प्रमाणित प्रति प्राप्त की जा सकती है ।

Software Powered By: National Informatics Center, Uttar Pradesh State Unit, Lucknow.

BHULEKH
Uttar Pradesh

खाता विवरण (अप्रमाणित प्रति)

ग्राम का नाम : सुभानपुर परगना : (बागपत) तहसील : खेकडा जनपद : बागपत फसली वर्ष : 1424-1429 भाग : 1 खाता संख्या : 00370

खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान	खसरा संख्या	क्षेत्रफल (हे.)	आदेश
श्रेणी : 1-क / भूमि जो संक्रमणीय भूमिधरों केअधिकार में हो।			
वायुपुत्रा डेवलेपर्स प्रा.लि. व / एम.एच.जी.लैण्ड स्टो.प्रा.लि. व / विमल एजेंसी प्रा.लि. व	241मि	0.4300	
मेधा सोफ्ट प्रा.लि. व / एन.सी.आर फार्म द्वारा / अधिकृत	242	0.4170	
महेश पवांर / खीमचन्द / 16-17प्रथम तल नोयडा 41	247	0.4170	
अंजनिसुत इन्फास्ट्रक्चर / प्रा.लि. 16-17 प्रथम तल / नोयडा 41 व	387	0.1390	
महावीर हनुमान प्रोजेक्टस / प्रा.लि.16-17 प्रथम तल / नोयडा 41 व	212ख	0.4300	
एन.सी.टी.भूमि भण्डार / प्रा.लि. 16-17 प्रथम तल / नोयडा द्वारा अधिकृत	399	0.4170	
सुशात पवांर / महेश कुमार पवांर / वसुंधरा एकंलेव दिल्ली 95	218क	0.1520	
संदीप शर्मा / रविदत्त / 16-17 प्रथम तल नोयडा 41			
मनीष कुमार खुराना / शादीलाल / 16-17 प्रथम तल नोयडा 41			
महावीर हनुमान डवलपर्स / प्रा.लि.16-17 सैक्टर 41 / नोयडा द्वारा अधित			
राहुल चौधरी / के.पी.चौधरी / 41 नोयडा			
अजय तिवारी / मथुराप्रसाद तिवारी / 16-17 नोयडा 41			
विदिया जैन / प्रदीप जैन / 206 सूर्या निकेतन दिल्ली 92			
नगेन्द्र / सुखवीर / माधोपुर दादरी गा.बाद			
कमलेश देवी पत्नि / चरण सिहं / गढी कटैया गा.बाद			
योग	7	2.4020	

कृपया उक्त खसरे की प्रस्थिति (भूखंड (गाटा) के वाद ग्रस्त /विक्रय /भू-नक्शा) हेतु खसरा संख्या पर क्लिक करें

Disclaimer: उक्त आँकडे मात्र अवलोकनार्थ है, तहसील कम्प्यूटर केन्द्र एवम सी.एस.सी/लोकवाणी केन्द्र से उद्धरण की प्रमाणित प्रति प्राप्त की जा सकती है ।

Software Powered By: National Informatics Center, Uttar Pradesh State Unit, Lucknow.

PLATE NO- 1

LOCATION PLAN

VILL.-SUBHANPUR, TEH.-KHEKADA, DISTT.-BAGHPAT (U.P)

M.S ANJANISUT INFRASTRUCTURE PVT LTD
DIR MR SUSHANT PA

GOOGLE -MAP

1478

PLATE NO-2

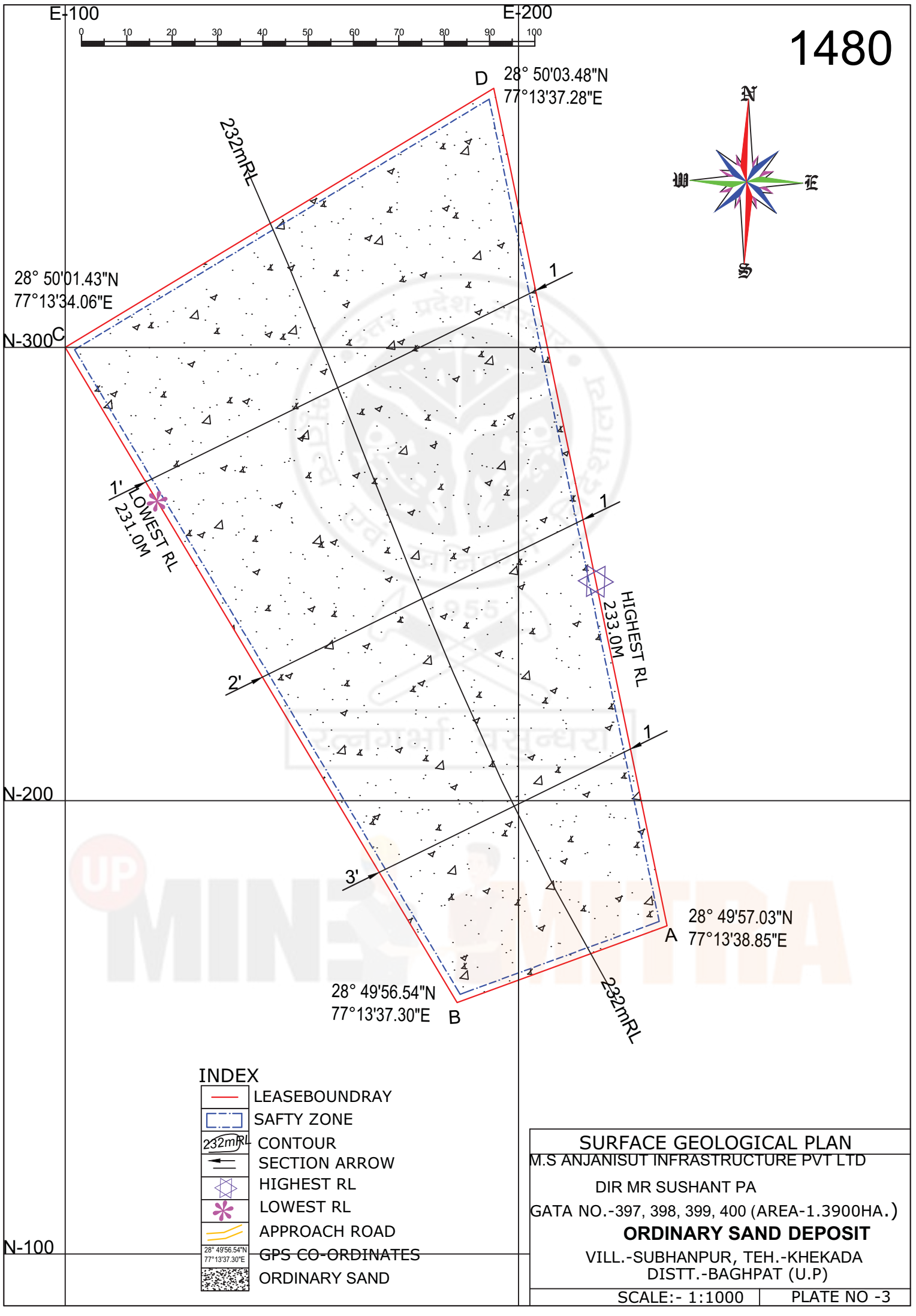
GOOGLE -MAP

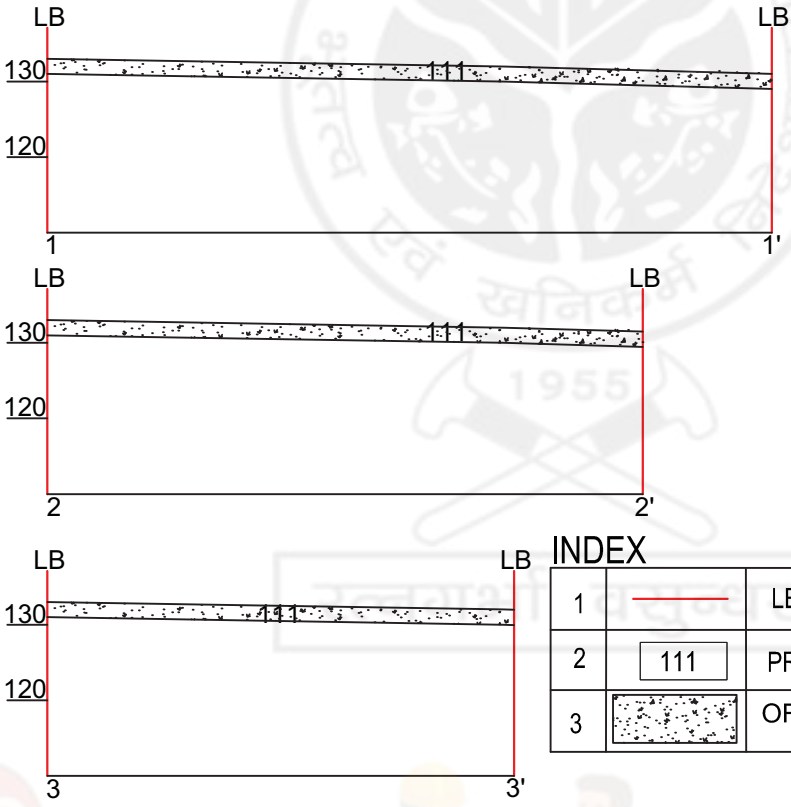
VILL.-SUBHANPUR, TEH.-KHEKADA, DISTT.-BAGHPAT (U.P)

M.S ANJANISUT INFRASTRUCTURE PVT LTD
DIR MR SUSHANT PA

SHOWING 500.0M GOOGLE IMAGE BUFFER ZONE
SUNGARPUR सुंगार पुर
Antenna Farm
Jain Milk Bar
Khangchu yamuna tourist spot
UTTAR PRADESH
Yamuna River
Ananda Farms
Pt Raghuwar Dayal Farmland
d
c
b
A
Google Earth
Image © 2023 Maxar Technologies
©2023 Google
N
500 m

MINE MITRA


E-100
E-200
0 10 20 30 40 50 60 70 80 90 100
1480
D
28° 50'03.48"N
77°13'37.28"E
N
W
E
S
232mRL
28° 50'01.43"N
77°13'34.06"E
N-300
C
1
1'
LOWEST RL
231.0M
1
HIGHEST RL
233.0M
2'
1
N-200
3'
28° 49'57.03"N
77°13'38.85"E
A
28° 49'56.54"N
77°13'37.30"E
B
232mRL
N-100
INDEX
LEASEBOUNDRAY
SAFTY ZONE
232mRL CONTOUR
SECTION ARROW
HIGHEST RL
LOWEST RL
APPROACH ROAD
28° 49'56.54"N
77°13'37.30"E
GPS CO-ORDINATES
ORDINARY SAND
SURFACE GEOLOGICAL PLAN
M.S ANJANISUT INFRASTRUCTURE PVT LTD
DIR MR SUSHANT PA
GATA NO.-397, 398, 399, 400 (AREA-1.3900HA.)
ORDINARY SAND DEPOSIT
VILL.-SUBHANPUR, TEH.-KHEKADA
DISTT.-BAGHPAT (U.P)
SCALE:- 1:1000
PLATE NO -3



INDEX

1		LEASE BOUNDARY
2	111	PROVED MINERAL RESERVE
3		ORDINARY SAND

GEOLOGICAL SECTION

M.S ANJANISUT INFRASTRUCTURE PVT LTD

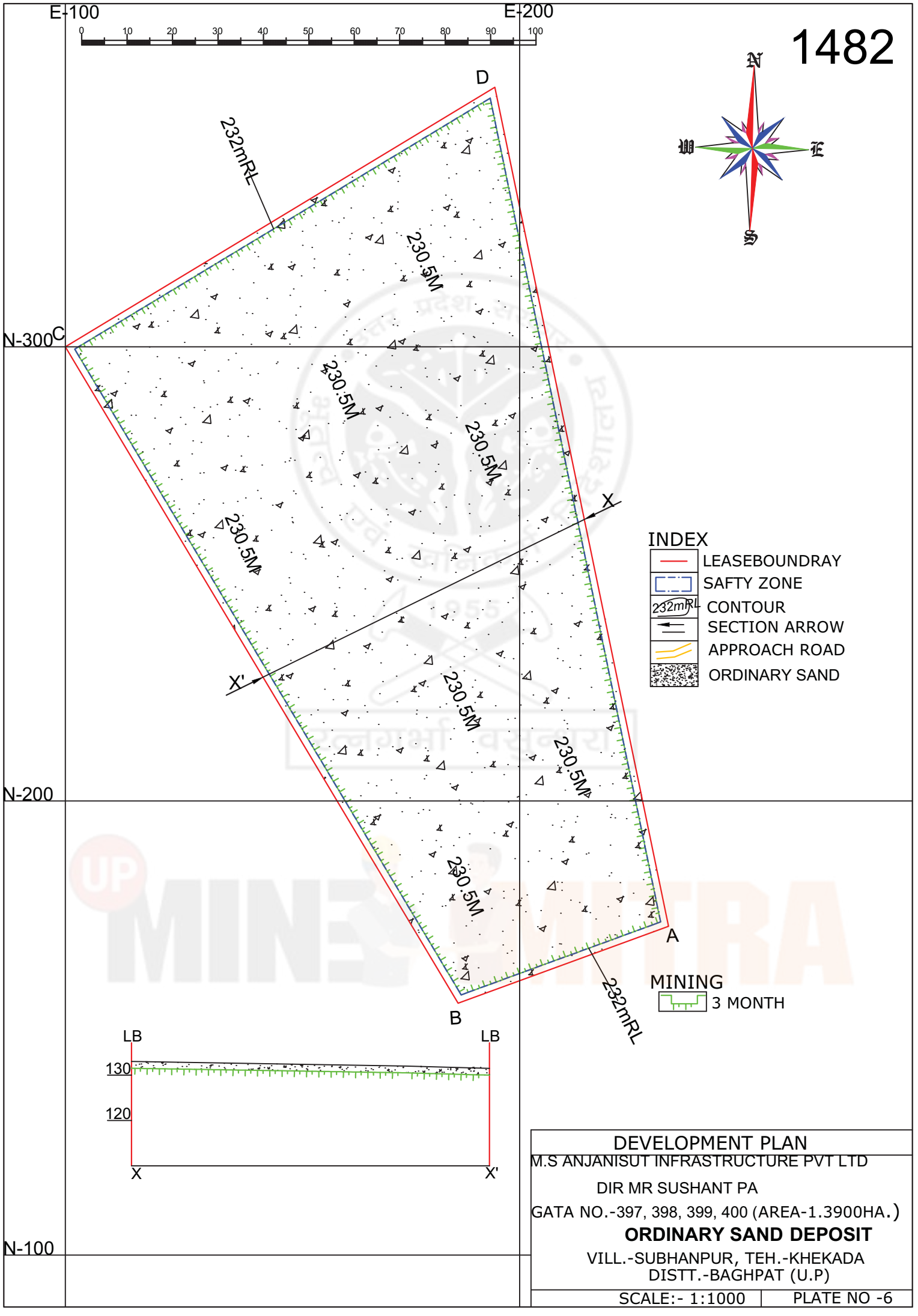
DIR MR SUSHANT PA

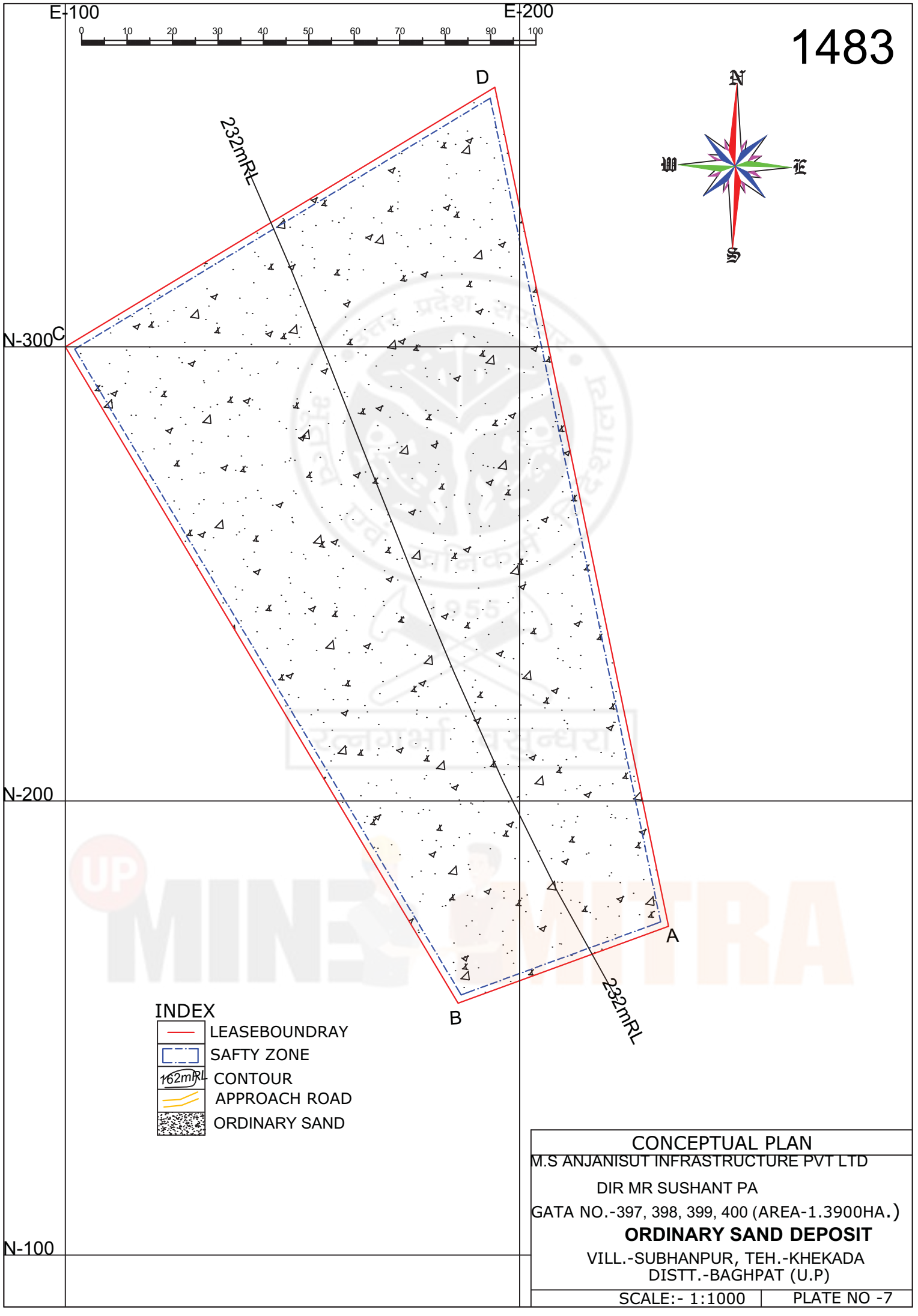
GATA NO.-397, 398, 399, 400 (AREA-1.3900HA.)

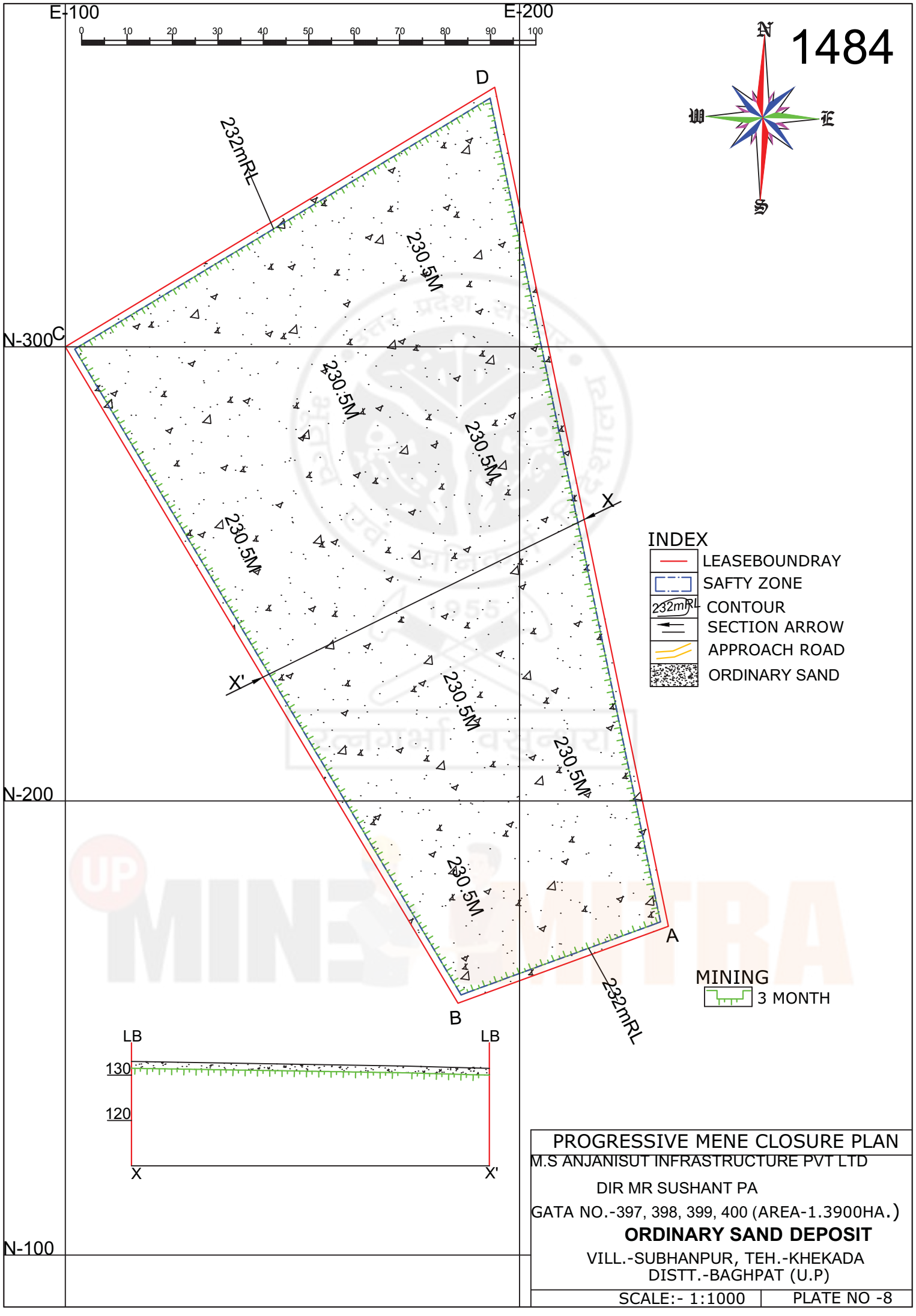
ORDINARY SAND DEPOSIT

VILL.-SUBHANPUR, TEH.-KHEKADA
DISTT.-BAGHPAT (U.P)

SCALE:- 1:1000 | PLATE NO -5


E-100
E-200
0 10 20 30 40 50 60 70 80 90 100
1482
N
W
E
S
D
C
A
B
X
X'
232mRL
230.5M
N-300
N-200
N-100
INDEX
LEASEBOUNDRAY
SAFTY ZONE
232mRL CONTOUR
SECTION ARROW
APPROACH ROAD
ORDINARY SAND
MINING
3 MONTH
LB
LB
130
120
X
X'
DEVELOPMENT PLAN
M.S ANJANISUT INFRASTRUCTURE PVT LTD
DIR MR SUSHANT PA
GATA NO.-397, 398, 399, 400 (AREA-1.3900HA.)
ORDINARY SAND DEPOSIT
VILL.-SUBHANPUR, TEH.-KHEKADA
DISTT.-BAGHPAT (U.P)
SCALE:- 1:1000
PLATE NO -6


E-100
E-200
0 10 20 30 40 50 60 70 80 90 100
1483
N
W
E
S
D
C
A
B
232mRL
232mRL
N-300
N-200
N-100
INDEX
LEASEBOUNDRAY
SAFTY ZONE
162mRL
CONTOUR
APPROACH ROAD
ORDINARY SAND
CONCEPTUAL PLAN
M.S ANJANISUT INFRASTRUCTURE PVT LTD
DIR MR SUSHANT PA
GATA NO.-397, 398, 399, 400 (AREA-1.3900HA.)
ORDINARY SAND DEPOSIT
VILL.-SUBHANPUR, TEH.-KHEKADA
DISTT.-BAGHPAT (U.P)
SCALE:- 1:1000
PLATE NO -7



PROGRESSIVE MENE CLOSURE PLAN

M.S ANJANISUT INFRASTRUCTURE PVT LTD

DIR MR SUSHANT PA

GATA NO.-397, 398, 399, 400 (AREA-1.3900HA.)

ORDINARY SAND DEPOSIT

VILL.-SUBHANPUR, TEH.-KHEKADA
DISTT.-BAGHPAT (U.P)

SCALE:- 1:1000	PLATE NO -8

भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।

संख्या :- **/एम0 -ख0यो0अनुज्ञा पत्र(कृषिकीय भूमि) / 2023/4/17/203353** दिनांक :- **2023-04-21**

श्री ANJANISUT INFRASTRUCTURE PVT LTD DIR MR SUSHANT PA के द्वारा जनपद- **Baghpat**, तहसील-**Khekada**, ग्राम-**SUBHANPUR** , गाटा सं0-**397, 398, 399, 400** क्षेत्रफल- 1.3900 हे0 में भूमिधरी कृषिकीय भूमि पर जमा साधारण बालू (प्रथम श्रेणी),, को हटाने हेतु 3 माह की खनन अनुज्ञा पत्र के लिए प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 2021 (यथासंशोधित) के नियम-35 के प्राविधानो के अन्तर्गत प्रदत्त अधिकारों का प्रयोग करते हुये निदेशक, भूतत्व एवं खनिकर्म के आदेश दिनांक 2023-04-21 द्वारा कर दिया गया है।

(अ) "खनन योजना" का अनुमोदन खनन अनुज्ञा पत्र की अवधि के लिए किया जाता है। स्वीकृत क्षेत्र से अनुज्ञा अवधि **3** माह में अधिकतम **20000.00** घन मी० खनिज साधारण बालू (प्रथम श्रेणी), का उत्पादन अनुमन्य होगा।

(ब) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार अनुज्ञाधारक द्वारा खनन कार्य नही पाये जाने पर अनुज्ञाधारक के विरूद्व अनुज्ञा की शर्त का उल्लंघन माना जायेगा, जिसके लिये नियमानुसार कार्यवाही की जायेगी।

(स) अनुज्ञाधारक द्वारा अनुमोदित खनन योजना की प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय, खनिज अनुभाग एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ प्रस्तुत करना होगा।

(द) खनन योजना को निम्नलिखित अतिरिक्त शर्तो के साथ अनुमोदित किया जाता है:-

1. साधारण बालू (प्रथम श्रेणी), हटाने का कार्य भूमि को कृषि योग्य बनाये जाने के उद्देश्य से किया जायेगा ।
2. बाढ से एकत्र साधारण बालू (प्रथम श्रेणी), हटाने का कार्य पर्यावरण , वन एवं जलवायु परिवर्तन अनु० - 0 7 दिनाँक 01/05/2020 उ० प्र० शासन तथा उ० प्र० उपखनिज परिहार नियमावली 2021 एवं भूतत्व एवं खनिकर्म विभाग उ० प्र० शासन द्वारा समय - समय पर निर्गत निर्देशों एवं शासनदेश में दी गई व्यवस्था के अनुसार किया जायेगा।
3. साधारण बालू (प्रथम श्रेणी), की निकासी इस प्रकार की जायेगी कि क्षेत्र में गड्ढे (पाण्डिंग इफेक्ट) न हो।
4. साधारण बालू (प्रथम श्रेणी), निकासी के मार्ग पर जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से धूल उत्पन्न न हो।
5. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों को अनुपालन अनुज्ञाधारक द्वारा किया जायेगा।
6. अगल - बगल के खेतो को क्षति न पहुँचे।

Digitally signed by Kamlesh Kumar Roy
Date: 2023.04.21 17:25:15

रत्नगर्भा वसुन्धरा

(कमलेश कुमार राय)
जेष्ठ खान अधिकारी
कृते निदेशक।

संख्या : - (1)/मा0 प्लान **2023/4/17/203353**,तद् दिनांक

प्रतिलिपि : **निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-**

1- जिलाधिकारी/खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद- **Baghpat**

2- श्री ANJANISUT INFRASTRUCTURE PVT LTD DIR MR SUSHANT PA ग्राम-**SUBHANPUR** तहसील-**Khekada**,,जनपद- **Baghpat**

Digitally signed by Kamlesh Kumar Roy
Date: 2023.04.21 17:25:16

UP MINE MITRA

(कमलेश कुमार राय)
जेष्ठ खान अधिकारी
कृते निदेशक।

कार्यालय जिलाधिकारी, Baghpat

(खनन-अनुभाग)
सहमति पत्र (Letter of Intent)

1486

पत्रांक: LOI/2023/4/13-04-2023 00:00:00/202168 **दिनाँक: 13-04-2023**

उ.प्र. उपखनिज (परिहार) नियमावली, 1963 (यथासंशोधित) के नियम ५२ के अंतर्गत **भूमिधरी/ कृषिकीय भूमि** के अनुज्ञा पत्र से सम्बंधित ।

आवेदक एवं अवधि	
आवेदक नाम	Anjanisut Infrastructure Pvt Ltd Dir Mr Sushant Pa
आवेदक पता	16-17 Ist floor Noida
मोबाइल	800400052
अनुज्ञा की अवधि	अनुज्ञा पत्र की दिनांक से 3 माह, 90 दिन माह अथवा मात्रा जो पहले पूर्ण हो।

भूमि का विवरण

जनपद	तहसील	ग्राम/मोहल्ला	गाटा/खसरा संख्या	क्षेत्रफल/मात्रा
Baghpat	Khekada	SUBHANPUR	397, 398, 399, 400	1.3900 हे० / 20000.00 घन मी०

देय धनराशि

अनुज्ञात उपखनिज	अनुज्ञात मात्रा	रॉयल्टी दर (₹)	देय रॉयल्टी (₹)	देय DMF (₹)	देय TCS (₹)	अन्य
Ordinary sand (Category-I)	**20000.00 घन मी०**	**130.00**	**2600000.00**	**260000.00**	**52000.00**	**0.00**
		कुल	**2600000.00**	**260000.00**	**52000.00**	**0.00**

अतः आपसे अपेक्षा की जाती है कि उपरोक्त देय धनराशि ३ कार्य दिवस के अंदर जमा करा कर चालान की मूल प्रति upminemitra.in पोर्टल पर अपने लॉगिन से अपलोड करें ताकि आपको नियमानुसार खनन अनुज्ञा पत्र निर्गत करने की कार्यवाही की जा सके ।

आवेदक द्वारा अनुलग्नक-1 शर्तों का अनुपालन किया जाना आवश्यक है।

Digitally signed by Raj Kamal Yadav
Date: 2023.04.13 20:21:59
Baghpat
District Magistrate

अनुलग्नक-1

सहमति पत्र की शर्तें निम्नवत हैं।

1. अनुज्ञा पत्र धारक संग्रह किये गये सभी खनिजों का लेखा रखेगा और एतदर्थ प्रतिनियुक्ति प्राधिकारी को ऐसे लेखो का निरीक्षण करने की अनुमति देगा।
2. उ0प्र0 उप खनिज परिहार नियमावली 1963 नियम 41 (ड) का पालन किया जायेगा।
3. बाढ़ से आए हुए खनिजों को हटाने की अवधि 3 माह अथवा अनुमोदित खनन योजना में दी गयी मात्रा जो भी पहले पूर्ण हो, तक ही वैध रहेगा।
4. अनुमोदित खनन योजना में दी गयी शर्तों का प्रभावी पालन किया जायेगा।
5. 3 माह की अवधि में कोई विस्तार भी अनुमन्य नहीं होगा।
6. परिवहन विभाग द्वारा नियत मानकों के अनुरूप ही खनिजों का परिवहन किया जायेगा।
7. शासनादेष संख्या 1407/86-2017-107 (सामान्य) भूतत्व एवं खनिकर्म अनुभाग, लखनऊ दिनांक 11 जुलाई, 2017 में दिये गये निर्देषों के अनुसार ई अभिवहन प्रपत्र (एम0एम0-11) खनिजों को परिवहन करने वाले वाहनों को जारी किया जायेगा।
8. खनन/परिवहन कार्य उ0 प्र0 उपखनिज (परिहार) नियमावली, 1963 तथा समय-समय पर निर्गत शासनादेषों में निहित शर्तों/प्राविधानों के अनुसार किया जायेगा।
9. अनुज्ञा पत्र धारक द्वारा उ0प्र0 उपखनिज (परिहार) नियमावली, 1963 तथा खान एवं खनिज (विकास और विनियम) अधिनियम, 1957 का अनुपालन सुनिष्चित किया जायेगा।
10. अनुज्ञा पत्र धारक, निर्धारित प्रपत्र E एम0एम0-11 से खनिजों का परिवहन करायेगा तथा सम्बन्धित विवरण पत्र एम0एम0-9 पर रखेगा एवं प्रतिनियुक्त अधिकारी को ऐसे लेखों का निरीक्षण करने की अनुमति देगा।
11. अनुज्ञा पत्र धारक किसी सार्वजनिक निर्माण को क्षति नहीं पहुंचायेगा।
12. खनन अनुज्ञा पत्र धारक किसी तीसरे पक्ष के दावे की क्षतिपूर्ति करता रहेगा और इस प्रकार के दावे उसके उत्पन्न होते ही स्वयं निक्षेपित करेगा।
13. अनुज्ञा पत्र की अवधि 3 माह या स्वीकृति मात्रा जो पहले समाप्त हो अनुज्ञा पत्र की अवधि मानी जायेगी।
14. अनुज्ञा पत्र धारक समय-समय पर शासन द्वारा निर्धारित-स्वामित्व राजस्व जमा करने के लिए बाध्य होगा।
15. अनुज्ञा पत्र धारण ऐसी रीति से खनन संक्रियायें करेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-गृहादि सार्वजनिक भू-स्थल या सार्वजनिक सम्पत्ति पर कोई बाधा न पड़े या उसे क्षति न पहुंचे।
16. यदि अनुज्ञापत्रधारक दी गयी शर्तों का उल्लघंन करता है अथवा विवाद की स्थिति पैदा करता है तो अनुज्ञा पत्र निरस्त कर दिया जायेगा और जमा रायल्टी और जमा रायल्टी राज्य सरकार के पक्ष में जब्त कर अनुज्ञा पत्र धारक के अनुज्ञा पत्र में उ0प्र0 उपखनिज (परिहार) नियमावली-1963 तथा खान और खनिज (विकास और विनियमन) अधिनियम, 1957 की सुसंगत धाराओं के अन्तगत कार्यवाही किया जायेगा।
17. अनुज्ञापत्रधारक आवेदित स्थल से उपरी सतह पर जमा उपखनिज को अनुमोदित खनन योजना के अनुसार हटाएगा।
18. यदि खनन करते समय खनन स्थल से कोई अन्य उपखनिज निकलता है तो उसकी सूचना जिलाधिकारी/जिला खनन अधिकारी कार्यालय, Baghpat को देगा तत्पष्चात् उपखनिज की मात्रा एवं रायल्टी का आंकलन कर आवेदक से रायल्टी के रूप में वसूली की जायेगी।
19. यदि अनुज्ञा पत्र धारक दी गयी शर्तो का उल्लंघन करता है अथवा विवाद की स्थिति पैदा करता है तो अनुज्ञा पत्र निरस्त कर दिया जायेगा और जमा रायल्टी राज्य सरकार के पक्ष में जब्त कर अनुज्ञा पत्र धारक के विरूद्ध MOEF की सुसंगत धाराओं, उ0प्र0 उपखनिज (परिहार) नियमावली, 1963 तथा खान और खनिज (विकास और विनियमन) अधिनियम, 1957 की सुसंगत धाराओं के अन्तर्गत कार्यवाही किया जायेगा।
20. जिलाधिकारी द्वारा दी गई अतिरिक्त शर्तों का पालन हेतु अनुज्ञापत्रधारक बाध्य होगा।1) आवेदक स्वयं आवेदित गाटाओं 397, 398, 399 ,400 में जमा बालू को हटाने का कार्य करेगा।
21. (2) आवेदक किसी अन्य व्यक्ति को जमा बालू को हटाने का कार्य हस्तान्तरित नही करेगा।
22. (3) अनुज्ञापत्रधारक ऐसी रीति से खनिज निकालेगा जिससे कोई सडक, सार्वजनिक मार्ग, भवन, भू-गृहादि, सार्वजनिक भू-स्थल या सार्वजनिक सम्पत्ति तथा वृक्षों पर कोई बाधा न पडें, या उसे क्षति न पहुँचे।
23. (4) खनन अनुज्ञा पत्र की अवधि समाप्त होने अथवा अनुज्ञात मात्रा उपलब्ध होने तक में से जो भी पहले घटित हो खनन अनुज्ञा पत्र समाप्त समझा जायेगा।
24. (5) खनन अनुज्ञा पत्र की अवधि समाप्त होने के उपरान्त आवेदक द्वारा जमा धनराशि की वापसी संबंधी कोई भी दावा विचारणीय नही होगा।
25. (6) अनुज्ञापत्रधारक द्वारा आवेदित स्थल से ऊपरी सतह पर जमा साधारण बालू को अनुमोदित खनन योजना के अनुसार हटाया जायेगा।
26. (7) अनुज्ञापत्रधारक, राज्य सरकार को किसी तीसरे पक्ष के दावे की क्षतिपूर्ति करता रहेगा और इस प्रकार के दावे को उसके उत्पन्न होते ही स्वंय निश्चित करेगा।
27. (8) अनुज्ञापत्रधारक अनुज्ञा से सम्बन्धित सभी अभिलेखों का लेखा जोखा रखेगा और एतदर्थ प्रतिनियुक्ति प्राधिकारी को एसे लेखों का निरीक्षण करने की अनुमति देगा।
28. (9) उपखनिज का परिवहन वैध ई-एमएम-11 व उसमें नियमानुसार अंकित मात्रा तथा इ-एमएम-11 में अंकित मात्रा से अधिक साधारण बालू का परिवहन किसी भी दशा मंे नही किया जायेगा।
29. (10) आवेदित गाटाओ का सीमांकन सम्बन्धित राजस्व विभाग द्वारा किया जायेगा तथा सुनिश्चित किया जायेगा कि किसी भी दशा में आवेदित गाटाओं की सीमा के बाहर खनन न होने पाये।
30. (11) यदि उपखनिज साधारण बालू की निकासी/हटाने के समय अन्य उपखनिज निकलता है तो उसकी सूचना तत्काल प्रभाव से जिलाधिकारी कार्यालय को देनी होगी व अन्य उपखनिज की रायल्टी का अनुपालन किया जायेगा जो आवेदक को अतिरिक्त रायल्टी के रूप में देना होगा।
31. (12) अनुज्ञापत्रधारक द्वारा नियमानुसार रायल्टी, डी0एम0एफ0 व टी0सी0एस0 अन्य देय की धनराशि अग्रिम रूप से जमा करानी होगी।
32. (13) अनुज्ञापत्रधारक किसी भी दशा में अनुमन्य मात्रा से अधिक या आवेदित गाटाओं की सीमा के बाहर खनन करते हुए पाया जाता है या अनुज्ञापत्र की किसी शर्त का उल्लंघन करते हुए पाया जाता है तो उसके विरूद्ध उ0प्र0 उपखनिज परिहार नियमावली 2021 के अन्तर्गत कार्यवाही की जायेगी। जिसके लिए वह स्वयं उत्तरदायी होगा।
33. (14) उ0प्र0 उपखनिज परिहार नियमावली 2021 के अन्य उपबन्ध नियम 52 के अधीन स्वीकृत खनन अनुज्ञापत्र के लिए आवश्यक परिवर्तन सहित लागू होगे।
34. (15) अनुज्ञापत्रधारक समय-समय पर माननीय न्यायालयों तथा राष्ट्रीय हरित अधिकरण ;छळज्द्ध द्वारा जारी निर्देशों का पालन करेगा।
35.

कार्यालय जिलाधिकारी, Baghpat

(खनन-अनुभाग)
सहमति पत्र (Letter of Intent)

1488

पत्रांक: LOI/2023/4/13-04-2023 00:00:00/202168 **दिनाँक: 13-04-2023**

उ.प्र. उपखनिज (परिहार) नियमावली, 1963 (यथासंशोधित) के नियम ५२ के अंतर्गत **भूमिधरी/ कृषिकीय भूमि** के अनुज्ञा पत्र से सम्बंधित ।

आवेदक एवं अवधि	
आवेदक नाम	Anjanisut Infrastructure Pvt Ltd Dir Mr Sushant Pa
आवेदक पता	16-17 Ist floor Noida
मोबाइल	800400052
अनुज्ञा की अवधि	अनुज्ञा पत्र की दिनांक से 3 माह, 90 दिन माह अथवा मात्रा जो पहले पूर्ण हो।

भूमि का विवरण

जनपद	तहसील	ग्राम/मोहल्ला	गाटा/खसरा संख्या	क्षेत्रफल/मात्रा
Baghpat	Khekada	SUBHANPUR	397, 398, 399, 400	1.3900 हे० / 20000.00 घन मी०

देय धनराशि

अनुज्ञात उपखनिज	अनुज्ञात मात्रा	रॉयल्टी दर (₹)	देय रॉयल्टी (₹)	देय DMF (₹)	देय TCS (₹)	अन्य
Ordinary sand (Category-I)	**20000.00 घन मी०**	**130.00**	**2600000.00**	**260000.00**	**52000.00**	**0.00**
		कुल	**2600000.00**	**260000.00**	**52000.00**	**0.00**

अतः आपसे अपेक्षा की जाती है कि उपरोक्त देय धनराशि ३ कार्य दिवस के अंदर जमा करा कर चालान की मूल प्रति upminemitra.in पोर्टल पर अपने लॉगिन से अपलोड करें ताकि आपको नियमानुसार खनन अनुज्ञा पत्र निर्गत करने की कार्यवाही की जा सके ।

आवेदक द्वारा अनुलग्नक-1 शर्तों का अनुपालन किया जाना आवश्यक है।

Digitally signed by Raj Kamal Yadav
Date: 2023.04.13 20:21:59
Baghpat
District Magistrate

अनुलग्नक-1

सहमति पत्र की शर्तें निम्नवत हैं।

1. अनुज्ञा पत्र धारक संग्रह किये गये सभी खनिजों का लेखा रखेगा और एतदर्थ प्रतिनियुक्ति प्राधिकारी को ऐसे लेखो का निरीक्षण करने की अनुमति देगा।
2. उ0प्र0 उप खनिज परिहार नियमावली 1963 नियम 41 (ड) का पालन किया जायेगा।
3. बाढ़ से आए हुए खनिजों को हटाने की अवधि 3 माह अथवा अनुमोदित खनन योजना में दी गयी मात्रा जो भी पहले पूर्ण हो, तक ही वैध रहेगा।
4. अनुमोदित खनन योजना में दी गयी शर्तों का प्रभावी पालन किया जायेगा।
5. 3 माह की अवधि में कोई विस्तार भी अनुमन्य नहीं होगा।
6. परिवहन विभाग द्वारा नियत मानकों के अनुरूप ही खनिजों का परिवहन किया जायेगा।
7. शासनादेष संख्या 1407/86-2017-107 (सामान्य) भूतत्व एवं खनिकर्म अनुभाग, लखनऊ दिनांक 11 जुलाई, 2017 में दिये गये निर्देषों के अनुसार ई अभिवहन प्रपत्र (एम0एम0-11) खनिजों को परिवहन करने वाले वाहनों को जारी किया जायेगा।
8. खनन/परिवहन कार्य उ0 प्र0 उपखनिज (परिहार) नियमावली, 1963 तथा समय-समय पर निर्गत शासनादेषों में निहित शर्तों/प्राविधानों के अनुसार किया जायेगा।
9. अनुज्ञा पत्र धारक द्वारा उ0प्र0 उपखनिज (परिहार) नियमावली, 1963 तथा खान एवं खनिज (विकास और विनियम) अधिनियम, 1957 का अनुपालन सुनिष्चित किया जायेगा।
10. अनुज्ञा पत्र धारक, निर्धारित प्रपत्र E एम0एम0-11 से खनिजों का परिवहन करायेगा तथा सम्बन्धित विवरण पत्र एम0एम0-9 पर रखेगा एवं प्रतिनियुक्त अधिकारी को ऐसे लेखों का निरीक्षण करने की अनुमति देगा।
11. अनुज्ञा पत्र धारक किसी सार्वजनिक निर्माण को क्षति नहीं पहुंचायेगा।
12. खनन अनुज्ञा पत्र धारक किसी तीसरे पक्ष के दावे की क्षतिपूर्ति करता रहेगा और इस प्रकार के दावे उसके उत्पन्न होते ही स्वयं निक्षेपित करेगा।
13. अनुज्ञा पत्र की अवधि 3 माह या स्वीकृति मात्रा जो पहले समाप्त हो अनुज्ञा पत्र की अवधि मानी जायेगी।
14. अनुज्ञा पत्र धारक समय-समय पर शासन द्वारा निर्धारित-स्वामित्व राजस्व जमा करने के लिए बाध्य होगा।
15. अनुज्ञा पत्र धारण ऐसी रीति से खनन संक्रियायें करेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-गृहादि सार्वजनिक भू-स्थल या सार्वजनिक सम्पत्ति पर कोई बाधा न पड़े या उसे क्षति न पहुंचे।
16. यदि अनुज्ञापत्रधारक दी गयी शर्तों का उल्लघंन करता है अथवा विवाद की स्थिति पैदा करता है तो अनुज्ञा पत्र निरस्त कर दिया जायेगा और जमा रायल्टी और जमा रायल्टी राज्य सरकार के पक्ष में जब्त कर अनुज्ञा पत्र धारक के अनुज्ञा पत्र में उ0प्र0 उपखनिज (परिहार) नियमावली-1963 तथा खान और खनिज (विकास और विनियमन) अधिनियम, 1957 की सुसंगत धाराओं के अन्तगत कार्यवाही किया जायेगा।
17. अनुज्ञापत्रधारक आवेदित स्थल से उपरी सतह पर जमा उपखनिज को अनुमोदित खनन योजना के अनुसार हटाएगा।
18. यदि खनन करते समय खनन स्थल से कोई अन्य उपखनिज निकलता है तो उसकी सूचना जिलाधिकारी/जिला खनन अधिकारी कार्यालय, Baghpat को देगा तत्पष्चात् उपखनिज की मात्रा एवं रायल्टी का आंकलन कर आवेदक से रायल्टी के रूप में वसूली की जायेगी।
19. यदि अनुज्ञा पत्र धारक दी गयी शर्तो का उल्लंघन करता है अथवा विवाद की स्थिति पैदा करता है तो अनुज्ञा पत्र निरस्त कर दिया जायेगा और जमा रायल्टी राज्य सरकार के पक्ष में जब्त कर अनुज्ञा पत्र धारक के विरूद्ध MOEF की सुसंगत धाराओं, उ0प्र0 उपखनिज (परिहार) नियमावली, 1963 तथा खान और खनिज (विकास और विनियमन) अधिनियम, 1957 की सुसंगत धाराओं के अन्तर्गत कार्यवाही किया जायेगा।
20. जिलाधिकारी द्वारा दी गई अतिरिक्त शर्तों का पालन हेतु अनुज्ञापत्रधारक बाध्य होगा।1) आवेदक स्वयं आवेदित गाटाओं 397, 398, 399 ,400 में जमा बालू को हटाने का कार्य करेगा।
21. (2) आवेदक किसी अन्य व्यक्ति को जमा बालू को हटाने का कार्य हस्तान्तरित नही करेगा।
22. (3) अनुज्ञापत्रधारक ऐसी रीति से खनिज निकालेगा जिससे कोई सडक, सार्वजनिक मार्ग, भवन, भू-गृहादि, सार्वजनिक भू-स्थल या सार्वजनिक सम्पत्ति तथा वृक्षों पर कोई बाधा न पडें, या उसे क्षति न पहुँचे।
23. (4) खनन अनुज्ञा पत्र की अवधि समाप्त होने अथवा अनुज्ञात मात्रा उपलब्ध होने तक में से जो भी पहले घटित हो खनन अनुज्ञा पत्र समाप्त समझा जायेगा।
24. (5) खनन अनुज्ञा पत्र की अवधि समाप्त होने के उपरान्त आवेदक द्वारा जमा धनराशि की वापसी संबंधी कोई भी दावा विचारणीय नही होगा।
25. (6) अनुज्ञापत्रधारक द्वारा आवेदित स्थल से ऊपरी सतह पर जमा साधारण बालू को अनुमोदित खनन योजना के अनुसार हटाया जायेगा।
26. (7) अनुज्ञापत्रधारक, राज्य सरकार को किसी तीसरे पक्ष के दावे की क्षतिपूर्ति करता रहेगा और इस प्रकार के दावे को उसके उत्पन्न होते ही स्वंय निश्चित करेगा।
27. (8) अनुज्ञापत्रधारक अनुज्ञा से सम्बन्धित सभी अभिलेखों का लेखा जोखा रखेगा और एतदर्थ प्रतिनियुक्ति प्राधिकारी को एसे लेखों का निरीक्षण करने की अनुमति देगा।
28. (9) उपखनिज का परिवहन वैध ई-एमएम-11 व उसमें नियमानुसार अंकित मात्रा तथा इ-एमएम-11 में अंकित मात्रा से अधिक साधारण बालू का परिवहन किसी भी दशा मंे नही किया जायेगा।
29. (10) आवेदित गाटाओ का सीमांकन सम्बन्धित राजस्व विभाग द्वारा किया जायेगा तथा सुनिश्चित किया जायेगा कि किसी भी दशा में आवेदित गाटाओं की सीमा के बाहर खनन न होने पाये।
30. (11) यदि उपखनिज साधारण बालू की निकासी/हटाने के समय अन्य उपखनिज निकलता है तो उसकी सूचना तत्काल प्रभाव से जिलाधिकारी कार्यालय को देनी होगी व अन्य उपखनिज की रायल्टी का अनुपालन किया जायेगा जो आवेदक को अतिरिक्त रायल्टी के रूप में देना होगा।
31. (12) अनुज्ञापत्रधारक द्वारा नियमानुसार रायल्टी, डी0एम0एफ0 व टी0सी0एस0 अन्य देय की धनराशि अग्रिम रूप से जमा करानी होगी।
32. (13) अनुज्ञापत्रधारक किसी भी दशा में अनुमन्य मात्रा से अधिक या आवेदित गाटाओं की सीमा के बाहर खनन करते हुए पाया जाता है या अनुज्ञापत्र की किसी शर्त का उल्लंघन करते हुए पाया जाता है तो उसके विरूद्ध उ0प्र0 उपखनिज परिहार नियमावली 2021 के अन्तर्गत कार्यवाही की जायेगी। जिसके लिए वह स्वयं उत्तरदायी होगा।
33. (14) उ0प्र0 उपखनिज परिहार नियमावली 2021 के अन्य उपबन्ध नियम 52 के अधीन स्वीकृत खनन अनुज्ञापत्र के लिए आवश्यक परिवर्तन सहित लागू होगे।
34. (15) अनुज्ञापत्रधारक समय-समय पर माननीय न्यायालयों तथा राष्ट्रीय हरित अधिकरण ;छळज्द्ध द्वारा जारी निर्देशों का पालन करेगा।
35.

Gmail HARBANS SINGH <harbans193nine@gmail.com>

ATTENTION: Hon'ble Justice SH. ARUN KUMAR TYAGI- 1

2 messages

HARBANS SINGH <harbans193nine@gmail.com> Sat, May 27, 2023 at 12:03 AM
To: judicial-ngt@gov.in

Respected Sir, It is your tireless efforts to ensure illegal mining is eliminated and the culprits be penalized that has given me the courage to reach directly using the available email as the medium.

It is unfortunate and deeply saddening to see the state of affairs how district administration as near as Ghaziabad and Baghpat operate mining and cause irreversible damage to the environment,only to satisfy their greed of money through unfair means.

The chronology of events and evidence will leave your Lordship in absolute awe.

PRIVATE PATTA DISTT-BAGHPAT-TEHSIL-KHEKRA- VILL-SUBHANPUR-GATA 397,398,399,400 issued to ANJANISUT INFRASTRUCTURE PVT LTD DIR MR SUSHANT PANWAR(happens to be the son of Mahesh Panwar a blacklisted and penalized mining mafia) by the DM Baghpat Sh. Kamlesh KUMAR Yadav for 3 months with a total volume of 20000 Cubic Metres solely for the purpose of leveling the fields for making the land cultivable using labor only, Permission attached as ANNEX-1.

Which amounts to 7/8 vehicles or trucks each day but the reality is over 200 trucks everyday, resulting in issuance of forged MM-11 which is 20 fold loss to the Government Treasury.- ANNEX-2.

Worst is the fact that all this illegal activity has been brought to the knowledge of DM, ADM, Mining officer, Director Mining UP , Chief ministers office and NGT. Social media platforms like TWITTER have been exhaustively used to apprise teh administration, local villagers have been regular with correspondence, but to no avail. -ANNEX 3-4

As I'm unsure of the email size, I am trying to minimize the attachments and will continue the Trail mail serial wise.

Sincerely
Harbans Singh

5 attachments

ANNEX-2.jpg
58K

IMG_2716.png
1950K

IMG_2717.png
4023K

ANNEX-1.pdf
1646K

ANNEX -4.pdf
411K

Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in> Sat, May 27, 2023 at 10:01 AM
Reply-To: "Consultant Judicial-NGT(P.B.)" <judicial-ngt@gov.in>
To: harbans193nine@gmail.com

PLEASE SEND THIS REPORT IN A SINGLE MERGED FILE, TO ENABLE US TO TAKE THIS ON RECORD.

From: harbans193nine@gmail.com
To: "Consultant Judicial-NGT(P.B.)" <judicial-ngt@gov.in>
Sent: Saturday, May 27, 2023 12:03:42 AM
Subject: ATTENTION: Hon'ble Justice SH. ARUN KUMAR TYAGI- 1

Respected Sir, It is your tireless efforts to ensure illegal mining is eliminated and the culprits be penalized that has given me the courage to reach directly using the available email as the medium.

It is unfortunate and deeply saddening to see the state of affairs how district administration as near as Ghaziabad and Baghpat operate mining and cause irreversible damage to the environment,only to satisfy their greed of money through unfair means.

The chronology of events and evidence will leave your Lordship in absolute

awe.

PRIVATE PATTA DISTT-BAGHPAT-TEHSIL-KHEKRA- VILL-SUBHANPUR-GATA 397,398,399,400 issued to ANJANISUT INFRASTRUCTURE PVT LTD DIR MR SUSHANT PANWAR(happens to be the son of Mahesh Panwar a blacklisted and penalized mining mafia) by the DM Baghpat Sh. Kamlesh KUMAR Yadav for 3 months with a total volume of 20000 Cubic Metres solely for the purpose of leveling the fields for making the land cultivable using labor only, Permission attached as ANNEX-1.

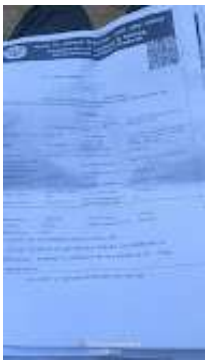
Which amounts to 7/8 vehicles or trucks each day but the reality is over 200 trucks everyday, resulting in issuance of forged MM-11 which is 20 fold loss to the Government Treasury.- ANNEX-2.

Worst is the fact that all this illegal activity has been brought to the knowledge of DM, ADM, Mining officer, Director Mining UP , Chief ministers office and NGT. Social media platforms like TWITTER have been exhaustively used to apprise teh administration, local villagers have been regular with correspondence, but to no avail. -ANNEX 3-4

As I'm unsure of the email size, I am trying to minimize the attachments and will continue the Trail mail serial wise.

Sincerely
Harbans Singh

5 attachments



ANNEX-2.jpg
58K

IMG_2716.png
1950K

IMG_2717.png
4023K

ANNEX-1.pdf
1646K

ANNEX -4.pdf
411K

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), Uttar Pradesh)

To,

The
JITENDER DHAWAN
6/146, FARSH BAZAR, SHAHDARA -110032

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/279453/2022 dated 22 Jun 2022. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC23B001UP148939**
2.	**File No.**	7160
3.	**Project Type**	New
4.	**Category**	B2
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	"Ordinary Sand Mining Project", Area-1.81 Ha at Gata/Khand No. 01, Village/Ghat-Nauraspur, Tehsil- Loni, Distt- Ghaziabad, State- Uttar Pradesh
7.	**Name of Company/Organization**	JITENDER DHAWAN
8.	**Location of Project**	Uttar Pradesh
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 13/01/2023

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

This is a computer generated cover page.

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/279453/2022 & SEIAA, U.P File no-7160

Sub: Environmental Clearance for Proposed Ordinary Sand Mining Project" at Gata/Khand No. 01, Village/Ghat- Nauraspur, Tehsil- Loni, Distt- Ghaziabad, U.P., (Leased Area-1.81 Ha.).

Dear Sir,

This is with reference to your application / letter dated 22-06-2022, 06-10-2022, 18-11-2022 on above mentioned subject. The matter was considered by 692th SEAC in meeting held on 07-10-2022 and 689th SEIAA in meeting held on 10-01-2022

A presentation was made by the project proponent along with their consultant M/s Earthvision India Associate Consultants to SEAC on 07-10-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for "Ordinary Sand Mining Project" at Gata/Khand No. 01, Village/Ghat- Nauraspur, Tehsil- Loni, Distt- Ghaziabad, U.P., (Leased Area-1.81 Ha.).
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/279453/2022
2.	File No. allotted by SEIAA,UP	7160
3.	Name of Proponent	M/S Vaibhavraj Enterprises Prop. Shri Jitendra Dhawan
4.	Registered Address	R/O- 6/146, Farsh Bazar, Shahdara, Delhi-110032
5.	Full correspondence address of proponent and mobile no.	R/O- 6/146, Farsh Bazar, Shahdara, Delhi-110032
6.	Name of Project	"Nauraspur Ordinary Sand Mine"
7.	Project location Khasra No	Gata/Khand No. 01,
8.	Name of River	Yamuna River
9.	Name of Village	Nauraspur,
10.	Tehsil	Loni
11.	District	Ghaziabad, Uttar Pradesh.
12.	Name of Minor Mineral	Ordinary Sand
13.	Sanctioned Lease Area (in Ha.)	1.81 Ha
14.	Max. & Min mRL within lease area	The highest level of area is 209.0mRL The lowest level is 207.10mRL
15.	Pillar Coordinates (Verified by DMO)	

PILLAR	LATITUDE	LONGITUDE
A	28°49'35.00"N	77°13'29.82"E
B	28°49'29.02"N	77°13'29.47"E
C	28°49'21.50"N	77°13'22.48"E
D	28°49'21.82"N	77°13'21.81"E

<table>
<tr><td></td><td></td><td>
<table>
<tr><td>E</td><td>28°49'30.22"N</td><td>77°13'27.75"E</td></tr>
<tr><td>F</td><td>28°49'34.87"N</td><td>77°13'27.76"E</td></tr>
</table>
</td></tr>
<tr><td>16.</td><td>Validity of Mine Plan</td><td>6 Months</td></tr>
<tr><td>17.</td><td>Mine Plan approval details</td><td>Letter No. 2022/6/3/130571

Dated 13/06/2022 (attached as Annx)</td></tr>
<tr><td>18.</td><td>Total Geological Reserves</td><td>54300 Cubic Meter</td></tr>
<tr><td>19.</td><td>Total Mineable Reserve</td><td>32580 Cubic Meter</td></tr>
<tr><td>20.</td><td>Total Proposed Production</td><td>22622 Cubic Meter</td></tr>
<tr><td>21.</td><td>Method of Mining</td><td>Opencast, Semi-mechanized Method</td></tr>
<tr><td>22.</td><td>No. of workers</td><td>16 Workers</td></tr>
<tr><td>23.</td><td>Type of Land</td><td>Govt. Land</td></tr>
<tr><td>24.</td><td>Ultimate Depth of Mining</td><td>1.50 m</td></tr>
<tr><td>25.</td><td>Water Requirement</td><td>
<table>
<tr><td></td><td>Purpose</td><td>Detail</td><td>Avg. Demand/Day</td></tr>
<tr><td>Portable Tanker</td><td>Drinking@15 lpcd/worker</td><td>16 workers x 15 lpcd = 240 lpcd</td><td>0.24 KLD</td></tr>
<tr><td></td><td>Average requirement of water in Land reclamation/ plantation @5 Lit/Tree</td><td>1000Trees x 5 lpsd = 5000 lpcd (Requirement of water increases with no of sapling plantation)</td><td>5.0 KLD</td></tr>
<tr><td></td><td>Dust suppression @2Lit/Sq.m (Twice in a day)</td><td>Haul Road Area 600 m^2= 600 m^2 x2lpcd/Sq.m = 1200 lpcd</td><td>1.2 KLD</td></tr>
<tr><td colspan="3">Total</td><td>6.44 KLD</td></tr>
</table>
</td></tr>
<tr><td>26.</td><td>Name of QCI Accredited Consultant with QCI No and period of validity</td><td>M/s Earthvision India Associate Consultants, QCI

NABET/EIA/2124/IA 0077 Valid till 24.02.2024</td></tr>
<tr><td>27.</td><td>Any litigation pending against the project or land in any court</td><td>No</td></tr>
<tr><td>28.</td><td>Details of 500 m Cluster certificate & Map Verified by Mining Officer</td><td>Letter No. 198/Khanan Sahayak/2021-22

Dated 15-09-2021

(Attached as Annx)</td></tr>
<tr><td>29.</td><td>Project Cost</td><td>Rs. 28.005 Lakhs</td></tr>
<tr><td>30.</td><td>Proposed CER cost</td><td>Rs. 2.42175 Lakhs</td></tr>
<tr><td>31.</td><td>Proposed EMP cost</td><td>Rs. 7.375 Lakhs</td></tr>
<tr><td>32.</td><td>No. of Trees to be Planted.</td><td>1000</td></tr>
</table>

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.

4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 07-10-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 10-01-2023 and decided to grant the Environmental Clearance to the title project for collection of 22622 m^3/Annum lease area of 1.81 ha subject to effective implementation of the following General Conditions and specific conditions:-

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of

implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.

18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.

35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or

incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.

2. Validity period of this EC is 6 months from the date of issue as the LoI has been issued for a period of months or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
3. Permissible quantity and area shall be strictly limited to quantity and area mentioned in LoI or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.
4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
5. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
8. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10- ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
9. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
10. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
11. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
12. In compliance of Hon'ble NGT Order dated 06.05.2022, for subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
13. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
14. The project proponent shall install solar light in their site office.

15. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
16. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
17. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
18. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
19. The project proponent should explore the possibilities of rainwater harvesting.
20. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
21. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
22. As per the proposed plan, plantation with area specific plant species, number of plants to be planted.
23. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
24. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
25. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
26. Environment management in according to environmental status and impact of the project.
27. During the school opening and closing time transportation of minerals will be restricted.
28. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
29. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
30. Pakkamotorable haul road to be maintained by the project proponent.
31. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
32. Permission from the competent authority regarding evacuation route should be taken.
33. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
34. Provision for cylinder to workers should be made for cooking.
35. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
36. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
37. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
38. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
39. Provision for two toilets and hand pumps should be made at mining site.
40. Drinking water for workers would be provided by tankers.
41. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
42. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
43. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.

44. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
45. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
46. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
47. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
48. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statuary committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
49. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
50. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
51. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
52. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
53. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
54. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
55. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
56. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
57. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
58. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
59. The project proponent will provide personal protective equipment (PPE) as required, also provid adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.

60. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
61. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
62. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
63. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
64. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
65. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
66. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
67. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
68. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
69. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
70. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
71. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
72. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
73. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
74. Waste water from potable use be collected and reused for sprinkling.
75. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate Ghaziabad.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified
Digitally signed by Member Secretary
Member Secretary
Date: 1/13/2023 5:05:08 PM

1518

कार्यालय जिलाधिकारी, गाजियाबाद।

(खनन अनुभाग)

पत्रांक : 1115 / ख0अनु0–गाजि0 / बालू खनन / 2022–23 दिनांक : 25 / 01 / 2023

खनन अनुज्ञा पत्र

नदी तल में उपलब्ध उपखनिज बालू/मोरम के क्षेत्रों को शासनादेश संख्या–781 / 86–2020–14(सा0) / 2020 दिनांक–23.05.2020 में दिये गये निर्देशानुसार उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–23(2)(क) के अन्तर्गत 06 माह (अधिकतम 06 माह) की अल्प अवधि के लिये खनन अनुज्ञा पत्र पर स्वीकृत किये जाने हेतु विज्ञप्ति संख्या–684 / ख0अनु0–गाजि0 / बालू–ई–निविदा / 2022 दिनांक 26.04.2022 द्वारा ई–निविदा आमंत्रित की गयी थी। ई–निविदा में उपखनिज बालू/मोरम के रिक्त खनन क्षेत्र **तहसील–लोनी स्थित ग्राम–नौरसपुर के गाटा संख्या–1 रकबा–1.81 है0** हेतु प्राप्त सर्वोच्च दर के अनुसार निविदादाता **मै0 वैभवराज इन्टरप्राइजेज प्रो0 श्री जितेन्द्र धवन पुत्र स्व0 श्री भगवान दास धवन निवासी–6 / 146, फर्श बाजार, शाहदरा, दिल्ली–110032** द्वारा देय धनराशि का अग्रिम भुगतान कर दिया गया है।

शासनादेश दिनांक 23.05.2020 के बिन्दु संख्या–18 में दिये गये प्राविधान के क्रम में **मै0 वैभवराज इन्टरप्राइजेज प्रो0 श्री जितेन्द्र धवन पुत्र स्व0 श्री भगवान दास धवन निवासी–6 / 146, फर्श बाजार, शाहदरा, दिल्ली–110032** के पक्ष में विषयगत बालू खनन पट्टा क्षेत्र के लिये SEIAA के पत्र संख्या– **EC23B001UP148939** दिनांक 13.01.2023 द्वारा अवधि 06 माह व उपखनिज बालू मात्रा 22622 घनमीटर हेतु पर्यावरण स्वच्छता प्रमाण पत्र निर्गत किया गया है।

अतः एतद्द्वारा **मै0 वैभवराज इन्टरप्राइजेज प्रो0 श्री जितेन्द्र धवन पुत्र स्व0 श्री भगवान दास धवन निवासी– 6 / 146, फर्श बाजार, शाहदरा, दिल्ली–110032** को निम्न विवरण एवं शर्तों के अनुसार खनन / परिवहन हेतु खनन अनुज्ञा दी जाती है:–

खनन अनुज्ञा का विवरण

क्षेत्र का विवरण तहसील / ग्राम / गाटा सं0 / खण्ड सं0	क्षेत्रफल (एकड़ में)	उपखनिज का नाम	उपखनिज की मात्रा	अनुज्ञा पत्र की अवधि (06 माह)	
				कब से	कब तक
तहसील– लोनी ग्राम– नौरसपुर गाटा सं0– 1	1.81 है0	बालू / मोरम	22622 घनमीटर	25/1/23 (माननीय एस.सी. दिनांक 2023 को दोपहर)	24/10/2023 जुलाई, अगस्त

स्थान :
दिनांक :

(राकेश कुमार सिंह)
जिलाधिकारी,
गाजियाबाद।

शर्तें:–

1. अनुज्ञा पत्र में विनिर्दिष्ट अवधि की समाप्ति दिनांक तक, या ऐसे दिनांक तक जब तक खनिज की अनुज्ञात मात्रा हटा न ली जाये, इनमें से जो भी पहले हो, के लिये अनुज्ञा पत्र वैध रहेगा।

...2...

2. खनन कार्य अनुमोदित खनन योजना एवं पर्यावरण स्वच्छता प्रमाण पत्रों में दी गयी शर्तों के अधीन सम्पादित की जायेगी तथा अनुज्ञा पत्र की अवधि के दौरान पर्यावरण स्वच्छता प्रमाण पत्र की समय सीमा समाप्त होने की स्थिति में पुनः पर्यावरण स्वच्छता प्रमाण पत्र प्रस्तुत करना होगा। ऐसा नही करने की स्थिति में यह अनुज्ञा पत्र स्वतः निरस्त माना जायेगा।
3. अनुज्ञा पत्र धारक राज्य सरकार को किसी तीसरे पक्ष के दावे की क्षतिपूर्ति करता रहेगा और इस प्रकार के दावे को उसके उत्पन्न होते ही स्वयं निश्चित करेगा।
4. अनुज्ञा पत्र धारक ऐसी रीति से खनिज निकालेगा, जिससे सड़क, सार्वजनिक मार्ग, भवन, भू–ग्रहादि, सार्वजनक भू–स्थल या सार्वजनिक सम्पत्ति पर कोई बाधा न पड़े या उसे क्षति न पहुंचे।
5. अनुज्ञा पत्र धारक संग्रह किये गये सभी खनिजों का लेखा रखेगा और एतदर्थ प्रति नियुक्ति प्राधिकारी को ऐसे लेखों का निरीक्षण करने की अनुमति देगा।
6. मा0 सर्वोच्च न्यायालय, मा0 उच्च न्यायालय एवं मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिये गये आदेश, उ0प्र0 उपखनिज (परिहार) नियमावली–2021 तथा समय–समय पर निर्गत समस्त संगत शासनादेशों/निर्देशों का अनुपालन सुनिश्चित करना होगा।
7. अनुज्ञा पत्र धारक अलीपुर तटबन्ध से 600 मीटर से अधिक दूरी पर ही खनन कार्य करेंगे।
8. अन्य नियम एवं शर्तेः–जो क्षेत्र की भौगोलिक स्थिति के कारण जिलाधिकारी द्वारा आवश्यक समझी जायें।

<u>अन्य शर्तेः–</u>

1. अनुज्ञाधारक नियम–36 के अनुसार वाहनों के प्रवेश व निकासी पर तथा खनन क्षेत्र में निगरानी के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। अनुज्ञाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खननपट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्गत किये गये प्रपत्र ई0–एम0एम0–11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रुप से रख–रखाव करेगा एवं सदैव उसे चालू रुप में अनुरक्षित रखेगा। अनुज्ञाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनांक तक सुरक्षित रखेगा और नियम–67 के उपबन्धों के अधीन प्राविधकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।
2. अनुज्ञाधारक 03 मीटर की गहरायी अथवा जल स्तर में से जो कम हो, से अधिक गहरायी में खनन संक्रियायें नहीं करेगा।
3. अनुज्ञाधारक द्वारा सुरक्षा मानकों के अनुसार खनन संक्रिया किया जायेगा।
4. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
5. नदी की जलधारा से सेक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
6. स्वीकृत क्षेत्र के अन्दर जहां परिवहन प्रपत्र निर्गत किया जायेगा, वहां पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।

...3...

7. नियमो एव शर्तो के उल्लंघन के परिणामस्वरुप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी अनुज्ञाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन अनुज्ञाधारक द्वारा किया जायेगा।
8. अनुज्ञाधारक को खनन क्षेत्र में पहुंच मार्ग का निर्माण स्वयं करना होगा तथा यदि तृतीय पक्ष द्वारा कोई विवाद उत्पन्न किया जाता है, तो उसके लिये वह स्वयं जिम्मेवार होंगे।
9. अनुज्ञाधारक को उ0प्र0 उपखनिज (परिहार) नियमावली–2021 यथासंशोधित एवं सुसंगत शासनादेशों एवं मा0 न्यायालयों के आदेशों को अक्षरशः पालन करना होगा।
10. अनुज्ञाधारक स्वीकृत एवं चिन्हांकित खनन क्षेत्र से बाहर किसी भी दशा में खनन कार्य नहीं करेगा, साथ ही मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन करेगा।
11. खनन कार्य करने के दौरान यदि कोई अन्य खनिज/उपखनिज प्राप्त होता है तो उसकी सूचना अनुज्ञाधारक तत्काल जिला कार्यालय तथा भूतत्व एवं खनिकर्म विभाग उ0प्र0 के क्षेत्रीय कार्यालय एवं निदेशालय को देगा।
12. अनुज्ञा पत्र धारक भारत सरकार द्वारा निर्धारित सन्नियमों के अनुसार अपने अनुमोदित पट्टा क्षेत्र में खनिजों की लोडिंग का दायित्व ग्रहण करने हेतु बाध्य होगा।
13. खनन अनुज्ञाधारक द्वारा खनन कार्य को बन्द करने के बाद, खनन क्षेत्र और किसी भी अन्य क्षेत्र, जो कि खनन क्रिया कलाप से अस्त–व्यस्त हो गये हैं, उन क्षेत्रों में घासरोपण (Regrassing) किया जायेगा तथा भूमि को पुनः ऐसी स्थिति में किया जायेगा, जो पेड़ पौधे व जीव जन्तु आदि के पनपने के लिये उपयुक्त हों।

/

(राकेश कुमार सिंह)
जिलाधिकारी,
गाजियाबाद।

पत्रांक व तद्दिनांकः–

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म अनुभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
3. अपर जिलाधिकारी (वि0/रा0), गाजियाबाद।
4. उपजिलाधिकारी/क्षेत्राधिकारी पुलिस, लोनी।
5. मै0 वैभवराज इन्टरप्राइजेज प्रो0 श्री जितेन्द्र धवन पुत्र स्व0 श्री भगवान दास धवन निवासी– 6/146, फर्श बाजार, शाहदरा, दिल्ली–110032।

जिलाधिकारी,
गाजियाबाद।

कार्यालय जिलाधिकारी गाजियाबाद
(खनन अनुभाग)

1521

पत्रांक: 743 /ख0अनु0/ई–निविदा/2022 दिनांक: 24/05/ 2022

.खनन अनुज्ञा हेतु आशय पत्र

(Letter of Intent)

मै0 वैभवराज इन्टरप्राइजेज
प्रो0 श्री जितेन्द्र धवन पुत्र स्व0 भगवान दास धवन
निवासी– 6/146, फर्श बाजार, शाहदरा,
दिल्ली–110032।

शासनादेश संख्या 1875/86–2017–57 (सामान्य)/2017 टीसी–1 दिनांक 14.08.2017 एवं शासनादेश संख्या 781/86– 2020–14(सा0)/2020 दिनांक 23.05.2020 एवं शासनादेश संख्या 782/86–2020–14(सा0)/2020 दिनांक 26.05.2020 में दिये गये निर्देशानुसार 6 माह की अल्प अवधि के लिये ई–टेण्डरिंग प्रणाली के माध्यम से साधारण बालू खनन अनुज्ञा पत्र पर स्वीकृत किये जाने हेतु विज्ञप्ति सं0 684/ख0अनु0–गाजि0/ बालू–ई–निविदा/2022 दिनांक 26.04.2022 द्वारा निम्नवत क्षेत्र की घोषणा की गई। इस सम्बन्ध में ई–टेण्डरिंग के द्वारा पोर्टल "etenders.up.nic.in" पर दिनांक 11.05.2022 को प्रातः 10.00 बजे से दिनांक 18.05.2022 को सायं 05.00 बते तक ई–निविदायें आमन्त्रित की गयी :–

1– क्षेत्र का विवरण :–

क0 सं0	तहसील	ग्राम	गाटा संख्या / खण्ड संख्या	क्षेत्रफल (हैक्टेयर में)	जियो कोआर्डीनेट्स			उपखनिज का नाम	खनन योग्य निर्धारित / आंकलित उपखनिज की मात्रा (घन मी0 में)	आधार मूल्य (रायल्टी दर x निर्धारित/ आंकलित मात्रा)	अर्नेस्ट मनी (आधार मूल्य का 50 प्रतिशत)
						अक्षांस	देशांतर				
1	लोनी	नौरसपुर	1	1.81 है0	A	28° 49' 35.00"	77°13' 29.82"	साधारण बालू	22622	14,70,430.00	7,35,215.00
					B	28° 49' 29.02"	77°13' 29.47"				
					C	28° 49' 21.50"	77°13' 22.48"				
					D	28° 49' 21.82"	77°13' 21.81"				
					E	28° 49' 30.22"	77°13' 27.75"				
					F	28° 49' 34.87"	77°13' 27.76"				

उपरोक्त क्षेत्र ग्राम नौरसपुर के लिए प्राप्त निविदाओं को उपरोक्त शासनादेशों के अनुपालन में गठित समिति के द्वारा दिनांक 21.05.2022 को पूर्वान्ह 11.30 बजे खोला गया, जिसमें कुल 05 निविदाकर्ताओं में आप द्वारा 22622 घनमीटर सा0 बालू के लिए प्रति घनमीटर सर्वोच्च दर रू0 501/– कुल धनराशि रू0 1,13,33,622/–की बिड अंकित की गई है। आप द्वारा 22622 घनमीटर सा0 बालू की रायल्टी नियमावली 2021 की अनूसूची–1 में उपखनिज की प्रचलित रायल्टी दर रू 65/– प्रति घनमीटर की दर से रायल्टी अंकन रू0 14,70,430/– के 50 प्रतिशत की धनराशि रू0 7,35,215/– का ड्राफ्ट संख्या 028958 दिनांक 11.05.2022 प्रस्तुत किया गया है।

इस प्रकार आप द्वारा जमा उपरोक्त धनराशि रू0 735,215/– को समायोजित करते हुए, आपको निर्देशित किया जाता है कि आप आशय पत्र प्राप्त करने के 02 कार्य दिवसों के अन्दर उपरोक्त क्षेत्र ग्राम नौरसपुर में सा0 बालू खनन अनुज्ञा हेतु निम्नलिखित शर्तो को पूर्ण करना अनिवार्य है:–

1– बिड की कुल धनराशि रू0 1,13,33,622/– के 50 प्रतिशत धनराशि रू0 56,66,811/– में से अर्नेस्ट मनी को समायोजित करते हुये शेष धनराशि रू0 49,31,596/– को आशय पत्र निर्गत होने के दो कार्यदिवसों के अन्दर ड्राफ्ट/चालान के माध्यम से जमा कराना होगा तथा शेष 50 प्रतिशत धनराशि रू0 56,66,811/– को सभी आवश्यक औपचारिकतायें पूर्ण करने के उपरान्त तथा अनुज्ञा पत्र जारी होने से पूर्व जमा करना अनिवार्य होगा।

2– बिड की कुल धनराशि रू0 1,13,33,622/– पर नियमानुसार 10 प्रतिशत डी0एम0एफ0टी0 गाजियाबाद जिला खनिज फाउन्डेशन न्यास) की धनराशि आंकन रू0 11,33,363/– को अनुज्ञा पत्र जारी होने से पूर्व Ghaziabad District Mineral Foundation Trust के खाता सं0– 37128171322 आई0एफ0एस0सी0 कोड– SBIN0007873, स्टेट बैंक ऑफ इण्डिया, कलैक्ट्रेट परिसर, राजनगर, गाजियाबाद में जमा कराना अनिवार्य होगा।

3– बिड की कुल धनराशि रू0 1,13,33,622/– पर नियमानुसार 02 प्रतिशत टी0सी0एस0 की धनराशि आंकन रू0 2,26,673/– को अनुज्ञा पत्र जारी होने से पूर्व TAN No. MRTD03988F में जमा कराना अनिवार्य होगा।

4– बिड की कुल धनराशि रू0 1,13,33,622/– पर नियमानुसार देय स्टाम्प अनुज्ञा पत्र जारी होने से पूर्व जमा कराना अनिवार्य होगा।

5– बालू खनन हेतु प्रस्तावित उक्त क्षेत्र ग्राम नौरसपुर के लिए भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 लखनऊ से अनुमोदित खनन योजना (Approved Mining Plan) एवं पर्यावरण स्वच्छता प्रमाण पत्र (Environment Clearance) प्रस्तुत करना होगा।

6– पर्यावरण अनापत्ति प्रमाण पत्र प्राप्त होने एवं सम्पूर्ण देय धनराशि जमा करने के उपरान्त नियमानुसार क्षेत्र का सीमांकन किया जायेगा। तत्पश्चात खनन अनुज्ञा पत्र निर्गत किया जायेगा।

7– अनुज्ञा पत्र में विर्निदिष्ट अवधि की समाप्ति दिनांक तक, या ऐसे दिनांक तक जब तक खनिज की अनुज्ञात मात्रा हटा न ली जाये, इनमें से जो भी पहले हो, के लिये अनुज्ञा पत्र वैध रहेगा।

8– पर्यावरण अनापत्ति प्रमाण पत्र एवं अनुमोदित खनन योजना में दी गयी शर्तो एवं प्रतिबन्धों के अधीन ही खनन संकियाएं सम्पादित करेगा।

9– मा0 उच्चतम/उच्च न्यायालय एवं मा0 राष्ट्रीय हरित अधिकरण द्वारा समय–समय पर दिये गये आदेश, उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 तथा समय–समय पर निर्गत समस्त संगत शासनादेशों/निर्देशों का अनुपालन सुनिश्चित करना होगा।

10– पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त होने एवं सम्पूर्ण देय धनराशि जमा करने के उपरान्त ही खनन अनुज्ञा पत्र निर्गत किया जायेगा। तत्पश्चात ही खनन कार्य प्रारम्भ करेगा।

यदि आप द्वारा उपरोक्त निर्धारित अवधि में उपरोक्त शर्ते पूर्ण नही की जाती है तो आपके द्वारा दी गई बिड निरस्त कर दी जायेगी तथा आप द्वारा जमा उपरोक्त धनराशि जब्त करते हुए नियमानुसार अग्रिम कार्यवाही संस्थित कर दी जायेगी।

(राकेश कुमार सिंह)
जिलाधिकारी
गाजियाबाद।

पत्र सं0 एवं दिनांक यथोपरि।

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, उ0प्र0 शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
3. आयुक्त, मेरठ मण्डल, मेरठ।
4. वरिष्ठ पुलिस अधीक्षक, गाजियाबाद।
4. प्रभागीय निदेशक, सामाजिकी वानिकी वन प्रभाग, गाजियाबाद।
5. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म, क्षेत्रीय कार्यालय गाजियाबाद।
6. उपजिलाधिकारी लोनी।
7. अधिशासी अभियंता, सिंचाई विभाग, गाजियाबाद।

जिलाधिकारी
गाजियाबाद।

7. श्रीमान अधिशासी अभियन्ता सिंचाई विभाग ड्रेनेज खण्ड ओखला बैराज नई दिल्ली।
8. श्रीमान जिलाधिकारी महोदय, बागपत।
9. श्रीमान अपर जिलाधिकारी महोदय, जनपद बागपत।
10. श्रीमान आर0टी0ओ0 साहाब जनपद बागपत।
11. श्रीमान खनन प्रभारी/ निरीक्षक खनिज विभाग, कलैक्ट्रेट जनपद बागपत।
12. श्रीमान एल0जी0 महोदय, दिल्ली सरकार नई दिल्ली।
13. श्रीमान डी0सी0 महोदय, अलीपुर क्षेत्र, बुराडी नई दिल्ली।
14. माननीय चेयरमैन/ सदस्य महोदय, **N.G.T.**, निकट इंडिया गेट नई दिल्ली।

धर्मकाटा है, ना ही कैमरे लगे है। उक्त ठेकेदार ने अलीपुर बांध 0 किमी से ग्राम पचायरा तक व ग्राम नौरसपुर शैंक/ठोकरो को बुरी तरह क्षतिग्रस्त कर टोप लेवल नीचे कर दिया है। प्रत्येक दिन 100 ट्रकों/ हार्डवे ट्रक/ वाहनों से अधिक ओवरलोड/ अधिक घनमीटर भरकर वाहनों की निकासी की जा रही है। जबकि बहुत ही कम वाहन दर्शाये जा रहे है। ट्रकों मे 25–30 घनमीटर से अधिक अन्य खसरा नम्बरों से अवैध बालू को भरकर अपनी E.M-M-11 पर्ची पर बेचा जा रहा है। उक्त ठेकेदार को प्राप्त लगभग 23000 घनमीटर की मात्रा व प्रतिदिन की घनमीटर के अनुसार लगभग 10 वाहन बनते है परन्तु प्रतिदिन 100 वाहन/ ट्रकों से अधिक निकासी होती है लगभग 90 प्रतिशत वाहनों को बिल्कुल फर्जी खन्ना पर्ची दी जा रही है। खनन माफिया उक्त ठेकेदार जितेन्द्र धवन तथा शिवकुमार [redacted] द्वारा यमुना नदी की मुख्य धारा को रोक/ अवरूद्ध कर दिल्ली प्रदेश की तरफ पौकलेन मशीनों से खुदाई कर यमुना को मोड दिया है ताकि बालू रेत उ0प्र0 की तरफ निकल आये अर्थात यमुना नदी धारा मोड कर खिलवाड कर दिया है।

अतः श्रीमान जी से प्रार्थना है कि ग्राम नौरसपुर में स्वीकृत क्षेत्र में बिल्कुल भी बालू रेत उपलब्ध ना होने तथा स्वीकृत क्षेत्र से बाहर खसरा नम्बर 27, 28, 29, 30, 33, 40, 41, 42, 43, 44 आदि में अवैध खनने करने तथा यमुना नदी की मुख्य धारा में से भी अवैध खनन करने तथा प्रतिबन्धित ख0नं0 से किये गये /किये जा अवैध खनन की नाप तोल कर प्रतिबन्धित पौकलेन मशीनों तथा लिफ्टर मशीने/नौका पम्पिंग सैटों को सीज कर पटटा निरस्त कर कानूनी कार्यवाही करने की कृपा करें ।

आपकी महान कृपा होगीं

प्रार्थीगण

निवासी नौरसपुर तह0 लोनी

जिला गाजियाबाद।

प्रतिलिपिः–

1. मा0मुख्यमंत्री महोदय, उ0प्र0 सरकार, लखनऊ
2. श्रीमान निदेशक महोदय, भूतत्व एवं खनिकर्म निदेशालय खनिज भवन, लखनऊ।
3. श्रीमान अपर जिलाधिकारी महोदय, खनन प्रभारी गाजियाबाद।
4. श्रीमान एस0एस0पी0 महोदय, गाजियाबाद।
5. श्रीमान एस0डी0एम0 महोदय, लोनी गाजियाबाद।
6. श्रीमान खनन प्रभारी क्षेत्रीय कार्यालय खनन गाजियाबाद।

सेवा में,

श्रीमान जिलाधिकारी महोदय,
जनपद गाजियाबाद।

विषयः— ग्राम नौरसपुर में स्वीकृत क्षेत्र खसरा नम्बर 1 में यमुना नदी के दाये किनारे दिल्ली प्रदेश की तरफ होने के बावजूद स्वीकृत क्षेत्र से बाहर यमुना नदी के बाये किनारे पर अन्य खसरा नम्बरों से तथा यमुना नदी की मुख्य धारा में से नौका/ पम्पिंग सैटों से 80 फुट नीचे गहराई तक प्रतिबंधित पोकलेन मशीनों से खुदाई कर भारी मात्रा में अवैध खनन करने के संबंध में:—

मान्यवर,

निवेदन यह है कि आपके द्वारा ग्राम नौरसपुर में खसरा नम्बर 1 में बालू खनन का पट्टा 6 माह के लिए दिया गया है। आपके द्वारा दिये गये खसरा नम्बर 1 के रकबा 1.81 हैक्टेयर का स्वीकृत क्षेत्र/ सीमाबंधन/ सीमास्तम्भ पिलर यमुना नदी पार दिल्ली की तरफ है जिसमें बिल्कुल भी बालू रेत उपलब्ध नही है। उक्त ठेकेदार जितेन्द्र धवन द्वारा खनन माफिया [redacted] तथा अन्य व्यक्तियों द्वारा स्वीकृत खसरा नम्बरों के बाहर यमुना नदी के बाये किनारे पर सुरक्षा तटबंध अलीपुर बांध की प्रतिबंधित सीमा 600 मीटर के अन्दर खसरा नम्बर 27, 28, 29, 30, 33, 40, 41, 42, 43, 44 आदि में व बाढ सुरक्षा कार्यों की बनी ठोकरों के निकट/ अन्दर प्रतिबंधित पोकलेन मशीनों/ जेसीबी द्वारा यमुना नदी के किनारों को काटते हुए भारी मात्रा में अवैध खनन किया जा रहा है। उक्त ठेकेदारों व अन्य द्वारा यमुना नदी की मुख्य धारा में से प्रतिबंधित स्टीमर/ नोका/ पम्पिंग सैट डालकर रात में यमुना नदी में से बालू की चोरी कर यमुना नदी की लगभग 80 फुट गहराई कर खुदाई कर भारी मात्रा में अवैध खनन किया जा रहा है। जिससे यमुना नदी अपनी जगह से हटकर अन्य खसरा नम्बरों में फैल गई है। जितेन्द्र धवन के स्वीकृत क्षेंत्र/ खसरा नम्बर 1 में बिल्कुल भी बालू रेत उपलब्ध नही है व ग्राम सुभानपुर जनपद बागपत की भूमि में भी बालू रेत उठा रहे है। जो खसरा नम्बर 451, 452, 453, 454, 447, 448 आदि है उक्त ठेकेदार द्वारा स्वीकृत क्षेत्र/ पट्टा अनुबंध/ स्वच्छता प्रमाण पत्र/ **N.G.T.** तथा सिंचाई विभाग की शर्तों, नियमों का अधिकांश सरेआम उलंघन किया जा रहा है। उक्त ठेकेदार द्वारा ना तो

KOBELCO
SANY